

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1057 OF 2024**

IN THE MATTER OF:

Sudhir Kumar Jha

...APPLICANT

VERSUS

Gorakhpur Development Authority & Ors.

...RESPONDENTS

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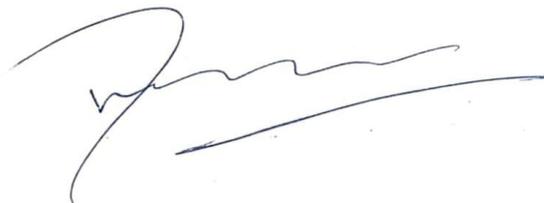
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Respondent

Through



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Dated 10.09.2025

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REPLY ON BEHALF OF RESPONDENT FLOAT 24X7 THROUGH**THE DIRECTOR, M/S LAKEVERSE PRIVATE LIMITED****MOST RESPECTFULLY SHOWETH-**

1. That vide IA No. 502/2024, the Applicant hereinabove sought to implead Float Restaurant based at Platform no. 2, Landmark - Indian Flag, Taramandal, Nauka Vihar, Ramgarh Taal, Gorakhpur, Uttar Pradesh, through its alleged owner, Mr. Alok Kumar Agarwal, as Respondent No. 8 in the present Original Application. This was allowed by this Hon'ble Tribunal vide Order dated 06.02.2025.

A. Incorrect Impleadment of Respondent No. 8

2. At the outset, it is pertinent to bring to the notice of this Hon'ble Tribunal and clarify that the above-referred business, Float Restaurant, is a floating restaurant in the name and style of 'Float 24 x 7', owned

and controlled by M/s Lakeverse Private Limited (hereinafter, the **Company** or the **Answering Respondent**). The Company is a private limited company incorporated under the Companies Act, 2013, bearing Corporate Identity Number U55209UP2021PTC157128.

True Copy of the Incorporation Certificate has been annexed herein and marked as **ANNEXURE R-1**.

3. That thereafter, this Hon'ble Tribunal vide its order dated 22.09.2025 was pleased to allow the I.A. No. 637 / 2025 whereby Sh. Alok Kumar Agarwal was deleted from the array of parties. That further vide the same order this Hon'ble Tribunal was pleased to implead M/s. Lakeverse Private Limited, through its directors to represent the case of Float 24 x 7.
4. It is submitted that Mr. Alok Kumar Agarwal is submitting this Reply in his capacity as the director of the Company, to address the substantive allegations of the Applicant in the Original Application. Mr. Alok Kumar Agarwal has been authorised by the Company vide Board Resolution dated 12.05.2025 and is well versed with the facts and information, and hence competent to swear the present affidavit.

True Copy of Board Resolution dated 12.05.2025 has been annexed herein and marked as **ANNEXURE R-2**.

5. That this Reply is being filed to clarify the factual and legal position regarding the Float 24x7 Restaurant's operations conducted by the Company, which are fully compliant with all applicable environmental laws and regulations. It is submitted that the allegations made in the Original Application against the Company are misconceived, factually incorrect, and legally untenable and are vehemently denied by the Company.

B. Applicable Laws

6. That as notified in Notification No. 1397/81-4-2020-06-2018, dated December 7, 2020, Ramgarh Taal lake (hereinafter, **Lake**) has been classified as a Wetland under Rule 3 (b) of the Wetlands (Conservation and Management) Rules, 2017 (hereinafter, **Wetlands Rules**). Accordingly, its use must comply with the Wetlands Rules.

Copy of the Wetlands (Conservation and Management) Rules, 2017 has been annexed herein and marked as **ANNEXURE R-3**.

7. That the Ministry of Environment, Forest and Climate Change (hereinafter, MoEF), pursuant to its mandate under the Environment (Protection) Act, 1986, has promulgated the Wetlands Rules to

establish a comprehensive regulatory regime for the protection, management, and sustainable utilization of wetlands across India. The Wetlands Rules serve to safeguard the ecological character of wetlands by expressly recognizing and enabling the principle of "wise use," ensuring that ecological conservation objectives are balanced with community benefit and sustainable development. The Wetlands Rules also ensure India's compliance with the Ramsar Convention on Wetlands, 1982 (hereinafter, **Ramsar Convention**), an international environmental treaty dedicated to the "conservation and wise use of all wetlands" through local, national, and international actions, to which India is a party. It is relevant to note that the Lake has been notified as a wetland under Rule 3(b) of the Wetlands Rules and is not a wetland designated by the Government of India to the "List of Wetlands of International Importance under the Ramsar Convention" under Rule 3 (a) of the Wetlands Rules. Nevertheless, the Wetlands Rules apply uniformly to all designated wetlands.

8. The aforementioned legal framework has been introduced to ensure that conservation efforts that are implemented do not impose blanket prohibitions but, instead, enable and support regulated activities, such as community-based ecotourism and commercial services with proper

environmental safeguards, in alignment with national policy and international commitments.

9. That the principle of sustainable development, as recognized by the Hon'ble Supreme Court in a plethora of cases, requires balancing environmental protection with legitimate economic activities. Accordingly, Rule 4(1) of the Wetlands Rules specifically provides for conservation and management of wetlands in accordance with the principle of 'wise use'. Rule 4 is reproduced herein for convenience:

4. Restrictions of activities in wetlands.—(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

10. “Wise use of wetlands” has been defined in Section 2(i) as use that ensures maintenance of their ecological character, achieved through implementation of an ecosystem approach within the context of sustainable development. The relevant Rule is reproduced herein for convenience:

(i) “wise use of wetlands” means maintenance of their ecological character, achieved through implementation

of ecosystem approach within the context of sustainable development;

From the above, it is submitted that the Wetlands Rules do not prohibit the use of the Lake but instead provide for the wise use of the Lake in furtherance of sustainable development while maintaining its ecological character.

11. That the MoEF also published the Guidelines for Implementing Wetlands (Conservation and Management) Rules, 2017 (hereinafter, Wetlands Guidelines) which elaborates on wise use in Paragraph 42 as follows:

42. A wetland use is not 'wise-use' if:

a. The intervention leads to adverse changes in ecosystem components and processes, such as:

i. Reduction in water flowing into the wetlands

ii. Reduction in the area under inundation, or changes in inundation regime

iii. Reduction and alteration of natural shoreline

iv. Fragmentation of wetlands into small patches of water

v. Reduction in water holding capacity

vi. Degradation of water quality

vii. Reduction in diversity of native species

viii. Introduction or emergence of invasive species

ix. Decline in wetlands resources, such as fish, aquatic plants, and water

b. The intervention enhances some ecosystem services (such as food production values) while diminishing other ecosystem services (such as the ability of wetlands to moderate wetlands regime).

Copy of the Guidelines for Implementing Wetlands (Conservation and Management) Rules, 2017 has been annexed herein and marked as **ANNEXURE R-4.**

12. Finally, Notification No.1397/LXXXI/4–2020-06-2018 dated December 7, 2020 (hereinafter, **Notification**) passed by the Government of Uttar Pradesh prescribes the prohibited, regulated, and permitted activities for the Lake.

Copy of Notification No.1397/ LXXXI/4-2020-06-2018 dated December 7, 2020 has been annexed herein and marked as **ANNEXURE R-5.**

C. The Float 24x7 Restaurant is not a Prohibited Activity

13. Rule 4(2) of the Wetlands Rules, also reproduced in Paragraph 45 of the Wetlands Guidelines, describes prohibited activities in a notified wetland, as follows:

4. Restrictions of activities in wetlands

... (2) The following activities shall be prohibited within the wetlands, namely,-

(i) conversion for non-wetland uses including encroachment of any kind;

(ii) setting up of any industry and expansion of existing industries;

(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous

Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

(iv) solid waste dumping;

(v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

(vii) poaching.

14. The list of prohibited uses of the Lake identified by the Government of the State of UP as provided in Annexure 2 of the Notification, is as follows:

Prohibited activities:-

- 1. Reclamation / filling up*
- 2. Setting up new industries / expansion of existing industries*
- 3. Handling or storage / disposal of hazardous substance*
- 4. Solid Waste dumping*
- 5. Sink for treated and untreated sewage / industrial effluent /waste water*
- 6. Construction activities (except boat jetties)*
- 7. Plastic, polythene and other non bio-degradable waste*
- 8. All activities prohibited under Wetland (conservation and management) Rules, 2017*

It is submitted that the Float Restaurant does not undertake any of the aforementioned prohibited activities under the Wetlands Rules, Guidelines and the Notification.

15. Specifically, the Float Restaurant does not involve conversion for non-wetland uses or encroachment, does not involve setting up of industry or industrial expansion, does not involve manufacture, handling, or storage of hazardous substances, does not involve solid waste dumping, does not involve discharge of untreated wastes (all waste is treated as

per UPPCB norms) and does not involve construction of permanent nature (being a floating structure) as mentioned in the lease deed and the naval architecture report and does not involve poaching. That the Float Restaurant operations, being conducted on a floating platform in a regulated manner, can be relocated or removed, and preserve the natural character and ecological integrity of the Lake.

16. In this regard, it is specifically clarified that the Float Restaurant is NOT a "permanent structure" within the meaning of Rule 4(2)(vi) of the Wetlands Rules. The critical legal distinction lies in the interpretation of the word "permanent." Any "permanent" structure would be defined as "*continuing or enduring without fundamental or marked change; intended to exist indefinitely.*" Floating structures, by their very definition and engineering design, are temporary, movable, and removable structures. Floating structures do not involve any alteration to the lakebed, do not require foundations or pillars fixed to the ground, and can be relocated or removed without causing any environmental damage to the water body. This fundamental characteristic distinguishes them from permanent constructions, which involve irreversible alterations to the natural state of the wetland.

17. That the Builder's Certificate issued by M/s Sree Fabricators, Kakinada dated 24.12.2024 explicitly confirms the construction of the Float Restaurant as a "floating platform restaurant" with the following specifications:

1. Length overall: 40 metres
2. Breadth: 10 metres
3. Depth: 2.8 metres
4. Draft: 1.4 metres
5. Hull of platform: Welded steel
6. Type of platform: Restaurant (floating)
7. Number of Bulkheads: 06
8. Number of Decks: 03

True copy of the Builder's Certificate issued by M/s Sree Fabricators, Kakinada dated 24.12.2024 has been annexed herein and marked as **ANNEXURE R-6**.

18. That the Report, prepared by Shri J.N. Roy, Naval Architect, confirms that the structure is designed as a floating vessel and meets all safety

and stability criteria for floating operations, establishing beyond doubt its temporary and non-permanent nature.

True copy of the Naval Architect's Report has been annexed herein and marked and **ANNEXURE R-7**.

19. That the Float Restaurant does not involve any encroachment upon the Lake or conversion of wetland for non-wetland use. The structure operates on the water surface at a designated platform allocated by the competent authority through a transparent e-auction process. Further, the Lease Agreement dated 17.08.2022 with Gorakhpur Development Authority explicitly prohibits, in Clause 11, permanent construction and only permits floating restaurant operations, confirming that the structure is intended to be temporary and removable, which is translated and reproduced as follows:

11-That the second party will have to obtain permission from the first party as per the rules for operating a floating restaurant at the specified place and thereafter the second party will have to regularly deposit the prescribed rent in the fund of the first party. The second party will not make any kind of permanent structure/construction at the said place otherwise the first party

will have the right to cancel the allotment/contract and take back possession of the place.

A true, typed and translated copy of the Lease Agreement has been annexed herein and marked as **ANNEXURE R-8**.

20. Therefore, from the above, it is submitted that the Float Restaurant is not a Prohibited Activity under the applicable laws.

D. The Float Restaurant is not a Regulated Activity:

21. Paragraph 49 provides for regulated activities that are not likely to induce an adverse change in wetlands, as follows:

49. Following activities, when regulated, are not likely to induce an adverse change in wetlands:

- a) Subsistence level biomass harvesting (including traditional practices);*
- b) Sustainable culture fisheries practices (in private lands);*
- c) Plying of non-motorized boats;*

d) Desilting, in case where wetlands inflow regimes and water-holding capacity are impacted by siltation (note that 'deepening' activities are not the same as 'desilting'); &

e) Construction of temporary nature

...

51. For each regulated activity, it may be desirable to set a threshold limit beyond which the activity may be prohibited.

The thresholds can be in the form of a spatial limit (such as areas wherein capture fishing may be carried), temporal limits (such as observing closed season), ecological condition (such as maintenance of a water quality parameter within a prescribed range), number of people (such as number of tourists permitted to visit the wetland on a given day), land use (such as prohibiting use of intermittently inundated area for permanent agriculture, or construction of enclosure), or any relevant dimension.

(Emphasis Supplied)

22. From the above, the aforementioned activities may be carried out pursuant to the necessary permissions being procured by the user and within prescribed limits, if any.
23. Additionally, the list of regulated activities provided by the State Government for the Lake in the Notification is as follows:

1- Withdrawal of water/ impoundment/ diversion or any other hydrological intervention.

2- Harvesting of resources (living / non-living).

3- Grazing.

4- Construction of boat jetties, and facilities for temporary use, as pantoon bridges.

5- Aquaculture activities within the Wetland boundaries.

6- Road Proposed under prevalent master plan prepared under U.P. Urban Planning & Development Act, 1973 and project including construction activities under Central Government, State Government and Authorities/Local bodies constituted by them.

7- All activities having adverse effect on the wetland ecosystem.

8- There will be no adverse effect on construction done before the date of notification

(Emphasis Supplied)

24. From the above, the only applicable regulations for the Float Restaurant are regulations applicable to constructions of a temporary nature and/or activities that may have an adverse effect on the wetland ecosystem.
25. It is submitted that the Float Restaurant has been constructed and launched following the procurement of all relevant permissions and licenses. The construction process itself had no impact on the Lake. The Company has also fulfilled all compliance requirements under the regulatory framework applicable to running the Float Restaurant on the Lake, as follows:
 - a) Operations are conducted under a valid lease from the Gorakhpur Development Authority;
 - b) All environmental clearances have been obtained from the competent authorities;
 - c) Regular monitoring and compliance reporting are being undertaken; and
 - d) No violations of prescribed environmental standards have occurred.

The Company's operations comply with the regulatory compliance framework, including strict environmental clearances from pollution control authorities, comprehensive waste management protocols, regular water quality monitoring, and fire safety compliance measures as detailed below.

26. That the Uttar Pradesh Pollution Control Board (hereinafter, **UPPCB**) has granted Consolidated Consent to Operate and Authorisation dated 25.06.2024 valid until 31.12.2028 for "Restaurant Service- 100 Seat Approx." after detailed scrutiny of environmental compliance measures, including:

- i. Effluent Treatment Plant (ETP) provisions
- ii. Sewage Treatment Plant (STP) requirements
- iii. Air pollution control measures
- iv. Waste management protocols

True copy of the UPPCB Consolidated Consent to Operate and Authorisation dated 25.06.2024 has been annexed herein and marked as **ANNEXURE R-9**.

27. That the Fire Safety Certificate dated 08.07.2024 has been issued by the Chief Fire Officer, Gorakhpur, with validity until 08.07.2027,

confirming adherence to fire safety norms for the floating structure with specific conditions for floating restaurant operations.

True copy of the Fire Safety Certificate dated 08.07.2024 has been annexed herein and marked as **ANNEXURE R-10**.

28. That the Water Testing Reports from the Regional Water Testing Laboratory, UP Jal Nigam, Gorakhpur dated 28.08.2024 confirm that all water quality parameters are within prescribed limits as per BIS 10500:2012, demonstrating no adverse environmental impact from the Float Restaurant operations.

True copy of the Water Testing Reports from the Regional Water Testing Laboratory, UP Jal Nigam, Gorakhpur with the Sample Code 51427 (C/24/08/21) has been annexed herein and marked as **ANNEXURE R-11**.

29. That the Float Restaurant operations are conducted with stringent environmental safeguards including:

- a. Zero discharge policy with proper sewage treatment facilities as per UPPCB consent conditions
- b. Solid waste management as per Solid Waste Rules, 2016
- c. Regular water quality monitoring and testing

- d. Fire safety measures and emergency response protocols
 - e. Compliance with noise pollution norms
 - f. Zero waste management policy implementation
30. That the chemical analysis shows satisfactory results for all parameters including pH levels, Total Dissolved Solids, Total Hardness of the water, and absence of harmful contaminants, establishing that the Float Restaurant operations do not cause water pollution. That the bacteriological test results show "Satisfactory" status with water being classified as "Potable," further confirming the environmental compliance of operations.
31. That the Applicant's allegation that the Float Restaurant is "vehemently violating the norms issued by this Hon'ble Tribunal" is factually incorrect and legally unsustainable. No specific norms have been violated, and the structure complies with all applicable regulations.

E. The Float Restaurant is a Permitted Activity

32. Finally and most relevantly, Annexure 3 of the Notification provides that all activities that are not described as "prohibited" or "regulated" are permitted activities. In this regard, ecotourism activities, such as

the Float Restaurant, have not been expressly prohibited or regulated, and may be construed as permitted use or wise use of the Lake.

33. Further, Rule 53(g) of Wetlands Guidelines lists activities aligned with wise use, as follows:

53. Activities aligned with the 'wise use' of wetland may be permitted within the wetland (wetlands complex) or its zone of influence. The following activities are likely to be aligned with the 'wise use' approach:

a) Ecological rehabilitation and rewilding of nature ;

b) Wetlands inventory, assessment and monitoring;

c) Research;

d) Communication, environmental education and participation activities;

e) Management planning;

f) Habitat management and conservation of wetland-dependent species;

g) Community-based ecotourism (with minimum construction activities);

h) Harvesting of wetlands products within regenerative capacity; and,

i) Integrating wetlands as nature-based solutions for climate change mitigation and adaptation.

54. Permitted activities may need to be identified considering the ecological character of each wetland to be notified. It is likely that an activity may be benign for one wetland, yet would need regulation for others. For example, ecotourism may not be desirable for all wetlands.

(Emphasis Supplied)

From the above, it can be seen that Community-based ecotourism (with minimum construction activities) is considered to align with wise use.

34. In this regard, it is submitted that the Company has obtained all requisite statutory approvals and clearances for its ecotourism operations. As stated hereinabove, the UPPCB has granted its authorization dated 25.06.2024, valid until 31.12.2028, for "Restaurant Service- 100 Seat

Approx." after detailed scrutiny of environmental compliance measures. Accordingly, any characterization of the Float Restaurant's facilities as environmental violations is misconceived since UPPCB authorization specifically covers restaurant operations and all Float Restaurant operations are conducted within the approved scope of activities.

35. Further, the Tourism Registration Certificate dated 16.01.2024 bearing registration number GOR/11/TP001/2024 has been obtained from the Department of Tourism, Government of Uttar Pradesh under the Tourism Policy-2022 for "Flotels/Floating Restaurants" category, confirming recognition of floating restaurants as a legitimate tourism activity.

True copy of the Tourism Registration Certificate bearing registration number GOR/11/TP001/2024 has been annexed herein and marked as

ANNEXURE R-12.

36. That the FSSAI License No. 12724031000368 dated 07.09.2024 has been procured for food service operations covering both "Food Services - Club/Canteen" and "Food Services - Restaurants" categories, valid until 06.09.2025.

True Copy of the FSSAI certification with License No. 12724031000368 has been annexed herein and marked as **ANNEXURE R-13**.

37. That, therefore, the Float Restaurant contributes positively to sustainable tourism development by providing employment opportunities and supporting the local economy without causing environmental degradation.

38. In this regard, reference is also drawn to the Amrit Dharohar Scheme launched jointly by the Ministry of Tourism and MoEF in June 2023. The Scheme explicitly promotes commercial tourism activities in wetlands through its stated objectives to "enhance livelihood opportunities for local communities" and "harness the nature-tourism potential of Ramsar Sites," thereby establishing clear governmental intention and precedence for sustainable commercial activities in notified wetlands. Under this scheme, the Government has approved five pilot projects at Sultanpur National Park (Haryana), Bhitarkanika Mangroves (Odisha), Chilika Lake (Odisha), Sirpur (Madhya Pradesh), and Yashwant Sagar (Madhya Pradesh), all of which involve commercial tourism activities in Ramsar wetland sites.

Copy of the Amrit Dharohar Implementation Strategy released by the Ministry of Tourism has been annexed herein and marked as **ANNEXURE R-14**.

39. Though the Lake is not a Ramsar wetland site, it is submitted that as a notified wetland, similar standards of wise use should apply to businesses on the Lake. In this regard, it is submitted that the Float Restaurant operates in accordance with the principles of wise use as the aforementioned government-approved commercial activities, which are not only permissible but actively encouraged by the Central Government. That the floating structure, being designed as a non-permanent, movable vessel that does not involve any alteration of the lakebed or permanent construction, is identical in nature to the permissible infrastructure approved under the Amrit Dharohar pilot projects, which similarly emphasize minimal permanent footprint and temporary structures. Further, the Company's operations comply with the same regulatory compliance framework as the aforementioned projects.
40. Therefore, it is submitted that the Company's Float Restaurant operations can be seen as permitted under the law, serving the public and local community, promoting wetland appreciation and conservation

awareness, and involving minimal construction activities through the floating structure design, to ensure sustainable development on the Lake.

41. That in view of the above submissions, it is respectfully prayed that:
- a) The present Reply be taken on record on behalf of the M/s Lakeverse Private Limited after its successful impleadment;
 - b) The allegations against M/s Lakeverse Private Limited be dismissed as being misconceived, factually incorrect, and legally untenable;
 - c) It is declared that Float Restaurant operations conducted by the M/s Lakeverse Private Limited are in compliance with all applicable laws;
 - d) M/s Lakeverse Private Limited be permitted to continue its legitimate Float Restaurant operations subject to existing regulatory compliances and environmental safeguards; and
 - e) Grant any other relief as this Hon'ble Tribunal may deem fit in the interests of justice and proper in the facts and circumstances of the case.

For Lakeverse Private Limited


Director

For Respondent No. 8

Through



Date: 10.09.2025

Aayushmaan Vatsyayana
Advocate for Respondent No. 8
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advocatevatsyayana@gmail.com, Ph. -
8600912592

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1057 OF 2024**

IN THE MATTER OF:

SUDHIR KUMAR JHA

...APPLICANT

VERSUS

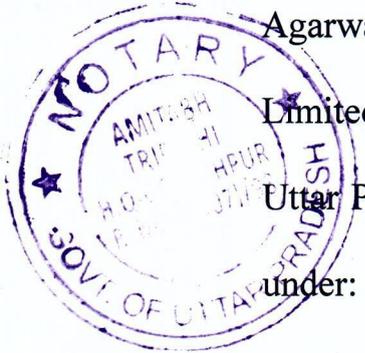
GORAKHPUR DEVELOPMENT AUTHORITY & ORS. ...RESPONDENTS

AFFIDAVIT

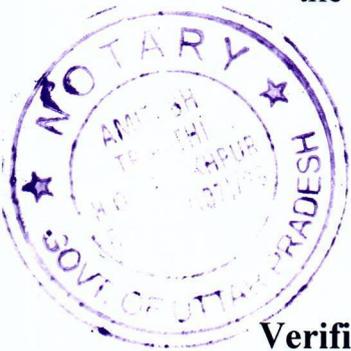
I, Alok Kumar Agarwal, aged about 53 years, son of Sri Dwarka Prasad Agarwal, presently working as Director of M/s Lakeverse Private Limited, having Its Registered Office At 204, Ismailpur, Gorakhpur, Uttar Pradesh-273005, do hereby solemnly affirm and state on oath as under:

1. That I am the Director of the Company owning the Respondent No. 8 entity, in the present matter, and as such, I am duly competent to swear this affidavit.
2. That the accompanying Counter-Affidavit has been drafted under my instructions.


AMITABH TRIPATHI
NOTARY
HEAD QUARTER, GORAKHPUR



- 3. That I have read and understood the content of the above and I say that the same are true and correct to my knowledge and belief.
- 4. That I do hereby solemnly affirm and declare that the details given in the Annexures and all the records / documents submitted are true to the best of my knowledge & belief.



For Lakeverse Private Limited

[Signature]
 Director

DEPONENT

Verification:

Verified at Gorakhpur on this 12th day of September, 2025 that the contents of the above paragraphs are true and correct to best of my knowledge and belief. No part of it is false and nothing material has been concealed therein.

For Lakeverse Private Limited

[Signature]
 Director

DEPONENT

[Signature]
 12-9-25

AMITABH TRIPATHI
 NOTARY
 NEAR QUATER, GORAKHPUR

No. 576
 Solemnly Affirmed before me on 12/9/25
 at 3rd Shree Dalakh
 The deponent who is identified by
 Shri. S.A.
 I have satisfied my self by examining
 the deponer that he has understand
 the contents of this affidavit which has
 been read over and Explained by me

[Signature]
 AMITABH TRIPATHI
 NOTARY
 Q. Gorakhpur

FORM NO. INC-20A

[Pursuant to Section 10A(1)(a) of the Companies Act, 2013 and Rule 23A of the Companies (Incorporation) Rules, 2014]



Declaration for commencement of business

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) *Corporate identity number (CIN) of company
- (b) Global location number (GLN) of company
2. (a) Name of the company
- (b) Address of the registered office of the company
- (c) email ID of the company
3. (a) *Whether the affairs of the Company is regulated by any sectoral regulator (like RBI in case of NBFIs activities)
 Yes No

Attachments

1. *Subscribers proof of payment for value of shares
2. Certificate of Registration issued by the RBI (Only in case of Non-Banking Financial Companies) / from other regulators
3. Notification declaration as a Nidhi Company
4. Optional attachment(s) - (if any)
- List of attachments

Declaration

I am authorized by the Board of Directors of the Company vide resolution number * dated *

to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

- Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
- All the required attachments have been completely and legibly attached to this form.
- Every subscriber to the MOA has paid the value for shares agreed to be taken by him.
- The company has filed with the registrar a verification of its registered office as provided in subsection (2) of section 12.

**LAKEVERSE
PRIVATE LIMITED**

32
GST:09AAECL8621P1ZV
PAN: AAELCL8621P
CIN : U55209UP2021PTC157128
E-MAIL: LAKEVERSE.IN@GMAIL.COM

**ANNEXURE R-2
604**

REGD. OFFICE:
204, ISMAILPUR,
GORAKHPUR, U.P.-273005
Contact- 8953666666

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF LAKEVERSE PRIVATE LIMITED AT ITS REGISTERED OFFICE AT 204, ISMAILPUR, GORAKHPUR, U.P., 273005 ON 12/05/2025 AT 11.00 A.M.

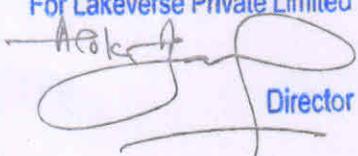
“RESOLVED THAT Mr. Alok Kumar Agarwal, Director of the company be authorized and is hereby authorised to engage and to submit Vakalatnama, Petitions/Replies statement of Defense/Re-joinder, Affidavit, Written Submissions, Documents, Evidences, Declarations, Mediate to settle the matter etc. before the National Green Tribunal/Hon’ble High Court/ Hon’ble Supreme Court/ any Government Authority or Court or Tribunal on behalf of the company.

RESOLVED FURTHER THAT Mr. Alok Kumar Agarwal, Director of the company be and is hereby accorded to authorize Mr. Aayushmaan Vatsyayana, Advocate to represent the company in legal proceedings including initiated before the National Green Tribunal, Principal Bench, New Delhi in Original application No. 1057/2024.

RESOLVED FURTHER THAT Mr. Alok Kumar Agarwal, Director of the company be authorized and is hereby authorised to take all such steps and provide certified copy of this Board Resolution to whomsoever concerned and further to do all such acts, deeds, matter, and things as may be deemed necessary to give effect to this resolution.”

Certified to be True Copy

For Lakeverse Private Limited,

For Lakeverse Private Limited

Director

Alok Kumar Agarwal
(Director)
DIN: 01475762



भारत का राजपत्र The Gazette of India

असाधारण

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 26 सितम्बर, 2017

सा.का.नि. 1203(अ).—आर्द्रभूमि, जो जलीय चक्र का अत्यावश्यक भाग है, उच्चतर उत्पादक पारिस्थितिकी प्रणालियां हैं जो समृद्ध जैवविविधता का आधार हैं तथा हमारी समृद्ध सांस्कृतिक विरासत का भाग होने के कारण कई महत्वपूर्ण मनोरंजक, सामाजिक और सांस्कृतिक कार्यकलापों का समर्थन करते हुए जल भंडारण, जल शुद्धिकरण, बाढ़ अल्पीकरण, अपरदन नियंत्रण, भूजल का पुनःभरण, सूक्ष्म जलवायु का विनियमन, दृश्यभूमि के सौन्दर्य बौध को बढ़ाना जैसी पारिस्थितिकी प्रणाली सेवाओं की व्यापक रेंज प्रदान करता है।

और, अधिकतर आर्द्रभूमि, अपवहन और भरणस्थान, प्रदूषण (घरेलू और औद्योगिक बहिःस्राव का निस्सारण, ठोस अपशिष्टों का निपटान), जल विज्ञान संबंधी परिवर्तन (जल अपनयन और अंतर्वाह तथा बहिवाह परिवर्तन) के माध्यम से भूमि सुधार और अवक्रमण के कारण गंभीर रूप से संकटस्थ स्थिति में हैं और उनके प्राकृतिक संसाधनों के अत्यधिक दोहन के परिणामस्वरूप जैव विविधता की हानि और आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी प्रणाली सेवाओं में विघटन हुआ है;

और, संविधान के अनुच्छेद 51क के खंड (छ) में यह बताया गया है कि भारत के प्रत्येक नागरिक का यह कर्तव्य होगा कि वह प्राकृतिक पर्यावरण की, जिसके अंतर्गत वन, झील, नदी और वन्यजीव हैं, रक्षा करे और उसका संवर्धन करे तथा प्राणिमात्र के प्रति दयाभाव रखे;

और पर्यावरण (संरक्षण) अधिनियम, 1986 पर्यावरण को संरक्षण प्रदान करने तथा उसमें सुधार लाने के लिए एक व्यापक विधान है, जिसमें अन्य बातों के साथ-साथ आर्द्रभूमि और उससे जुड़े मामले भी सम्मिलित हैं।

और, राष्ट्रीय पर्यावरण नीति, 2006 में आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी सेवा को मान्यता दी गई है और सभी आर्द्रभूमि के लिए एक विनियामक तंत्र स्थापित करने की आवश्यकता पर बल दिया गया है, जिससे उनकी ऐसी पारिस्थितिकी स्थिति को बनाए रखा जा सके, जो अंततोगत्वा उनके एकीकृत प्रबंध में सहायक हो;

और, भारत, आर्द्रभूमि संबंधी रामसर अभिसमय का हस्ताक्षरकर्ता है, तथा अपने अधिकार क्षेत्र के भीतर सभी आर्द्रभूमियों के संरक्षण और बुद्धिमतापूर्ण उपयोग के लिए प्रतिबद्ध है।

और केन्द्रीय सरकार ने तारीख 4 दिसंबर, 2010 की सं.सा.का.नि. 951(अ) द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010, प्रकाशित किए हैं;

और आर्द्रभूमि का संरक्षण और युक्तियुक्त उपयोग राज्य और राष्ट्रीय अर्थव्यवस्था को सारवान प्रत्यक्ष और अप्रत्यक्ष आर्थिक लाभ प्रदान कर सकता है तथा केन्द्रीय सरकार विभिन्न क्षेत्रों के लिए विकास आयोजना तथा निर्णय लेने की प्रक्रिया में आर्द्रभूमि जैवविविधता तथा पारिप्रणाली सेवाओं की पूर्ण शृंखला को मुख्य धारा में लाने के लिए प्रतिबद्ध है;

और, राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को इसी प्रकार से अपने विकासात्मक कार्यक्रमों तथा आर्थिक कल्याण में आर्द्रभूमि पारिस्थितिकी प्रणाली सेवाओं और जैव विविधता संबंधी मूल्यों पर विचार करने और इस बात को संज्ञान में लेने की आवश्यकता है कि आर्द्रभूमि पारिस्थितिकी प्रणाली के दो मुख्य पारिस्थितिकी घटक भूमि और जल, भारतीय संविधान के अनुसार राज्य के विषय के रूप में सूचीबद्ध हैं;

और केन्द्रीय सरकार ने देश में आर्द्रभूमियों के प्रभावी संरक्षण और प्रबंधन के लिए आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को अधिकांत करना आवश्यक समझा है;

और, अब, केन्द्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की उपधारा (1) और उपधारा (2) के खंड (v) और धारा 3 की उपधारा (3) के साथ पठित धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनसाधारण की जानकारी के लिए, जिनके उससे प्रभावित होने की संभावना है, सा.का.नि. 385 (अ) तारीख 31 मार्च, 2016 द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 का प्रारूप प्रकाशित किया था; और यह सूचना दी गई थी कि केन्द्रीय सरकार द्वारा उक्त प्रारूप नियमों पर, उस तारीख से, जिसको इस राजपत्र में यथाप्रकाशित इस अधिसूचना की प्रतियां जनता को उपलब्ध करा दी जाती है, साठ दिन की अवधि की समाप्ति के पश्चात् विचार किया जाएगा;

और, केन्द्रीय सरकार को प्रारूप आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 के संबंध में राज्य सरकारों, संघ राज्य क्षेत्रों राज्यों और इसके संगठनों, व्यक्तियों और सिविल समाज संगठनों से सुझाव तथा आक्षेप प्राप्त हुए हैं;

और, ऐसे आक्षेपों और सुझावों पर, जो ऊपर उल्लिखित प्रारूप नियमों के संबंध में प्राप्त हुए हैं, पर राज्य सरकारों और राज्य क्षेत्र प्रशासनों के परामर्श से केन्द्रीय सरकार द्वारा सम्यक रूप से विचार किया गया;

अतः अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) और उप-धारा (3) के साथ पठित धारा 25 और धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को उन बातों के सिवाय अधिकांत करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया था या करने का लोप किया गया था, आर्द्रभूमि के संरक्षण और प्रबंधन के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

1. संक्षिप्त नाम और प्रारंभ.—

- (1) इन नियमों का संक्षिप्त नाम आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2017 है।
- (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. परिभाषाएं.—

- (1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,—

- (क) "अधिनियम" से पर्यावरण (संरक्षण) अधिनियम, 1986 अभिप्रेत है;
- (ख) "प्राधिकरण" से यथास्थिति राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, अभिप्रेत है;
- (ग) "समिति" से नियम 6 में निर्दिष्ट राष्ट्रीय आर्द्रभूमि समिति अभिप्रेत है;
- (घ) "पारिस्थितिकीय गुण" से पारिस्थितिकी प्रणाली घटकों, प्रक्रियाओं तथा सेवाओं का ऐसा संकलन अभिप्रेत है जो आर्द्रभूमियों की विशिष्टता चित्रित करता है;
- (ङ) "एकीकृत प्रबंधन योजना" से कोई ऐसा दस्तावेज अभिप्रेत है जिसमें आर्द्रभूमि का युक्तियुक्त उपयोग के लिए कार्यनीतियों और कार्रवाइयों का वर्णन किया गया है तथा इस योजना में स्थल प्रबंधन के उद्देश्य; उद्देश्यों को प्राप्त करने के लिए अपेक्षित प्रबंधन कार्रवाइयां, वे घटक, जो विभिन्न स्थल विशिष्टताओं को प्रभावित करते हैं, या प्रभावित कर सकते हैं; पारिस्थितिकीय स्वरूप में परिवर्तनों का पता लगाने के लिए और प्रबंधन की प्रभाविता के मापन के लिए अपेक्षित मानीटरी और कार्यान्वयन प्रबंधन कार्यान्वयन के लिए संसाधन सम्मिलित हैं;
- (च) "रामसर अभिसमय" से 1971 में ईरान के रामसर में हस्ताक्षरित आर्द्रभूमि संबंधी अभिसमय अभिप्रेत है;
- (छ) "आर्द्रभूमि से कोई क्षेत्र या कच्छ पंक, पीटभूमि या जल; प्राकृतिक या कृत्रिम, स्थायी या अस्थायी, जल जो ठहरा है या बहते, ताजे, खारे या लवणीय, जिसके अंतर्गत समुद्री जल का जिसकी गहराई ज्वार की स्थिति छह मीटर से अधिक की न हो अभिप्रेत है, परंतु इसमें नदी जल मार्ग, धान के खेत, पेयजल प्रयोजनार्थ विशिष्ट रूप से मानव निर्मित जल निकाय/जलाशय, मत्स्यपालन, नमक उत्पादन और सिंचाई प्रयोजनों के लिए विशिष्ट रूप से निर्मित संरचनाएं सम्मिलित नहीं हैं;

- (ज) "आर्द्रभूमि परिसर" से दो या दो से अधिक पारिस्थितिकीय और जलीय समीपस्थ आर्द्रभूमियां तथा जिनमें उनसे जुड़े नाले/वाहिकाएं सम्मिलित हो सकती हैं, अभिप्रेत हैं;
- (झ) "आर्द्रभूमियों का युक्तियुक्त उपयोग" से सतत विकास के संदर्भ में पारिप्रणाली दृष्टिकोण के माध्यम से प्राप्त पारिस्थितिकीय गुणों का रख-रखाव अभिप्रेत है;
- (ञ) "प्रभावित जोन" से आर्द्रभूमि या आर्द्रभूमि परिसर के आवाह-क्षेत्र का वह भाग जिस पर विकासात्मक कार्यकलापों के कारण पारिप्रणाली ढांचे, तथा पारिप्रणाली सेवाओं में प्रतिकूल परिवर्तन पड़ता है।
- (2) उन सभी शब्दों और पदों के, जो इन नियमों में प्रयुक्त हैं और परिभाषित नहीं हैं, किंतु अधिनियम में परिभाषित हैं, वही अर्थ होंगे जो उनके उस अधिनियम में हैं।

3. नियमों का लागू होना.—ये नियम निम्नलिखित आर्द्रभूमियों या आर्द्रभूमि परिसरों को लागू होंगे, अर्थात्:-

- (क) रामसर अभिसमय के अधीन 'अंतरराष्ट्रीय महत्व की आर्द्रभूमि' के रूप में वर्गीकृत आर्द्रभूमियां;
- (ख) केन्द्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन द्वारा यथा अधिसूचित आर्द्रभूमियां।

परंतु ये नियम समय-समय पर यथा संशोधित भारतीय वन अधिनियम, 1927, वन्यजीव (संरक्षण) अधिनियम, 1972, वन (संरक्षण) अधिनियम, 1980, राज्य वन अधिनियम तथा तटीय विनियमन जोन अधिसूचना, 2011 के अंतर्गत आने वाले क्षेत्रों में पड़ने वाली आर्द्रभूमियों को लागू नहीं होंगे।

4. आर्द्रभूमियों में क्रियाकलापों पर निर्बंधन.—(1) आर्द्रभूमि का संरक्षण और प्रबंध, आर्द्रभूमि प्राधिकरण द्वारा यथा अवधारित 'युक्तियुक्त उपयोग' के सिद्धांत के अनुसार किया जाएगा।

(2) आर्द्रभूमि के भीतर, निम्नलिखित क्रियाकलापों को प्रतिषिद्ध किया जाएगा, अर्थात्:-

- (i) किसी भी किस्म के अतिक्रमण सहित गैर-आर्द्रभूमि उपयोग हेतु परिवर्तन;
- (ii) किसी उद्योग को स्थापित करना और विद्यमान उद्योगों का विस्तार करना;
- (iii) निर्माण और विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत आने वाले निर्माण और विध्वंस अपशिष्ट का विनिर्माण या हथालन या भंडारण या निपटान; परिसंकटमय रसायन के विनिर्माण, भंडारण और आयात नियम, 1989 या परिसंकटमय सूक्ष्म जीवों आनुवंशिक रूप से निर्मित जीवों या कोशिकाओं का उपयोग, आयात, निर्यात और भंडारण संबंधी नियम, 1989 या परिसंकटमय अपशिष्ट (प्रबंधन, हथालन और सीमापारीय संचलन) नियम 2008 के अंतर्गत आने वाले परिसंकटमय पदार्थ; ई-अपशिष्ट (प्रबंधन) नियम, 2016 के अंतर्गत आने वाला ई-अपशिष्ट;
- (iv) ठोस अपशिष्ट का पाटन;
उद्योगों, शहरों, कस्बों, गांवों और अन्य मानव बस्तियों से अशोधित अपशिष्ट और बहिस्रावों का निस्सारण;
- (v) किसी स्थायी प्रकृति का किसी निर्माण सिवाय नाव घाटों के, पचास मीटर के भीतर इन नियमों के प्रारंभ की तारीख से पिछले दस वर्षों में प्रेक्षित बाढ़ के औसतन उच्च स्तर से गणना की जाएगी; और
- (vi) अवैध शिकार।

परंतु केन्द्रीय सरकार प्राधिकरण की सिफारिश पर किसी कार्यकलाप के विलोपन के लिए राज्य सरकार या संघ राज्य क्षेत्र प्रशासन से प्राप्त प्रस्तावों पर विचार कर सकेगी।

5. आर्द्रभूमि प्राधिकरण.—(1) केन्द्रीय सरकार, प्रत्येक राज्य में राज्य आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

- (i) राज्य सरकार के पर्यावरण/वन विभाग का भारसाधक मंत्री या आर्द्रभूमि के विषय से संबंधित कार्य कर रहे भारसाधक मंत्री - अध्यक्ष;
- (ii) राज्य का मुख्य सचिव या समतुल्य अपर मुख्य सचिव - उपाध्यक्ष;
- (iii) पर्यावरण विभाग का भारसाधक सचिव - पदेन सदस्य;
- (iv) वन विभाग का भारसाधक सचिव - पदेन सदस्य;
- (v) शहरी विकास विभाग का भारसाधक सचिव - पदेन सदस्य;
- (vi) ग्रामीण विकास विभाग का भारसाधक सचिव - पदेन सदस्य;
- (vii) जल संसाधन विभाग का भारसाधक सचिव - पदेन सदस्य;

- (viii) मत्स्यकी विभाग का भारसाधक सचिव – पदेन सदस्य;
- (ix) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव – पदेन सदस्य;
- (x) पर्यटन विभाग का भारसाधक सचिव – पदेन सदस्य;
- (xi) राजस्व विभाग का भारसाधक सचिव – पदेन सदस्य;
- (xii) निदेशक, राज्य सुदूर संवेदी केन्द्र – पदेन सदस्य;
- (xiii) मुख्य वन्यजीव वार्डन – पदेन सदस्य;
- (xiv) सदस्य सचिव, राज्य जैवविविधता बोर्ड – पदेन सदस्य;
- (xv) सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड – पदेन सदस्य;
- (xvi) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय का अपर प्रधान मुख्य संरक्षक – पदेन सदस्य;
- (xvii) आर्द्रभूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्र में से प्रत्येक का एक विशेषज्ञ जिसे राज्य सरकार द्वारा नामनिर्दिष्ट किया जाए; और
- (xviii) पर्यावरण/वन विभाग या आर्द्रभूमियों से संबंधित विभाग में अपर सचिव/संयुक्त सचिव/निदेशक - सदस्य सचिव।
- (2) केन्द्रीय सरकार, प्रत्येक राज्य क्षेत्र के लिए संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-
- (i) संघ राज्य क्षेत्र का प्रशासक या मुख्य सचिव – अध्यक्ष;
- (ii) पर्यावरण विभाग का भारसाधक सचिव – उपाध्यक्ष;
- (iii) वन विभाग का भारसाधक सचिव – पदेन सदस्य;
- (iv) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;
- (v) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;
- (vi) जल संसाधन विभाग का भारसाधक सचिव - पदेन सदस्य;
- (vii) मत्स्यकी विभाग का भारसाधक सचिव - पदेन सदस्य;
- (viii) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव - पदेन सदस्य;
- (ix) पर्यटन विभाग का भारसाधक सचिव - पदेन सदस्य;
- (x) राजस्व विभाग का भारसाधक सचिव - पदेन सदस्य;
- (xi) निदेशक, सुदूर संवेदी केन्द्र - पदेन सदस्य;
- (xii) सदस्य सचिव, संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति - पदेन सदस्य;
- (xiii) सदस्य सचिव, संघ राज्य क्षेत्र जैव-विविधता बोर्ड - पदेन सदस्य;
- (xiv) मुख्य वन्यजीव वार्डन - पदेन सदस्य;
- (xv) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय के अपर प्रधान मुख्य वन संरक्षक - पदेन सदस्य;
- (xvi) आर्द्रभूमि पारिस्थितिकी, जल-विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्रों से एक-एक विशेषज्ञ जिसे संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट किया जाए; और
- (xvii) पर्यावरण/वन विभाग या आर्द्रभूमि हथालन विभाग में अपर सचिव/संयुक्त सचिव/निदेशक - सदस्य सचिव।
- (3) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, तीन से अधिक, यदि अपेक्षित हों, अन्य सदस्यों, का सह-चयन, कर सकेंगे।
- (4) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, निम्नलिखित शक्तियों का प्रयोग करेगा और निम्नलिखित कृत्यों का पालन करेगा, अर्थात् :—
- (क) इन नियमों के प्रकाशन की तारीख से तीन मास के भीतर राज्य या संघ राज्य क्षेत्र की सभी आर्द्रभूमियों की सूची तैयार करना;
- (ख) इन नियमों के प्रकाशन की तारीख से छह मास के भीतर अधिसूचित की जाने वाली आर्द्रभूमियों की सूची तैयार करना; अन्य सुसंगत राज्य अधिनियमों के अधीन तैयार/अधिसूचित आर्द्रभूमियों की किसी विद्यमान सूची को संज्ञान में लेना;

- (ग) इन नियमों के अधीन विनियमन हेतु उनके संक्षिप्त दस्तावेजों के आधार पर अभिज्ञात आर्द्रभूमियों की संस्तुति करना;
- (घ) इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर सभी आर्द्रभूमियों की व्यापक डिजिटल सूची तैयार करना और उक्त प्रयोजन से केन्द्रीय सरकार द्वारा विकसित की जाने वाले डेडीकेटिड वेब पोर्टल पर इसे अपलोड करना; और इस सूची को प्रत्येक दस वर्ष में अद्यतन किया जाएगा;
- (ङ) अधिसूचित आर्द्रभूमियों के भीतर विनियमित और अनुज्ञात किए जाने वाले कार्यकलापों और उनके प्रभाव क्षेत्र की विस्तृत सूची विकसित करना;
- (च) विनिर्दिष्ट आर्द्रभूमियों के लिए प्रतिषिद्ध कार्यकलापों की सूची में बढोतरी, यदि कोई हो, की सिफारिश करना;
- (छ) आर्द्रभूमियों की अधिकारिता के भीतर उनके संरक्षण और युक्तियुक्त उपयोग के लिए कार्यनीतियां पारिभाषित करना; यदि पारिस्थितिक प्रणाली के कार्यकलापों (जल भण्डारण, भू-जल संभरण, बाढ़-प्रतिरोधक जैसे) और मूल्य (मनोरंजन और सांस्कृतिक जैसे) का अनुरक्षण किया जाता है या उसमें अभिवृद्धि की जाती है; तो इन पारिस्थितिक प्रणाली को प्रबंधित करने के लिए एक सिद्धांत, जो संरक्षण के साथ संगत वहनीय उपयोगों को समावेशित करता है (जैसे जीवन-निर्वाह स्तर हेतु मछली पकड़ना या जलीय वनस्पति की पैदावार करना) का विवेकपूर्ण उपयोग करना;
- (ज) प्रत्येक अधिसूचित आर्द्रभूमियों के लिए एकीकृत प्रबंधन योजना का पुनर्विलोकन करना (केन्द्रीय सरकार के समन्वयन से सीमा-पारीय आर्द्रभूमियों सहित), और इन योजनाओं के भीतर आर्द्रभूमियों, जो पारिस्थितिकीय स्वरूप के अनुकूल हैं, के पारम्परिक उपयोगों को जारी रखना और उसमें समर्थन देने पर विचार करना;
- (झ) उन मामलों में, जहां अधिसूचित आर्द्रभूमियों या आर्द्रभूमि परिसरों की सीमा के भीतर भूमि क्षेत्र का निजी भू-धारण अधिकार है, उन्हें बढावा देने के लिए कार्यकलापों के माध्यम से पारिस्थितिकीय स्वरूप को बनाये रखने के लिए कार्यतंत्रों हेतु सिफारिश करना;
- (ञ) विद्यमान राज्य/संघ राज्य क्षेत्र स्तर की विकास योजनाओं और कार्यक्रमों के साथ प्रबंध योजना के कार्यान्वयन के अभिसरण के लिए कार्यतंत्रों की पहचान करना;
- (ट) इन नियमों और अन्य सुसंगत अधिनियमों, नियमों और विनियमों का प्रवर्तन सुनिश्चित करना और अर्द्ध-वार्षिक आधार पर (प्रत्येक कैलेंडर वर्ष के जून और दिसम्बर पर) एक सूचना तंत्र के माध्यम से ऐसी अधिसूचित आर्द्रभूमियों की स्थिति पर संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या केन्द्रीय सरकार को सूचना देना;
- (ठ) विभिन्न संगत विभागों और अन्य संबंधित अभिकरणों के माध्यम से युक्तियुक्त उपयोग के सिद्धांत के आधार पर एकीकृत प्रबंधन योजनाओं के क्रियान्वयन का समन्वयन करना;
- (ड) राज्य या संघ राज्य क्षेत्र प्रशासन के भीतर सभी आर्द्रभूमि विनिर्दिष्ट प्राधिकरणों के लिए नोडल प्राधिकरण के रूप में कार्य करना;
- (ढ) संबंधित क्रियान्वयन अभिकरणों को आर्द्रभूमियों के संरक्षण और सतत प्रबंधन हेतु आवश्यक निदेश जारी करना;
- (ण) आर्द्रभूमियों के मूल्यों और क्रियाकलापों के संबंध में पणधारियों और स्थानीय समुदायों के बीच जागरूकता के संवर्धन हेतु उपाय करना; और
- (त) स्वप्रेरणा से या राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा यथानिर्दिष्ट अन्य मामले पर सलाह देना।
- (5) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का संबंधित विभाग, प्राधिकरण के लिए नोडल विभाग और सचिवालय के रूप में सभी आवश्यक सहायता प्रदान करेगा और कार्य करेगा।
- (6) प्राधिकरण, इन नियमों के प्रकाशन के नब्बे दिन के भीतर :
- (क) संक्षिप्त दस्तावेजों और प्रबंध योजनाओं का पुनर्विलोकन करने तथा आर्द्रभूमि प्राधिकरण द्वारा निर्दिष्ट किसी तकनीकी विषय पर सलाह देने के लिए एक तकनीकी समिति का, और
- (ख) जनता द्वारा प्राधिकरण को की गई शिकायतों की सुनवाई करने और उन्हें अग्रेषित करने के लिए एक कार्यतंत्र उपलब्ध कराने हेतु चार सदस्यों से मिलकर बनी एक शिकायत समिति का गठन करेगा।
- (7) उप-नियम (6) में निर्दिष्ट समितियां अपने कृत्यों के निष्पादन के लिए प्रत्येक तिमाही में कम से कम एक बार बैठक करेंगी।
- (8) प्राधिकरण की वर्ष में कम से कम तीन बार बैठक होगी।
- (9) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट प्राधिकरण के गैर-अधिकारिक सदस्यों का कार्यकाल अधिकतम तीन वर्ष की अवधि का होगा।

6. **राष्ट्रीय आर्द्रभूमि समिति का गठन.**—(1) केन्द्रीय सरकार, एक राष्ट्रीय आर्द्रभूमि समिति का गठन करेगी, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—
- (i) सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – अध्यक्ष;
 - (ii) आर्द्रभूमि संबंधी कार्य देख रहे विशेष सचिव या अपर सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – उपाध्यक्ष;
 - (iii) अपर महानिदेशक, वन्यजीव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – पदेन सदस्य;
 - (iv) आर्द्रभूमियों संबंधी कार्य देख रहे सलाहकार या संयुक्त सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय – पदेन सदस्य;
 - (v) संयुक्त सचिव, पर्यटन मंत्रालय, भारत सरकार – पदेन सदस्य;
 - (vi) संयुक्त सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार – पदेन सदस्य;
 - (vii) संयुक्त सचिव, कृषि और किसान कल्याण मंत्रालय, भारत सरकार – पदेन सदस्य;
 - (viii) संयुक्त सचिव, सामाजिक न्याय और अधिकारिता मंत्रालय भारत सरकार – पदेन सदस्य;
 - (ix) संयुक्त सचिव, शहरी विकास मंत्रालय, भारत सरकार - पदेन सदस्य;
 - (x) संयुक्त सचिव, ग्रामीण विकास मंत्रालय, भारत सरकार - पदेन सदस्य;
 - (xi) अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड - पदेन सदस्य;
 - (xii) निदेशक, भारतीय प्राणि सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;
 - (xiii) निदेशक, भारतीय वनस्पति सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;
 - (xiv) निदेशक, अंतरिक्ष अनुप्रयुक्ति केंद्र, अहमदाबाद या वैज्ञानिक एफ - पदेन सदस्य;
 - (xv) सदस्य केन्द्रीय जल आयोग - पदेन सदस्य;
 - (xvi) सलाहकार, नीति आयोग - पदेन सदस्य;
 - (xvii) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के तीन प्रतिनिधि, चक्रानुक्रम आधार पर, प्रत्येक दो वर्ष के कार्यकाल के लिए;
 - (xviii) आर्द्र भूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी क्षेत्र, भू-दृश्य योजना और सामाजिक अर्थशास्त्र के क्षेत्रों में से प्रत्येक का एक-एक विशेषज्ञ; और
 - (xix) आर्द्रभूमि से संबंधित कार्य करने वाले निदेशक/अपर निदेशक/संयुक्त निदेशक, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय - सदस्य सचिव।
- (2) राष्ट्रीय आर्द्रभूमि समिति, यदि अपेक्षित हो, तीन से अनधिक अन्य सदस्यों को सहयोजित कर सकेगी।
- (3) राष्ट्रीय आर्द्रभूमि समिति निम्नलिखित कृत्यों का पालन करेगी, अर्थात्:—
- (क) आर्द्रभूमियों के संरक्षण तथा बुद्धिमत्तापूर्ण उपयोग के लिए समुचित नीतियों और कार्रवाई सम्बन्धी कार्यक्रमों के विषय में केन्द्रीय सरकार को सलाह देना;
 - (ख) आर्द्रभूमियों के एकीकृत प्रबंधन के लिए बुद्धिमत्तापूर्ण उपयोग के सिद्धान्त पर आधारित मानदंड और मार्गदर्शक सिद्धान्त तैयार करना;
 - (ग) प्राधिकरण द्वारा इन नियमों के क्रियान्वयन की निगरानी करना;
 - (घ) नियम 4 के उप नियम (2) में यथानिर्दिष्ट प्रतिषेधित क्रियाकलापों के लिए राज्य सरकारों या संघ राज्य क्षेत्र प्रशासनों से प्राप्त पुनरीक्षित प्रस्तावों के संबंध में केन्द्रीय सरकार को सलाह देना;
 - (ङ.) रामसर अभिसमय के अधीन अंतर्राष्ट्रीय महत्व की आर्द्रभूमियों को अभिहित किये जाने की सिफारिश करना;
 - (च) अधिसूचित किये जाने के लिए सीमापार आर्द्रभूमियों की सिफारिश करना;
 - (छ) रामसर स्थलों और सीमापार आर्द्रभूमियों के एकीकृत प्रबंध की प्रगति का पुनर्विलोकन करना;
 - (ज) आर्द्रभूमियों से संबंधित मुद्दों पर अंतर्राष्ट्रीय अभिकरणों के समन्वय के संबंध में सलाह देना; और
 - (झ) किसी अन्य मामले पर स्वप्रेरणा से सलाह देना या केन्द्रीय सरकार को निर्दिष्ट करना।

- (4) समिति के गैर-सरकारी सदस्यों को कार्यकाल तीन वर्ष से अनधिक का नहीं होगा।
- (5) समिति प्रत्येक छह मास में कम से कम एक बार बैठक करेगी।
7. **राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को शक्तियों और कार्यों का प्रत्यायोजन.**—(1) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का सम्बद्ध विभाग इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर अधिसूचित किये जाने हेतु अभिज्ञात प्रत्येक आर्द्रभूमि के लिए एक संक्षिप्त दस्तावेज तैयार करेगा, जिसमें निम्नलिखित का उपबंध होगा:—
- (क) निर्देशांकों सहित यथार्थ डिजिटल मानचित्रों द्वारा समर्थित और जमीनी सत्यापन द्वारा विधिमान्य आर्द्रभूमि का सीमांकन;
- (ख) इसके प्रभाव क्षेत्र का सीमांकन और डिजिटल मानचित्र में संकेतित उसका भूमि उपयोग और आच्छादित भूमि क्षेत्र;
- (ग) पारिस्थितिक-स्वरूप का विवरण;
- (घ) पूर्वतः विद्यमान अधिकारों तथा विशेषाधिकारों का लेखा;
- (ङ.) आर्द्रभूमि तथा इसके प्रभाव क्षेत्र के भीतर अनुज्ञप्त स्थल-विशिष्ट क्रियाकलाप की सूची;
- (च) आर्द्रभूमि और उसके प्रभाव क्षेत्र के भीतर विनियमित किये जाने वाले स्थल-विशिष्ट क्रियाकलापों की सूची; और
- (छ) विनियमों के प्रवर्तन की रीति;
- (2) प्राधिकरण, संक्षिप्त दस्तावेज के आधार पर, आर्द्रभूमियों को अधिसूचित किये जाने के लिए राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को सिफारिश करेगा।
- (3) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन संबंधित और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् प्राधिकरण द्वारा की गयी सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर राजपत्र में आर्द्रभूमियों को अधिसूचित करेगी।
- (4) (क) केन्द्रीय सरकार सीमा-पार आर्द्रभूमियों के मामले में, संक्षिप्त दस्तावेज, जिसमें उप-नियम (1) में यथा सूचीबद्ध सूचना दी गई हो, को तैयार करने में संबद्ध राज्य सरकार और संघ राज्यक्षेत्र प्रशासनों के साथ समन्वय करेगी।
- (ख) संक्षिप्त दस्तावेज के आधार पर, राष्ट्रीय आर्द्रभूमि समिति आर्द्रभूमि को अधिसूचित किये जाने के लिए केन्द्रीय सरकार को सिफारिशें करेगी।
- (ग) केन्द्रीय सरकार संबद्ध और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् समिति द्वारा की गई सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर आर्द्रभूमियों को राजपत्र में अधिसूचित करेगी।
- (5) (क) केन्द्रीय सरकार आर्द्रभूमियों से संबंधित सूचना के लिए एक समर्पित वेब पोर्टल का सृजन करेगी।
- (ख) केन्द्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन अपनी अधिकारिता में की आर्द्रभूमियों के विषय में, सभी संबंधित सूचना अपलोड करेगी।

[फा. सं. जे-22012/78/2003-सीएस(डब्ल्यू) पार्ट.V]

डॉ. ए. दुरैसामी, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th September, 2017

G.S.R. 1203(E).—Whereas the wetlands, vital parts of the hydrological cycle, are highly productive ecosystems which support rich biodiversity and provide a wide range of ecosystem services such as water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes while simultaneously supporting many significant recreational, social and cultural activities, being part of our rich cultural heritage;

And whereas many wetlands are threatened by reclamation and degradation through drainage and landfill, pollution (discharge of domestic and industrial effluents, disposal of solid wastes), hydrological alteration (water withdrawal and changes in inflow and outflow), over-exploitation of their natural resources resulting in loss of biodiversity and disruption in ecosystem services provided by wetlands;

And whereas clause (g) of article 51A of the Constitution stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures;

And whereas the Environment (Protection) Act, 1986 is a comprehensive legislation to provide protection and improvement of the environment, including *inter-alia*, wetlands, and for matters connected therewith;

And whereas the National Environment Policy, 2006 recognises the ecosystem services provided by wetlands and emphasizes the need to set up a regulatory mechanism for all wetlands so as to maintain their ecological character, and ultimately support their integrated management;

And whereas India is a signatory to the Ramsar Convention on Wetlands and is committed to conservation and wise use of all wetlands within its territory;

And whereas the Central Government has published the Wetlands (Conservation and Management) Rules, 2010, vide number G.S.R. 951(E), dated the 4th December, 2010;

And whereas conservation and wise use of wetlands can provide substantial direct and indirect economic benefits to state and national economy, and thereby the Central Government stands committed to mainstreaming full range of wetland biodiversity and ecosystem services in development planning and decision making for various sectors;

And whereas the State Governments and Union Territory Administrations need to take into account wetland ecosystem services and biodiversity values likewise within their developmental programming and economic well-being, also taking into cognizance that land and water, two major ecological constituents of wetland ecosystems, are enlisted as State subjects as per the Constitution;

And whereas the Central Government considered it necessary to supersede the Wetlands (Conservation and Management) Rules, 2010 for effective conservation and management of wetlands in the country;

And whereas the Central Government had, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986, published the draft Wetlands (Conservation and Management) Rules, 2016, vide number G.S.R. 385 (E) dated 31st March, 2016 for information of the public likely to be affected thereby; and notice was given that the said draft rules would be taken into consideration by the Central Government after expiry of a period of sixty days from the date on which copies of the Gazette notification is made available to the public;

And whereas the Central Government has received the suggestions and objections from the State Governments, Union Territories and its organisations, individuals and civil society organisations on the draft Wetlands (Conservation and Management) Rules, 2016;

And whereas the suggestions and objections received in response to the above mentioned draft rules have been duly considered by the Central Government in consultation with State Governments and Union Territory Administrations.

Now, therefore, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 and section 23 of the Environment (Protection) Act, 1986 and in supersession of the Wetlands (Conservation and Management) Rules, 2010, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for conservation and management of wetlands, namely:—

1. Short title and commencement.—

- (1) These rules may be called the Wetlands (Conservation and Management) Rules, 2017.
- (2) These shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—

- (1) In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Environment (Protection) Act, 1986;
 - (b) "Authority" means the State Wetlands Authority or Union Territory Wetlands Authority, as the case may be;

- (c) "Committee" means the National Wetlands Committee referred to in rule 6;
 - (d) "ecological character" means the sum of ecosystem components, processes and services that characterise the wetlands;
 - (e) "integrated management plan" means a document which describes strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation;
 - (f) "Ramsar Convention" means the Convention on Wetlands signed at Ramsar, Iran in 1971;
 - (g) "wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;
 - (h) "wetlands complexes" means two or more ecologically and hydrologically contiguous wetlands and may include their connecting channels/ducts;
 - (i) "wise use of wetlands" means maintenance of their ecological character, achieved through implementation of ecosystem approach within the context of sustainable development;
 - (j) "zone of influence" means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services.
- (2) The words and expressions used in these rules and not defined, but defined in the Act, shall have the meanings assigned to them in the Act.

3. Applicability of rules.—These rules shall apply to the following wetlands or wetlands complexes, namely:—

- (a) wetlands categorised as 'wetlands of international importance' under the Ramsar Convention;
- (b) wetlands as notified by the Central Government, State Government and Union Territory Administration:

Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980, the State Forest Acts, and the Coastal Regulation Zone Notification, 2011 as amended from time to time.

4. Restrictions of activities in wetlands.—(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

- (2) The following activities shall be prohibited within the wetlands, namely,-
- (i) conversion for non-wetland uses including encroachment of any kind;
 - (ii) setting up of any industry and expansion of existing industries;
 - (iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
 - (iv) solid waste dumping;
 - (v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
 - (vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
 - (vii) poaching.

Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority.

5. Wetlands Authorities.—(1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely:—

- (i) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In-charge of the Department handling wetlands - Chairperson;
- (ii) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;
- (iii) Secretary in-charge of the Department of Environment - Member *ex-officio*;
- (iv) Secretary in-charge of the Department of Forests - Member *ex-officio*;
- (v) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;
- (vi) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;
- (vii) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;
- (viii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;
- (ix) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;
- (x) Secretary in-charge of the Department of Tourism - Member *ex-officio*;
- (xi) Secretary in-charge of the Department of Revenue - Member *ex-officio*;
- (xii) Director, State Remote Sensing Centre - Member *ex-officio*;
- (xiii) Chief Wildlife Warden - Member *ex-officio*;
- (xiv) Member Secretary, State Biodiversity Board - Member *ex-officio*;
- (xv) Member Secretary, State Pollution Control Board - Member *ex-officio*;
- (xvi) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member *ex-officio*;
- (xvii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the State Government; and
- (xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely:—

- (i) Administrator or Chief Secretary of the Union Territory - Chairperson;
- (ii) Secretary in-charge of the Department of Environment - Vice Chairperson;
- (iii) Secretary in-charge of the Department of Forests - Member *ex-officio*;
- (iv) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;
- (v) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;
- (vi) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;
- (vii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;
- (viii) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;
- (ix) Secretary in-charge of the Department of Tourism - Member *ex-officio*;
- (x) Secretary in-charge of the Departments of Revenue - Member *ex-officio*;
- (xi) Director, Remote Sensing Centre - Member *ex-officio*;
- (xii) Member Secretary, Union Territory Pollution Control Committee - Member *ex-officio*;

- (xiii) Member Secretary, Biodiversity Board of the UT - Member *ex-officio*;
 - (xiv) Chief Wildlife Warden - Member *ex-officio*;
 - (xv) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change- Member *ex-officio*;
 - (xvi) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the Union Territory Administration; and
 - (xvii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.
- (3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.
- (4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely:-
- (a) prepare a list of all wetlands of the State or Union Territory within three months from the date of publication of these rules;
 - (b) prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;
 - (c) recommend identified wetlands, based on their Brief Documents, for regulation under these rules;
 - (d) prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;
 - (e) develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;
 - (f) recommend additions, if any, to the list of prohibited activities for specific wetlands;
 - (g) define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;
 - (h) review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;
 - (i) in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;
 - (j) identify mechanisms for convergence of implementation of the management plan with the existing State/Union Territory level development plans and programmes;
 - (k) ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government or Union Territory Administration or Central Government on the status of such notified wetlands through a reporting mechanism;
 - (l) coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;
 - (m) function as nodal authority for all wetland specific authorities within the State or Union Territory Administration;
 - (n) issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;

- (o) undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and
- (p) Advise on any other matter *suo-motu*, or as referred by the State Government/Union Territory Administration.
- (5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.
- (6) The Authority shall, within ninety days of publication of these rules, shall constitute,—
 - (a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and
 - (b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;
- (7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.
- (8) The Authority shall meet at least thrice in a year.
- (9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years.

6. Constitution of National Wetlands Committee.—(1) The Central Government, hereby constitutes the National Wetlands Committee with the following members, namely:—

- (i) Secretary, Ministry of Environment, Forest and Climate Change, Government of India - Chairperson;
- (ii) Special Secretary or Additional Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change, Government of India-Vice Chairperson;
- (iii) Additional Director General, Wildlife, Ministry of Environment, Forest and Climate Change, Government of India - Member *ex-officio*;
- (iv) Adviser or Joint Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member *ex-officio*;
- (v) Joint Secretary, Ministry of Tourism, Government of India- Member *ex-officio*;
- (vi) Joint Secretary , Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India- Member *ex-officio*;
- (vii) Joint Secretary, Ministry of Agriculture and Farmers Welfare, Government of India- Member *ex-officio*;
- (viii) Joint Secretary, Ministry of Social Justice and Empowerment, Government of India- Member *ex-officio*;
- (ix) Joint Secretary, Ministry of Urban Development, Government of India- Member *ex-officio*;
- (x) Joint Secretary, Ministry of Rural Development, Government of India- Member *ex-officio*;
- (xi) The Chairman, Central Pollution Control Board - Member *ex-officio*;
- (xii) Director, Zoological Survey of India or Scientist F- Member *ex-officio*;
- (xiii) Director, Botanical Survey of India or Scientist F- Member *ex-officio*;
- (xiv) Director, Space Application Centre, Ahmedabad or Scientist F- Member *ex-officio*;
- (xv) Member, Central Water Commission - Member *ex-officio*;
- (xvi) Adviser, Niti Aayog - Member *ex-officio*;
- (xvii) Three representatives of State Government or Union Territory Administration on a rotational basis for a tenure of two years each;
- (xviii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning & socio-economics; and

- (xix) Director/Additional Director/Joint Director dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member Secretary.
- (2) The National Wetlands Committee may co-opt other members, not exceeding three in number, if required.
- (3) The National Wetlands Committee shall perform the following functions, namely:-
- (a) advise the Central Government on appropriate policies and action programmes for conservation and wise use of wetlands;
 - (b) evolve norms and guidelines for integrated management of wetlands based on wise use principle;
 - (c) monitor implementation of these rules by the Authority;
 - (d) advise the Central Government on proposals received from State Governments or Union Territory Administrations for omission of the prohibited activities as referred in sub-rule (2) of rule 4;
 - (e) recommend designation of wetlands of international importance under Ramsar Convention;
 - (f) recommend trans-boundary wetlands for notification;
 - (g) review progress of integrated management of Ramsar sites and transboundary wetlands;
 - (h) advise on collaboration with international agencies on issues related to wetlands; and
 - (i) advise on any other matter *suo-moto*, or as referred by the Central Government.
- (4) The tenure of non-official members of the Committee shall not exceed three years.
- (5) The Committee shall meet at least once in every six months.
- 7. Delegation of powers and functions to the State Governments and Union Territory Administrations.—**
- (1) The concerned Department of the State Government or Union Territory Administration shall, within a period of one year from the date of publication of these rules, prepare a Brief Document for each of the wetland identified for notification, providing:—
- (a) demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing;
 - (b) demarcation of its zone of influence and land use and land cover thereof indicated in a digital map;
 - (c) ecological character description;
 - (d) account of pre-existing rights and privileges;
 - (e) list of site-specific activities to be permitted within the wetland and its zone of influence;
 - (f) list of site specific activities to be regulated within the wetland and its zone of influence; and
 - (g) modalities for enforcement of regulation;
- (2) Based on the Brief Document, the Authority shall make recommendations to the State Government or Union Territory Administration for notifying the wetlands.
- (3) The State Government or Union Territory Administration shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Authority.
- (4) (a) In case of trans-boundary wetlands, the Central Government shall coordinate with concerned State Governments and Union Territory Administrations to prepare the Brief Document containing information as listed in sub-rule (1).
- (b) Based on the Brief Document, the National Wetlands Committee shall make recommendations to the Central Government for notification of the wetland.
- (c) The Central Government shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Committee.

- (5) (a) The Central Government shall create a dedicated web portal for information relating to wetlands.
- (b) The Central Government, State Government and Union Territory Administration shall upload all relevant information and documents pertaining to wetlands in their jurisdiction.

[F. No. J-22012/78/2003-CS (W) Pt. V]

Dr. A. DURAISAMY, Scientist 'G'

Guidelines for implementing Wetlands (Conservation and Management) Rules, 2017

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
GOVERNMENT OF INDIA

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I. Guidelines Purpose and Scope

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified **Wetlands (Conservation and Management) Rules, 2017** (hereinafter **Wetlands Rules**) under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands in India. These guidelines have been drafted to support the State Governments / Union Territory (UT) Administrations in the implementation of the Rules by providing guidance on:
 - a) Preparing a list of wetlands in the State / UT
 - b) Identifying wetlands for notification under Wetlands (Conservation and Management) Rules, 2017
 - c) Delineating wetlands, wetlands complexes and zone of influence
 - d) Preparation of Brief Document
 - e) Determining 'wise use' and ecological character
 - f) Developing a list of activities to be regulated and permitted
 - g) Developing an Integrated Management Plan
 - h) Constitution and operational matters of the Wetlands Authorities
 - i) Overlapping provisions.

2. These guidelines were drafted by a committee constituted by the MoEF&CC vide OM dated August 10, 2018. The committee comprised Mr U.A.Vora (former CCF Wildlife, Government of Gujarat), Dr Arvind Kumar (President, India Water Foundation), Dr B.C. Jha (Former Director (Wetlands), Central Inland Fisheries Research Institute), Dr P. S. N. Rao (Director, School of Planning and Architecture), Dr Afroz Ahmad (Member, Environment and Rehabilitation, Narmada Control Authority) and Dr Ritesh Kumar (Director, Wetlands International South Asia). The committee met on five occasions at MoEF&CC, New Delhi for the said purpose, and submitted final version of the guidelines to the Ministry on December 5, 2018. The draft guidelines were subsequently sent for comments to all State Governments / UT Administrations, and have been finalized after due consideration of the comments received. The Committee immensely benefitted from the discussions held with Ms Manju Pandey (Joint Secretary). The Committee also acknowledges the support received from Ms Rita Khanna (Scientist 'F'), Dr M. Ramesh (Scientist 'E'), Mr Chandan Singh (Scientist 'D'), Dr Anu Chetal (Research Assistant) and Ms Pallavi Mukherjee (Research Assistant) during the guidelines preparation process.

II. Wetlands to be regulated

3. The provisions of Wetlands Rules apply to:
 - a) Wetlands designated by the Government of India to the List of Wetlands of International Importance under the provisions of the Convention on Wetlands (Ramsar Convention). [Ref. Rule 3 (a) of Wetlands Rule]
 - b) Wetlands notified under the rules by the Central Government, State Government and UT Administration. [Ref. Rule 3 (b) of Wetlands Rule]

4. All wetlands, irrespective of their location, size, ownership, biodiversity, or ecosystem services values, can be notified under the Wetlands Rules, except:
 - a) River channels;
 - b) Paddy fields;
 - c) Human-made waterbodies specifically constructed for drinking water purposes;
 - d) Human-made waterbodies specifically constructed for aquaculture purposes;
 - e) Human-made waterbodies specifically constructed for salt production purposes;
 - f) Human-made waterbodies specifically constructed for recreation purposes;
 - g) Human-made waterbodies specifically constructed for irrigation purposes;
 - h) Wetlands falling within areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof;
 - i) Wetlands falling within areas covered under the Wildlife (Protection) Act, 1972 and amendments thereof;
 - j) Wetlands falling within areas covered under the Coastal Regulation Zone Notification, 2011 and amendments thereof.[Ref. Rule 2 (g) and Rule 3 of Wetlands Rules]
5. Human-made wetlands are defined as wetlands that are planned, designed and operated to meet a specific purpose (such as providing water for irrigation, producing fish through culture operations, producing salt, recreation, preventing salinity intrusion, flood control etc.). Only those human-made wetlands that have been built for purposes, mentioned at paras 4c) - 4g) above, are excluded from notification under these Rules.
6. Natural wetlands, partly or wholly used for purposes as mentioned at 4c) - 4g), attract the provisions of the Wetlands Rules.
7. Wetlands designated as Ramsar Sites may be notified under the Rules as per the process mentioned in paragraphs 57-65, even when partly or wholly overlapping with areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof; Wildlife (Protection) Act, 1972 and amendments thereof; Coastal Regulation Zone Notification, 2011 and amendments thereof. Regulations for parts of wetlands overlapping with 4h-4j (supra) will, however, be as per the corresponding regulatory framework. Ramsar site areas, not covered under any of the overlapping laws and rules, will attract the provisions of the Wetlands Rules (Refer illustration 1 below).

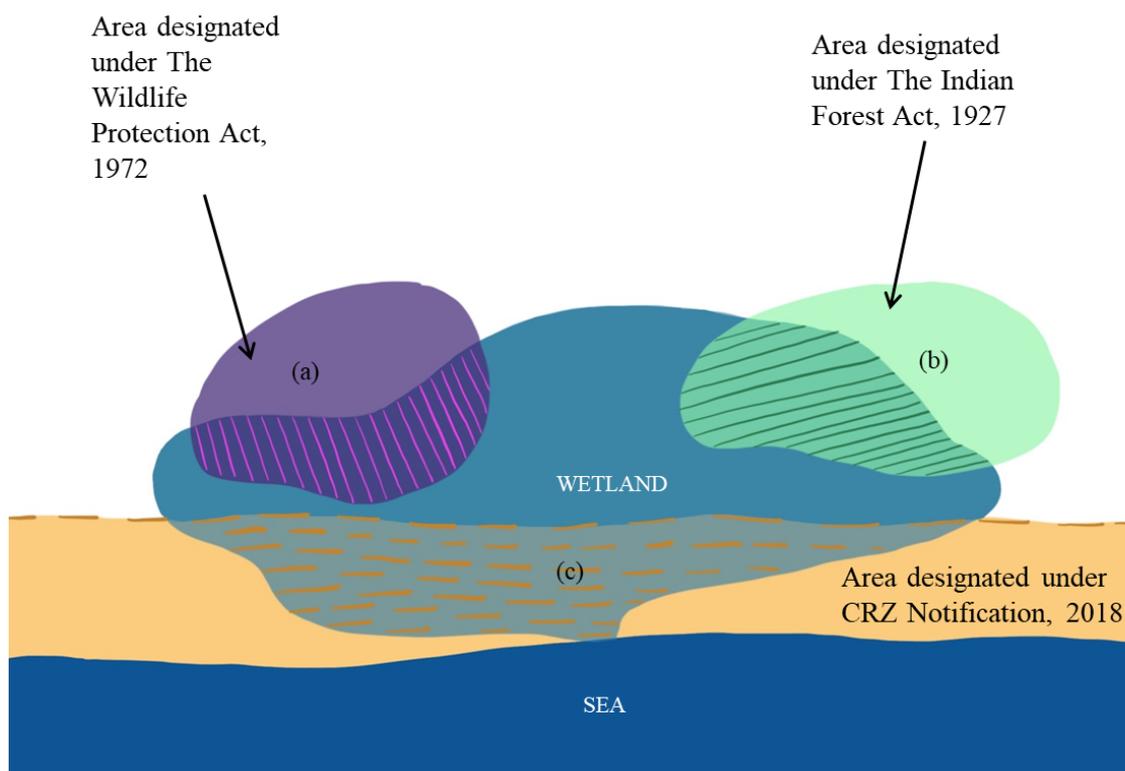


Illustration 1: Using the Wetlands Rules to fill in the gaps in situations of multiple regulations in a Ramsar Site. In the situation above, wildlife sanctuary (indicated as a) and a reserved forest (indicated as b) partly overlap with the Ramsar Site boundary. Being a coastal wetland, a part (indicated as c) also falls under Coastal Regulation Zone. In such cases, it is recommended that the entire Ramsar Site, inclusive of overlapping areas, is delineated and notified under the Wetlands Rules. The overlapping areas shall continue to be regulated as per respective Acts and Rules, and the remaining area may be regulated as per the provisions contained in Wetlands Rules. Similar approach can be taken even for wetlands that have not been designated as Ramsar Site.

8. For wetlands falling within the criteria 3 (b) (supra), the exclusions mentioned at para 4 a) - 4j) shall apply only in cases wherein the entire wetland falls under the said category. In cases wherein areas falling within para 4 a) - 4 j) form a part of larger wetland or wetlands complex, and exclusion may result in impeded ecological contiguity and connectivity, such areas may be included within the boundary of wetland being notified. Regulations within the boundaries of areas mentioned at para 4 h) - 4 j) will, however, be as per the corresponding regulatory frameworks (Refer Illustration 1 and 2).
9. Though Protected Areas and areas falling within the purview of Coastal Zone Regulation have been excluded from notification under the Wetlands Rules, management of such wetlands may benefit through the application of 'wise use' approach (within the framework of existing laws and rules) as outlined in Section VII of these guidelines.

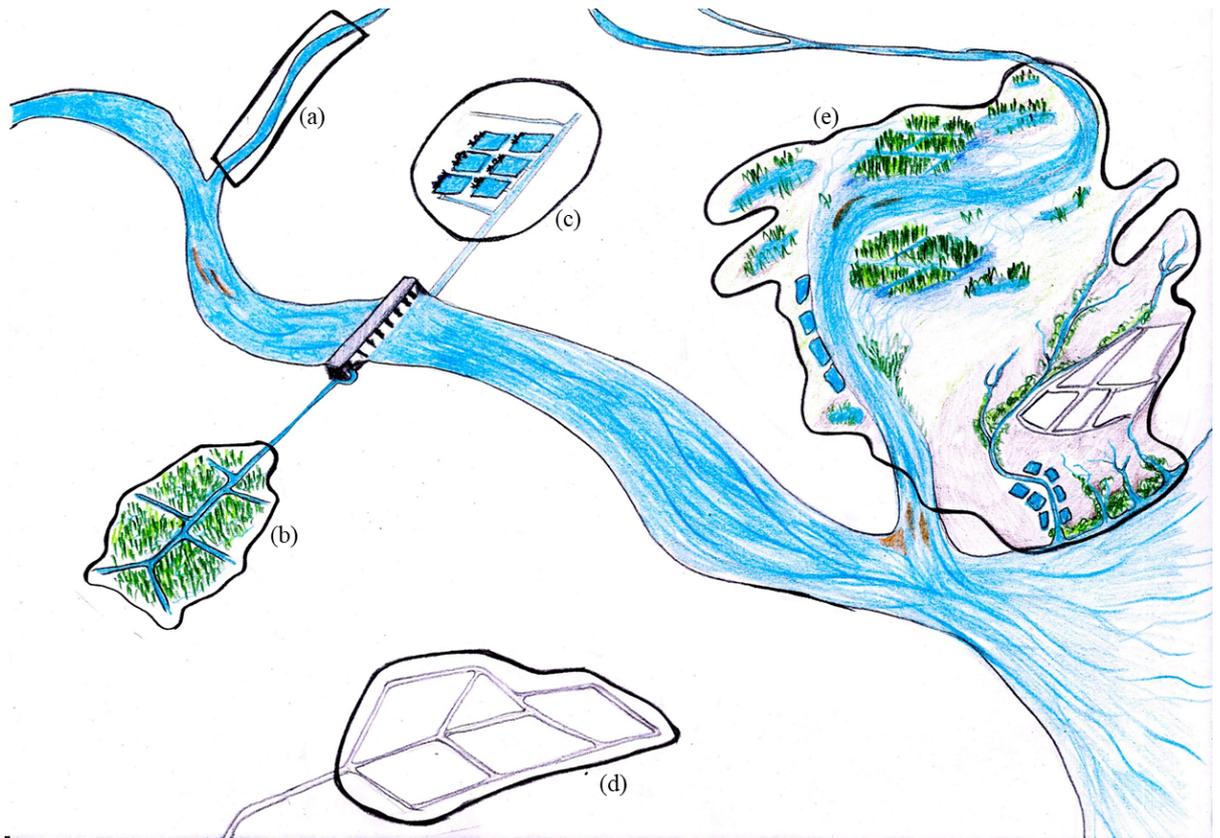


Illustration 2: Considering river stretch and human-made wetlands for notification. In situations when the entire wetland, to be notified, is a river stretch [indicated as (a)], paddy fields [indicated as (b)], human-made wetland waterbodies for irrigation [indicated as (c)], and human-made waterbodies created for aquaculture purposes [indicated as (d)], these may not be notified under the Wetlands Rules. However, in cases as in (e), wherein river channels, paddy fields, and human-made wetlands such as aquaculture areas form a part of a larger wetland or wetland complex, and excluding such area may fragment the wetland regime, the area to be notified may include river channels, paddy fields or any other human-made wetland.

10. Should the State Governments/UT Administrations be desirous, any wetland, even if included within the list of wetlands excluded from notification under Wetlands Rules, may be notified under the relevant state laws. In this regard, the approach/mechanism outlined in Wetlands Rules and these guidelines may be suitably adopted.

III. Wetlands Authorities

11. As per Rule 5 of Wetlands Rules, 2017 the Wetlands Authorities within States and UTs are deemed as constituted with the following members:
- Minister In-charge of the Department of Environment/Forests of the State Government or Minister In charge of the Department handling wetlands - Chairperson;(Administrator or Chief Secretary of the UT - Chairperson in the case of UT);
 - Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;
 - Secretary in-charge of the Department of Environment - Member ex-officio; (Vice-Chairperson in the case of UT)
 - Secretary in-charge of the Department of Forests - Member ex-officio;
 - Secretary in-charge of the Department of Urban Development - Member ex-officio;

- f) Secretary in-charge of the Department of Rural Development - Member ex-officio;
 - g) Secretary in-charge of the Department of Water Resources - Member ex-officio;
 - h) Secretary in-charge of the Department of Fisheries - Member ex-officio;
 - i) Secretary in-charge of the Department of Irrigation and Flood Control - Member ex-officio;
 - j) Secretary in-charge of the Department of Tourism - Member ex-officio;
 - k) Secretary in-charge of the Department of Revenue - Member ex-officio;
 - l) Director, State Remote Sensing Centre - Member ex-officio;
 - m) Chief Wildlife Warden - Member ex-officio;
 - n) Member Secretary, State/UT Biodiversity Board - Member ex-officio;
 - o) Member Secretary, State Pollution Control Board/UT Pollution Control Committee - Member ex-officio;
 - p) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member ex-officio;
 - q) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socioeconomics to be nominated by the State Government / UT Administration
 - r) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary
12. The Department of Environment / Forests or Department handling wetlands shall designate one expert each in the following fields for a period not exceeding three years: [Ref. Rule 5 (2) (xvi) of Wetlands Rules]
- a) Wetlands ecology
 - b) Hydrology
 - c) Fisheries
 - d) Landscape planning
 - e) Socioeconomics
13. The Wetlands Authority may co-opt other members, not exceeding three in number. It is recommended that at least one member may be drawn from civil society to enable stakeholder representation.
14. The Authority shall exercise following powers and perform the following functions:
- a) Prepare a list of all wetlands of the State or UT within three months from the date of publication of these rules;
 - b) Prepare a list of wetlands to be notified, within six months from the date of publication of these Rules, taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;
 - c) Recommend identified wetlands, based on their Brief Documents, for regulation under these rules;
 - d) Prepare a comprehensive digital inventory of all wetlands within one year from the date of publication of these rules and upload the same on a dedicated web portal, to be developed by the Central Government for the said purpose; the inventory ought to be updated every ten years;
 - e) Develop a comprehensive list of activities, to be regulated and permitted within the notified wetlands and their zone of influence;
 - f) Recommend additions, if any, to the list of prohibited activities for specific wetlands;
 - g) Define strategies for conservation and wise use of wetlands within their jurisdiction;
 - h) Review Integrated Management Plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans to

consider continuation and support to traditional uses of wetlands that are harmonized with ecological character;

- i) Recommend mechanisms for maintenance of ecological character through promotional activities for land within the boundary of notified wetlands or wetlands complex have private tenancy rights,;
- j) Identify mechanisms for convergence of implementation of the management plan with the existing State/UT level development plans and programmes;
- k) Ensure enforcement of these rules and other relevant Acts, rules and regulations and on a half-yearly basis (June and December of each calendar year) inform the concerned State Government or UT Administration or Central Government on the status of such notified wetlands through a reporting mechanism;
- l) Coordinate implementation of Integrated Management Plans based on wise use principle through various line departments and other concerned agencies;
- m) Function as a nodal authority for all wetland-specific authorities within the State or UT Administration;
- n) Issue necessary directions for the conservation and sustainable management of wetlands to the respective implementing agencies.
- o) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and
- p) Advise on any other matter suo-motu, or as referred by the State Government/UT Administration.

[Ref. Rule 5 (4) of Wetlands Rules]

15. The State Government or UT Administration shall designate a department as nodal department for wetlands. Such department shall provide all necessary support and act as Secretariat to the Authority. The State Governments / UT Administrations may allocate sufficient budget and human resources to ensure smooth functioning of the Authority and conduct of its various activities. The Authority and the nodal department may identify a professional institute(s)/organization(s) that would assist them in their various functions such as preparing a list of wetlands, Brief Documents for notification etc.

16. The Authority shall meet at least thrice in a year. State Government / UT Administration may decide an appropriate quorum, not less than half of the members. Minutes of meetings of the Authority may be placed in the public domain within a period not exceeding two weeks from the day on which meeting has been convened. [Ref. Rule 5 (2) (8) of Wetlands Rules]

17. Each Wetlands Authority shall constitute:

- a) Technical Committee to review Brief Documents, Management Plans and advise on any technical matter referred by the Wetlands Authority; and,
- b) Grievance Committee, consisting of four members, to provide a mechanism for hearing and forwarding the grievances raised by the public to the Authority.

[Ref. Rule 5 (6)(b) of Wetlands Rules]

18. The composition of these committees may be decided by the concerned State / UT Wetlands Authority. Meetings of these committees shall be held **at least once every quarter**, and proceedings presented in the next meeting of the Authority.

19. The Wetlands Authority may empower the Grievance Committee to redress grievances at the local level and to recommend to the Authority for the finality of decisions. The State Government

/ UT Administration may consider appointing at least one member with a legal background in the Grievance Committee. [Ref. Rule 5(6)(b) of Wetlands Rules]

20. State or UT level Wetlands Authorities constituted before notification of Wetlands Rules, shall be deemed dissolved for the purpose of these Rules.
21. State / UT Wetlands Authorities shall serve as nodal authority for authorities / agencies created for specific wetlands. Management plans and notifications pertaining to the specific wetland shall be subject to approval and endorsement of the State / UT Wetlands Authority. Administrative matters, however, may continue to be dealt by the nodal department specified within the constitution of the wetlands specific authority.

IV. Preparing a list of wetlands

22. The State / UT Wetlands Authorities are expected to prepare a list of wetlands within the boundaries of their respective States / UTs. This list should be comprehensive, and not just focus on wetlands that qualify for notification under these Rules. Therefore, it is recommended that the list is developed based on wetlands definition of the Ramsar Convention (to which India is a Contracting Party).

22.1 The Convention, ratified by Government of India, defines wetlands as ‘areas of marsh, fen, peatland or water, whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which, at low tides, does not exceed six meters’. In addition, to protect coherent sites, Article 2.1 of the Convention provides that ‘wetlands may include riparian and coastal zones adjacent to the wetlands, and islands or bodies of marine water deeper than six meters at low tide lying within the wetlands.’

23. The National Wetlands Atlas prepared by Space Application Center under the National Wetlands Inventory and Assessment project, and available at https://vedas.sac.gov.in/vedas/downloads/atlas/Wetlands/NWIA_National_atlas.pdf has spatial data on wetlands for each State and UT.

23.1 The GIS data has already been made available by the Wetlands Division of the MoEF&CC to the representatives of the State Governments / UT Administrations during the regional consultation workshops held during 2016-18.

23.2 Wetlands Authority may seek the assistance of District Administration to validate the information provided in the Atlas. Existing land records may also be considered while developing the list of wetlands.

23.3 The final list of wetlands/wetland complexes may be prepared under the following heading:

- a) Wetland Name
- b) Geographical coordinates (latitude and longitude of the centre of the wetland)
- c) Wetland type (inland and coastal) and sub-type (natural or human-made)
- d) District(s) within which the wetland is located
- e) Approximate area of the wetland
- f) Whether the wetland falls within the category of regulated wetlands as per Wetlands Rules.

A format for compiling the list of wetlands is at **Annex 1**. This list may also contain trans-boundary wetlands (at the end) with additional details such as the bordering State/UT under which wetland is falling along with corresponding area.

24. In addition to the National Wetlands Atlas, it may also be helpful to consider the list of wetlands studied and described by various agencies, including revenue records (particularly areas recorded as any of the wetlands types such as ponds, lake, *talab*, *sarovar* etc.). The States/UTs may seek the assistance of State Remote Sensing Agencies and local experts for preparing such wetland inventory expeditiously. State Governments/ UT Administrations are also encouraged to make use of satellite images available at National Remote Sensing Center's Geo-platform Bhuvan, accessible at <http://bhuvan.nrsc.gov.in/data/download/index.php>.

V. Delineating wetlands

25. After the wetlands have been identified for notifications under the Wetlands Rules, the next step involves delineation of each of these wetlands (or wetlands complexes) and their zone of influence.
26. For delineating wetlands, it is essential to be aware of the distinguishing characteristics of these ecosystems. Wetlands arise when inundation by water produces soil dominated by anaerobic processes, which in turn forces the biota, particularly rooted plants to adapt to flooding. Wetlands, thus, have the following general distinguishing characteristics:
 - a) Permanent or periodic inundation or saturated soils throughout the year or during parts of the year
 - b) Presence of macrophytes adapted to wet conditions (also known as hydrophytes)
 - c) Soil that are saturated or flooded long enough favouring development of anaerobic conditions
27. Water creates wetlands. The biological composition of wetlands, from fish to migrating waterbirds, depends on the ways water moves within a wetland. The amplitude and frequency of water level fluctuations are probably the most critical factors affecting the composition and functioning of wetlands. Hydrological regimes may, therefore, be used as the primary delineation characteristics for defining wetland boundary.
28. Wetlands boundary can be derived as the outer envelope of the maximum area under inundation, the area covered by hydrophytes, or saturation of soil near the surface during a normal monsoon year. The boundary should be such that during a normal monsoon year, the entire area is inundated for at least 15 days, or the soil is saturated roughly within one foot from the surface. It may be pertinent to exclude areas that are only intermittently inundated in the case of high floods (such as one in 100-year floods) or extreme events (such as storm surges of extreme intensity).
29. Where two or more wetlands exist with a high degree on hydrological connectivity (for example, wetlands connected during monsoon), or ecological connectivity (sharing waterbird habitats or located on migratory fish pathways), these can be delineated as a single complex. In such cases, non-wetland areas may be included within the boundary of the complex to ensure connectivity and continuity. The connotation of wetland throughout this document includes wetlands complex, as may be the case.

30. For each wetland and wetlands complex, a map should be prepared using a Geographical Information System (WGS84 datum and UTM (Universal Transverse Mercator) projection) and adopting professional cartographic standards. Essential features to be included in the map are as follows:

- a) Wetland boundary
- b) The boundary of settlements located within and around the wetland
- c) Connecting drainages, inflows and outflows
- d) Main roads and railway (if any)
- e) Major landmarks

31. Recommended scale for producing the wetlands maps is as follows:

Wetland / Wetlands complex area	Recommended scale
Below 100 ha	1: 4000
Between 100 - 500 ha	1: 10,000
Between 500- 4000 ha	1: 25,000
4000 ha and above	1: 50,000

These scales have been recommended on the basis of spatial data available for preparing wetlands maps and details that may be extracted for management planning and monitoring decisions. Resources at 2 LISS IV data that may be used for preparing map of wetlands below 100 ha renders an approximate scale of 1:4000. Even larger wetlands can be mapped using finer resolution data. However, for expedience and cost effectiveness, a lower scale may be sufficient for meeting management needs.

VI. Delineating zone of influence

32. For each wetland to be notified, a zone of influence is to be defined. The zone of influence of a wetland is an area, developmental activities wherein are likely to induce adverse changes in wetland ecosystem structure and (ecological) functioning.

33. The boundary of the zone of influence may be defined with due consideration to local hydrology and nature of land use. For wetlands with a well-defined surface drainage system, its directly and freely draining basin should be delineated as the zone of influence. This can be done using a suitable digital elevation model data and validated using toposheets. The basin should encompass all direct inflow as well as outflow areas. The river basin atlas of India (available at http://www.india-wris.nrsc.gov.in/wrpinfo/index.php?title=WRIS_Publications) may be used to support the delineation.

34. For wetlands with diffused drainage and where the slope is too gentle leading to large basin area, the zone of influence can be delineated on the basis of features that are likely to influence wetland functioning adversely. These could be based on the outer periphery of adjoining settlements, or peripheral agricultural fields that drain directly into the wetland.

35. A map should be prepared to indicate the following elements in a Geographical Information System (WGS84 datum and UTM projection) and adopting professional cartographic standards:

- a) Zone of influence
- b) Wetland boundary

- c) Connecting drainages, inflows and outflows
- d) Main roads and railway (if any)
- e) Major landmarks

36. The recommended scale at which the map of the zone of influence is to be produced is as follows:

Area of zone of influence	Recommended mapping scale
Below 100 ha	1: 4000
Between 100 and 500 ha	1: 10,000
More than 500 ha	1: 50,000

VII. Wetlands wise use and ecological character

37. Management of notified wetlands is recommended to be based on ‘wise use’ approach. Human beings and their use of resources form an essential component of wetland ecosystem dynamics. The ‘wise use’ approach recognises that restricting wetland loss and degradation requires incorporation of linkages between people and wetlands. The wise use principle emphasises that human use of these ecosystems on a sustainable basis is compatible with conservation.
38. Ramsar Convention defines the ‘wise use’ of wetlands as “the maintenance of their ecological character, achieved through the implementation of ecosystem approaches, within the context of sustainable development”. Ecosystem approach requires consideration of the complex relationship between various ecosystem elements and promotion of integrated management of land, water and living resources. Wise use, through an emphasis on sustainable development, calls for resource use patterns which can ensure that human dependence on wetlands can be maintained not only in the present but also in the future. Seen in totality, wise use is about maintaining and enhancing wetland values and functions to ensure the maintenance of the flow of benefits from wetlands (their ecosystem services) from an inter-generational equity point of view.
39. Ecological character is “the combination of ecosystem components, processes and services that typify the wetland at a given point in time”. Ecosystem components are living (biotic) and non-living (abiotic) constituents of the wetland ecosystem. These include:
- a. Geomorphic setting (landscape, catchment, river basin);
 - b. Climate (precipitation, wind, temperature, evaporation, humidity);
 - c. Physical setting (area, boundaries, topography, shape, bathymetry, habitat type and connectivity);
 - d. Water regime (inflow, outflow, balance, surface-groundwater interactions, inundation regime, tidal regime, quality);
 - e. Wetland Soil (texture, chemical and biological properties);
 - f. Biota (Plant and animal communities)
40. Ecosystem processes occur between organisms and within and between populations and communities, including interactions with the non-living environment that result in an existing ecosystem state and bring about changes in ecosystems over time. These include: Physical processes (water stratification, mixing, sedimentation, erosion); Energy - nutrient dynamics (primary production, nutrient cycling, carbon cycling, decomposition, oxidation-reduction);

Processes that maintain animal and plant population (recruitment, migration); and Species interaction (Competition, predation, succession, herbivory).

41. Ecosystem services are benefits obtained by humans from ecosystems, categorized as: Provisioning (fisheries, use of aquatic vegetation for economic propose, wetland agriculture, biochemical products); Regulating (maintenance of hydrological regimes) and Cultural (recreation and tourism, spiritual, scientific and educational value). Supporting services are included within ecosystem processes.

42. A wetland use is not 'wise-use' if:

- a. The intervention leads to adverse changes in ecosystem components and processes, such as:
 - i. Reduction in water flowing into the wetlands
 - ii. Reduction in the area under inundation, or changes in inundation regime
 - iii. Reduction and alteration of natural shoreline
 - iv. Fragmentation of wetlands into small patches of water
 - v. Reduction in water holding capacity
 - vi. Degradation of water quality
 - vii. Reduction in diversity of native species
 - viii. Introduction or emergence of invasive species
 - ix. Decline in wetlands resources, such as fish, aquatic plants, and water
- b. The intervention enhances some ecosystem services (such as food production values) while diminishing other ecosystem services (such as the ability of wetlands to moderate wetlands regime).

43. Some examples of wetlands uses that may not be 'wise-use' are as follows:

Type of wetland	Intervention	Ecosystem services likely to be enhanced	Ecosystem services likely to be diminished
Lagoon	Prawn aquaculture by creating enclosures within the lagoon area	<ul style="list-style-type: none"> • Food provision • Livelihoods for wetlands dependent communities 	<ul style="list-style-type: none"> • Water regime moderation • Flood buffering
Lake	Impounding water by regulating outflows	Increased water availability for human use	<ul style="list-style-type: none"> • Ability to moderate floods
Marsh	Construction of road connecting settlements located on the periphery	Transport	<ul style="list-style-type: none"> • Hydrological regime moderation • Flood buffering • Aesthetics
Urban lake	Concretization of shoreline for beatification	<ul style="list-style-type: none"> • Aesthetic value • Tourism and recreational benefits 	<ul style="list-style-type: none"> • Ability to accommodate monsoon flows • Habitat values

44. In several cases, the impact on ecosystem structure and functions, or tradeoffs in ecosystem services may not be immediately apparent. It is, therefore, recommended that the 'precautionary

approach' is adopted to ensure that wetlands conservation is prioritized in the case of information uncertainty.

VIII. Prohibited activities in a notified wetland

45. The following activities are prohibited within notified wetlands:
 - a. Conversion for non-wetland uses including encroachment of any kind;
 - b. Setting up of any industry and expansion of existing industries;
 - c. Manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for the Manufacture, Use, Import, Export and Storage of Hazardous Microorganisms/Genetically Engineered Organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
 - d. Solid waste dumping;
 - e. Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
 - f. Any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
 - g. Poaching.
[Ref. Rule 4 (2) of Wetlands Rules]

46. State/UT Wetlands Authority, based on consideration of site-specific conditions, may consider expanding the list of prohibited activities for a notified wetland (or wetlands complex). This should be specified as such within the notification for specific wetland (or wetlands complex).

47. Permission for carrying out any activity included within the list of prohibited activities [as per Rule 4(2) of Wetlands Rules], within a notified wetland can only be given by the MoEF&CC. A specific request needs to be made by the State Government based on the recommendation of Wetlands Authority specifying:
 - a) Activity for which permission is sought;
 - b) Justification thereof;
 - c) The premise on which the activity is not considered detrimental to the wetland's ecological character; &
 - d) Supporting evidence-base (such as an expert report, EIA, mitigating measures proposed to be undertaken etc.)

IX. Developing a list of activities, to be regulated in a notified wetland:

48. Activities within a notified wetland and its zone of influence, which when contained within a specific threshold or area, are not likely to induce an adverse change in wetlands ecological character may be placed under the 'regulated' category. Such activities should be notified within the notification for a specific wetland (wetlands complex).

49. Following activities, when regulated, are not likely to induce an adverse change in wetlands:
 - a) Subsistence level biomass harvesting (including traditional practices);

- b) Sustainable culture fisheries practices (in private lands);
- c) Plying of non-motorized boats;
- d) Desilting, in case where wetlands inflow regimes and water-holding capacity are impacted by siltation (note that ‘deepening’ activities are not the same as ‘desilting’); &
- e) Construction of temporary nature

50. Each activity, however, would need to be considered on a case to case basis keeping in mind the ecological character of wetland or wetlands complex. A generic listing of a set of activities for all wetlands of the State / UT may not be feasible or desirable. For example, releasing treated sewage may not be advisable for high altitude wetlands that have slow decomposition rates.

51. For each regulated activity, it may be desirable to set a threshold limit beyond which the activity may be prohibited. The thresholds can be in the form of a spatial limit (such as areas wherein capture fishing may be carried), temporal limits (such as observing closed season), ecological condition (such as maintenance of a water quality parameter within a prescribed range), number of people (such as number of tourists permitted to visit the wetland on a given day), land use (such as prohibiting use of intermittently inundated area for permanent agriculture, or construction of enclosure), or any relevant dimension. Some examples of thresholds are:

Activity (Indicative List)	Aspect on which threshold can be specified
a) Subsistence level biomass harvesting (including traditional practices)	<ul style="list-style-type: none"> • Number of people that can be permitted to harvest biomass within the wetlands • Type of harvesting gears (mesh size) and crafts • Area wherein harvesting is permitted
b) Releasing of treated sewage	Water quality parameters (such as): <ul style="list-style-type: none"> • Dissolved Oxygen, • Biological Oxygen Demand • Chemical Oxygen Demand • Concentration of heavy metals • Coliforms
c) Sustainable culture-based fisheries practices	<ul style="list-style-type: none"> • Area wherein culture-based fisheries is permitted • Stocking density • Water quality
d) Plying of non-motorized boats	<ul style="list-style-type: none"> • Area wherein plying is permitted • Number of boats
e) Desilting, in cases where wetlands inflow regimes and water holding capacity are impacted by siltation	<ul style="list-style-type: none"> • Area wherein desilting can be carried out
f) Noise Pollution	<ul style="list-style-type: none"> • Limiting below level suited for waterbird habitat
g) Washing and bathing activities	<ul style="list-style-type: none"> • Use of detergent
h) Construction of temporary nature	<ul style="list-style-type: none"> • Area wherein temporary constructions can be carried out

	<ul style="list-style-type: none"> • The period for which such structure can be maintained inside the notified wetlands
i) Change in landuse pattern within the zone of influence	<ul style="list-style-type: none"> • Land use does not alter the hydrological regime or interrupt species interactions (such as bird migration pathways)

52. The Wetlands Authority shall be responsible for enforcing the regulations, through enforcement machinery of the concerned State Government / UT Administration.

X. Developing a list of activities permitted in a notified wetland

53. Activities aligned with the 'wise use' of wetland may be permitted within the wetland (wetlands complex) or its zone of influence. The following activities are likely to be aligned with the 'wise use' approach:

- a) Ecological rehabilitation and rewilding of nature ;
- b) Wetlands inventory, assessment and monitoring;
- c) Research;
- d) Communication, environmental education and participation activities;
- e) Management planning;
- f) Habitat management and conservation of wetland-dependent species;
- g) Community-based ecotourism (with minimum construction activities);
- h) Harvesting of wetlands products within regenerative capacity; and,
- i) Integrating wetlands as nature-based solutions for climate change mitigation and adaptation.

54. Permitted activities may need to be identified considering the ecological character of each wetland to be notified. It is likely that an activity may be benign for one wetland, yet would need regulation for others. For example, ecotourism may not be desirable for all wetlands.

XI. Registration of wetlands

55. It is advised that the State/UT governments may ascertain whether the respective wetland has been registered appropriately in the land revenue records. If the wetland has not been registered as yet, necessary steps may be taken early. This would help in ensuring that the usage of wetland is not altered in future through encroachment, illegal claim of ownership etc.

XII. Account of pre-existing rights and privileges in a notified wetland

56. Each wetland is likely to be associated with a range of pre-existing rights and privileges, and it must be ensured that such rights and privileges are aligned with the 'wise use' approach. 'Privilege' is defined here as a special entitlement granted to restricted group or persons, on a conditional basis and can be revoked. 'Rights', on the other hand, may be irrevocable and inherently held by a human being. Thus, a fish lease granted in certain wetlands by the Department of Fisheries can be considered as a privilege. Privilege can also be customary and traditional (for example, the use of traditional fishing techniques, buffalo wallowing, elephant bathing, the source of drinking water for bovines, etc.). Parking a houseboat against a lease right to clean environment are examples of rights.

57. For assessing the consequence of a pre-existing right or privilege on a wetland, it may be important to consider their implication on wetland ecological character. The privilege of fishing granted along a migratory route can lead to an adverse change in fish stocks. Similarly, the disposal of untreated sewage by houseboat in a wetland can lead to pollution. Thus, such privileges are not aligned with 'wise use'. On the other hand, in many cases, the subsistence level harvest of macrophytes may help in keeping species invasion in check and therefore aligned with ecosystem health. Such considerations may need to be made while deciding whether a wetland use is to be regulated or permitted.

XIII. Notifying wetlands

58. For each wetland proposed to be notified, a 'Brief Document' containing the following information needs to be prepared:

- a) Demarcation of wetland boundary, supported by accurate digital maps with coordinates and validated by ground truthing;
- b) Demarcation of its zone of influence alongwith land use and land cover thereof indicated in a digital map;
- c) Ecological character description;
- d) Account of pre-existing rights and privileges;
- e) List of site-specific activities, to be permitted within the wetland and its zone of influence;
- f) List of site-specific activities, to be regulated within the wetland and its zone of influence; and,
- g) Modalities for enforcement of regulation.

A format for preparing the Brief Document is at **Annex 2**.

59. The nodal department, designated by the State Government/UT Administration for wetlands, shall be responsible for preparing the Brief Documents.

60. In the case of transboundary wetlands, the respective State Governments/UT Administration may initiate the process of preparation of a common Brief Document and submit the same to MoEF&CC. If required, MoEF&CC shall coordinate with the concerned State Governments/UT Administrations for preparation of the Brief Document and addressing relevant issues. The Ministry will further process Brief Document as per process laid under Rule 7(4) of Wetlands Rules, 2017.

61. All Brief Documents shall be placed for approval of the Wetlands Authority. The Authority may endorse the Brief Document for notification to the concerned State Government / UT Administration.

62. The State Government / UT Administration shall issue a draft notification indicating the wetland (wetlands complex) to be covered under the Wetlands Rules. The notification should contain:

- a) Description of the wetland (wetlands complex) boundary along with its map
- b) Description of the zone of influence along with a map
- c) List of activities prohibited within the wetland (wetlands complex) and its zone of influence
- d) List of activities regulated within the wetland (wetlands complex) and its zone of influence
- e) List of activities permitted within the wetland (wetlands complex) and its zone of influence
- f) Name and contact details of the nodal person, who is to be contacted for seeking permission to undertake regulated activities.

A format for notification is at **Annex 3**.

63. Each draft notification shall be placed for public consultation for sixty days.
64. The State Government after considering objections from the concerned and affected persons shall publish the final notification within a period not exceeding 240 days from the date of **draft notification**.
65. MoEF&CC shall issue the draft and final notification for transboundary wetlands.
66. All Ramsar Sites, deemed covered under these Rules, shall also be notified as per the process laid out in paragraphs 57-64. This is proposed to ensure that the site boundaries are properly delineated and the knowledge about the same is available in public domain. It is advised that the information in the 'Brief Document' may be consistent with Ramsar Site Information Sheet (RSIS), submitted to the Ramsar Convention during site designation or RSIS updated thereafter.

XIV. Integrated Management Plan

67. Wetlands are one of the most embedded and interlinked ecosystems with human livelihoods and well-being. A balanced management approach, addressing biodiversity conservation values while providing for sustainable utilisation in a way compatible with the maintenance of natural properties of the ecosystem, needs to be adopted for these ecosystems. It is, therefore, recommended that management of each notified wetland (is guided by an "Integrated Management Plan". The plan refers to a document which describes strategies and actions for achieving 'wise use' of the wetland and includes objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation. Besides identifying resources, a management plan serves several important functions including generating baseline information, communication with stakeholders and ensuring compliance with regulatory frameworks and policy commitments.
68. While it is recognized that each wetland has its own distinctive ecological and hydrological features and thereby distinctive management needs, the following broad planning principles need to be kept in mind while formulating integrated management plans:
 - **Integrated planning:** Aquatic and terrestrial ecosystems are intimately linked by the process of the water flowing through them. Every land use decision has a consequence on water availability. Delineating a basin or a coastal zone enables demarcation of a distinct hydrological unit which is the natural integration of all hydrological processes within its boundary and therefore an ideal and rational unit for soil, water and bio-resources conservation and management. Thus, management planning for wetlands should not be restricted to a defined administrative boundary, but rather take into account wider planning and management context of the basin or coastal zone within which the site is located.

The process of development and implementation of management plans for wetlands often needs to be accompanied by governance improvements at basin and coastal zone level. Such an approach underpins Integrated Lake Basin Management framework that calls for

achieving ‘sustainable management of wetlands through gradual, continuous and holistic improvement of basin governance, including sustained efforts for integration of institutional responsibilities, policy directions, stakeholder participation, scientific and traditional knowledge, technological possibilities, and funding prospects and constraints.

Achieving close relationship between planning and governance is critical, considering multiple stakeholder and sectoral interests which underlie and, to a large extent, structure wetland biodiversity and ecosystem service values, and the need to secure people’s involvement and participation in basin-scale management for considerably long periods of time.

Reflection upon the following six pillars of basin-scale governance may thus be useful:

- **Institutions:** Development of effective organisations and governance frameworks
 - **Policies:** Setting broad directions and specific rules
 - **Participation:** Expanding the circle of involvement
 - **Technology:** Possibilities and limitations
 - **Information:** Pursuing sources of knowledge and wisdom, and
 - **Finance:** Seeking sustainable sources at the appropriate level
- **Use of diagnostic approaches for defining management approach and actions:** Given the uniqueness associated with each wetland, it is important that ‘one size fit all’ approach is replaced with a diagnostic approach, wherein the ecological, hydrological, socioeconomic and institutional features are comprehensively assessed and trends therein determined to be able to spell out management objectives and actions clearly.
 - **Adaptable management:** Wetlands are influenced by a range of drivers and pressures that act at multiple spatial, temporal and political scales. Their management plan, therefore, needs to be accommodative of uncertainties and challenges. This can be achieved by using an adaptable management approach that allows for suitable modification of management based on continuous site monitoring and assessment of new information.
 - **Stakeholder participation:** The condition of any wetland is an outcome of actions by a range of stakeholders, which are linked to the ecosystem in a number of ways. Management planning, therefore, needs to recognise these linkages, and build a mechanism for participation of stakeholders in design, review and implementation processes.
 - **Governance:** Being located at the interface of land and water, wetlands are influenced by a range of developmental activities that take place within their direct and indirect basins and coastal zones. Institutional arrangements for managing wetlands need to be such that they are capable of integrating activities across multiple sectors (such as agriculture, water resources, forests, rural development, urban development, forests and wildlife and others), and balancing the needs of a group of diverse stakeholders while ensuring that ecological integrity of these fragile ecosystems is not adversely affected.
- In the above context, association of entities or individuals as ‘Wetland Mitras’ can encourage stakeholder participation and overall governance.

69. An integrated wetlands management plan can be developed in the following steps, thus enabling a systematic diagnosis of wetlands features and their governing factors to arrive at management objectives and activities.

Step 1	Preamble	Concise policy statement describing the rationale for the application of human, technical and financial resources for the wetland management
Step 2	Description of wetland features	Collation and synthesis of data to describe: wetland location and extent, catchment, hydrological regimes, biodiversity, ecosystem services, socioeconomic and livelihoods
Step 3	Evaluation of wetland features	Based on the description of features, identification of priority wetland features that need to be maintained, and key threats that adversely affect these features
Step 4	Institutional arrangements	<ul style="list-style-type: none"> • Provide an overview of the current institutional arrangements in the context of wetlands management; • Discuss why the current institutional arrangements are insufficient in ensuring wetlands conservation and wise use; • Propose institutional arrangement for wetland management, with specific focus on: <ul style="list-style-type: none"> a) Nodal Agency b) Role of various departments and agencies and coordination mechanism, and c) Role of civil society and communities. • Develop an organogram for management plan implementation. • Regulatory regime specifying activities prohibited within wetlands, activities to be regulated within wetlands and zone of influence and regulation thresholds and activities permitted
Step 5	Setting Management Objectives	<ul style="list-style-type: none"> • Provide a statement of the overall goal that the management plan seeks to achieve; • Summarize the ecological and economic benefits that are expected from management plan implementation; • Enlist specific objectives; • Describe strategy(ies) for achieving each of the management objectives; • Provide a strategy for implementing regulatory regime - including list of activities liable to be prohibited, regulated and permitted within the wetland (wetlands complex)
Step 6	Monitoring and Evaluation Plan	<ul style="list-style-type: none"> • Present an overview of monitoring the wetland, and management plan implementation; • Describe monitoring parameters, the frequency of monitoring and the agency that will be responsible for monitoring; • Describe how coordination between different monitoring agencies will be achieved; • Discuss the infrastructure and human resource requirement for implementing the management plan. (As far as possible, include local universities, research organizations and NGOs in wetlands monitoring); • Discuss the frequency in which reporting shall be done and the responsible agency; Discuss how the monitoring outcomes will be used to adapt management
Step 7	Action Plan	Listing of management components and specific activities to achieve management objectives. For each activity,

		implementation location, prioritisation, implementing agency and timeline should be specified.
Step 8	Budget	Assessment of financial resources required for implementing the management plan and sources of funds.

A description of each step and format for the compilation of integrated management plan is at **Annex 4**.

70. **The management plans should be presented to the Wetlands Authority. The implementation shall begin only after receiving their endorsement. Management plans for Ramsar Sites and transboundary wetlands shall also be reviewed and endorsed by the MoEF&CC.**
71. The diagnostic management planning process, as described above, may also be used to guide management of wetlands excluded from notification under Wetlands Rules.

XV. Violations and penal provisions

72. The Wetlands Authorities are entrusted with the responsibility of ensuring enforcement of Wetlands Rules and other relevant Acts, Rules and Regulations. Provisions of the relevant Central and State Government Acts are applicable.
73. All prohibited and regulated activities beyond their thresholds, if taken up within the wetlands and its zone of influence, shall be deemed violations under the Wetlands Rules.
74. The violations of the Wetlands Rules shall attract the penal provisions as per the Environment (Protection) Act, 1986.
75. Complaints may need to be filed in the case of violations. In exercise of powers conferred under clause (a) of section 19, the Central-Government has authorised the officers and authorities listed, in the Table (p. 238) vide S.O. 394 (E) published in the Gazette No. 185 dated 16-4-87, S.O. 237(E) published in Gazette No. 171 dated 29-3-89 and S.O. 656(E) published in the Gazette No. 519 dated 21-8-89, and amendments thereafter, if any.
76. The Authority should evolve a mechanism for continuous watch and ward of wetlands within their jurisdiction. At the local level, the concerned Gram Panchayat and Urban Local Body may be entrusted with watch and ward in association with any body constituted by the State Wetlands Authority, such as a Wetlands Management Unit for a specific Wetland. At District levels, the responsibility may be entrusted to the DDO/CDO (District/Chief Development Officer)/CEO (Chief Executive Officer)/ Chief Programme Officer of the Wetland level body, such as a Wetlands Management Unit.
77. The State Governments should proactively ensure incorporation of wetlands within land records.
78. The Wetlands Authority shall report the status of notified wetlands on half yearly basis to the State Government/UT Administration and Central Government (recommended proforma at Annex 5).

XVI. Portal for information sharing

79. The MoEF&CC has created a web-portal for sharing information regarding implementation of Wetlands Rules. The portal may be accessed at MoEFCC website. The Central Government, State Government and UT Administration are required to upload all relevant information and documents pertaining to wetlands in their jurisdiction. State Governments / UT Administrations are encouraged to develop their own portals and hyperlink the same to the national portal. The State Governments and UT Administrations are also encouraged to upload other project documents and publications to enable sharing and exchanging good practices related to wetlands management in general, and implementation of regulatory framework in particular.

Annex 2: Format for preparing Brief Document

State / Union Territory: _____

Name and address of person(s) compiling this information _____

Section 1: Identification, Location and Jurisdiction

1.1 Name of the Wetland (Alternative names, including in local language should be given in parenthesis after official name)

1.2 Name of the Village(s) , Tehsil(s), Municipal area (s)

1.3 Name of the District(s) in which wetland complex is located

1.4 Geographical coordinates (Latitude and Longitude, to degree, minutes and second)

Latitude: From _____ to _____

Longitude: From _____ to _____

1.5 Name of the Department / Agency which has jurisdiction over the wetland / wetlands complex

Section 2: Site Characteristics

2.1 Area of wetland / wetlands category (ha) _____

2.2 Wetland type (Please tick appropriate categories and sub-categories)

Category	Subcategory
<input type="checkbox"/> Natural (Inland)	<input type="checkbox"/> Permanent lakes <input type="checkbox"/> Seasonal/ intermittent lakes <input type="checkbox"/> Permanent streams/ creeks <input type="checkbox"/> Seasonal/ intermittent streams/ creeks <input type="checkbox"/> Oxbow <input type="checkbox"/> River floodplain <input type="checkbox"/> Permanent freshwater marshes <input type="checkbox"/> Seasonal/ intermittent freshwater marshes <input type="checkbox"/> Shrub-dominated wetlands <input type="checkbox"/> Tree-dominated wetlands <input type="checkbox"/> Geothermal wetlands <input type="checkbox"/> Karst and other subterranean hydrological systems

<input type="checkbox"/> Natural (Coastal)	<input type="checkbox"/> Coastal lagoon <input type="checkbox"/> Estuary <input type="checkbox"/> Intertidal mud, sand or salt flats <input type="checkbox"/> Mangroves <input type="checkbox"/> Coral reefs
<input type="checkbox"/> Human-made	<input type="checkbox"/> Aquaculture pond <input type="checkbox"/> Tank <input type="checkbox"/> Saltpan <input type="checkbox"/> Dam / Reservoir

2.3 Depth (m) Average _____ Maximum _____

2.4 Elevation (m above mean sea level) _____ m

2.5 Water regimes

a) Main source of water (tick all applicable)

Rainfall Groundwater Catchment runoff Direct / indirect inflow from river

Others, please specify _____

b) Water permanence

Mostly permanent Mostly intermittent

c) Destination of water from wetland

Feeds groundwater To downstream catchment To river To sea

d) Water pH

Acid (< 5.5) Circumneutral (5.5 - 7.4) Alkaline (> 7.4)

Not known

e) Water salinity

Fresh (< 0.5 g/l) Brackish (0.5 - 30 g/l) Euhaline (30- 40 g/l)

Hypersaline (>40g/l) Not known

f) Nutrient in water

Eutrophic Mesotrophic Oligotrophic

Not known

2.6 Climatic setting

- a) Annual Rainfall /Snowfall(mm) _____
- b) Temperature (°C) Minimum _____ Maximum _____
- c) Humidity (%) Minimum _____ Maximum _____

2.7 Area of zone of influence (in ha) _____ [Ref. paras 32-34 of the guidelines on wetlands]

2.8 Major land use within zone of influence (provide as approximate % of catchment area)

Forests _____%

Plantation _____%

Agriculture _____%

Settlements (Rural) _____%

Settlements (Urban) _____%

Industrial _____%

2.9 Map of wetland complex and zone of influence

(To be enclosed as Annex I and II to this proposal)

Section 3: Biodiversity

3.1 Notable plant species present in wetland

3.2 Notable animal species present in wetland

3.3 Species of conservation significance (rare, endangered, threatened, endemic species)

3.4 Major plant invasive alien species

3.5 Major animal invasive alien species

Section 4: Ecosystem services

Importance	Relevant for the site (please tick yes or no)	If Yes, Details (upto 50 words for each category)
Source of drinking water for people living and around	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Source of water for agriculture	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Fisheries	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Cultivation of aquatic food plants	<input type="checkbox"/> Yes <input type="checkbox"/> No	
For buffalo wallowing and use of domesticated animals	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Medicinal plants	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Is a recreational site	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Buffering communities from extreme events as floods and storms	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Groundwater recharge	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Water purification	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Acts as a sink for sediments	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Has significant cultural and religious values	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Is a site for recreation and tourism	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Supports noteworthy plants species	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Supports noteworthy animal species	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Site of high congregation of migratory water birds	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Supports life cycle of fish or amphibians	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Mining	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Any other, please list		

Section 5: Pre-Existing Rights and Privileges

Nature of right and privilege	Relevant for the site (please tick yes or no)	Does this negatively impact the wetland's ecological health?	Brief description (upto 50 words for each category)
Community Fishing (without any lease or permission from government department)	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Fishing under lease from government department	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Harvest of plants (without any lease or permission from government department)	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Harvest of plants under lease from government department	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Agriculture or horticulture within wetland	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Grazing	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Religious practices	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Withdrawal of water for domestic use	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Withdrawal of water for agriculture or fisheries	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Bathing or wallowing of domestic animals	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Plying of boats	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	
Any other, please list here	<input type="checkbox"/> Yes <input type="checkbox"/> No	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not assessed	

Section 6: Present and Potential Threats

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	
Pollution	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	
Unsustainable harvest of biological resources	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	
Mining	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	
Siltation	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	
Encroachment	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	
Spread of invasive species	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	
Any other, please list	<input type="checkbox"/> High <input type="checkbox"/> Medium <input type="checkbox"/> Low	<input type="checkbox"/> Present <input type="checkbox"/> Potential	

Section 7: Activities Proposed to be Prohibited (other than those listed in Rule 4(2) of Wetland Rules and Regulated

Activity	Whether prohibited or regulated	Regulation within wetlands or zone of influence	If regulated, indicate the level of regulation (in terms of people, restricted area or any other)	Name of department / agency responsible for regulation / prohibition	Additional information, if any
Withdrawal of water / impoundment/diversion or any other hydrological intervention		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence			
Harvesting of resources (living / non-living)		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence			
Grazing		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence			
Discharge of treated sewage/ effluent / wastewater		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence			

Construction of boat jetties, and facilities for temporary use , as pontoon bridges		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence			
Aquaculture, agriculture and horticulture activities within the wetland boundaries.		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence			
Any other, please list		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence			

Section 8: Activities Proposed to be permitted

Activity	Place a tick mark if relevant	Within wetlands or zone of influence	Additional information, if any
	<input type="checkbox"/>	<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence	
	<input type="checkbox"/>	<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence	
	<input type="checkbox"/>	<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence	
	<input type="checkbox"/>	<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence	
	<input type="checkbox"/>	<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence	
	<input type="checkbox"/>	<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence	
		<input type="checkbox"/> Wetland / Wetlands complex boundary <input type="checkbox"/> Zone of influence	

Section 9: Listing of Available Scientific Resources Used

CHECKLIST

- Responsible agency has been clearly identified and details of contact person included
- Wetland/ wetlands complex boundary has been delineated using GIS and firmed up by adequate ground truthing
- Wetland/ wetlands complex map has been provided at required scale
- Zone of influence has been delineated and included in wetland map or a separate map
- Wetland zone of influence is sufficient to manage all activities
- Site's importance have been listed, and for major categories, justification is provided
- Site's biodiversity values are listed, and for major categories, justification is provided
- List of pre-existing rights and privileges is provided
- Consistency or inconsistency of pre-existing rights and privileges is indicated to be best of available knowledge
- Threats to site are listed, and for major categories details are provided
- Activities prohibited, other than those listed in Rule 4(2) have been mentioned
- List of activities to be regulated within wetlands and zone of influence is provided
- List of activities to be permitted is provided

Annex 3: Format for draft notification of wetlands under Wetlands (Conservation and Management) Rules, 2017

Government of [State / Union Territory / India]

[Date]

S.O._____ The draft of the notification, which the [name of the issuing entity] proposes to issue in exercise of the powers conferred under rule 7 of the **Wetlands (Conservation and Management) Rules 2017** read with **Environment (Protection) Act, 1986 (29 of 1986)**, is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette of containing this notification are made available to the public;

Any person interested in making any objection or suggestion on the proposals contained in the draft notification may forward the same in writing, for consideration of the [State Government / UT Administration / MoEFCC, GoI], within the period so specified to the [insert designation and address], or at email address,.....

Draft Notification

1. **WHEREAS**, the wetland / wetland complex, situated in village(s), tehsil(s), district(s) of state of , is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large;
2. **AND WHEREAS**, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. **NOW THEREFORE**, the [State Government, UT Administration / Government of India] declares that the said wetlands shall be covered under the provisions of **Wetlands (Conservation and Management) Rules, 2017**.

4. The extent of the wetland /wetland complex and its zone of influence is described in **Schedule I** of this notification;
5. Activities prohibited within the wetland and its zone of influence are listed in **Schedule II** of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
6. Activities regulated within the wetland and its zone of influence, i.e. permitted only with permission of [State Government, UT Administration / Government of India] are listed in **Schedule III** of this notification. Request for permissions can be made to the [Designation, contact address and email]. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
7. Activities permitted within the wetland and its zone of influence are listed in **Schedule IV** of this notification. Such permissions however shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. The [State / UT Wetlands Authority] and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order

.....

Schedule 1: Location and Extent of Wetland / Wetlands Complex and its Zone of Influence*1.1 Wetland / wetlands complex*

The wetland / wetlands complex, as delineated, extends within an area ofha within the geographical coordinates as under:

Extremity	North	South	West	East
Latitude				
Longitude				

The map of wetland / wetlands complex boundary is at **Map 1(a)**.

1.2 Boundary of area already designated under provisions of other Acts and Rules

The wetland / wetland complex boundary includes an area of ha designated under other Acts and Rules, with the geographical coordinates as under:

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof

Extremity	North	South	West	East
Latitude				
Longitude				

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof

Extremity	North	South	West	East
Latitude				
Longitude				

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

Extremity	North	South	West	East
Latitude				
Longitude				

The above areas should be clearly demarcated on the map of wetland / wetlands complex boundary i.e. **Map 1(a)**.

1.3 Zone of influence

The geographical coordinates of the zone of influence span an area of ha within the geographical coordinates as under:

Extremity	North	South	West	East
Latitude				
Longitude				

The map of zone of influence of the wetland is at **Map 1(b)**.

1.4 List of revenue villages / municipal areas falling fully or partly within the wetland is as under:

[Insert list]

1.5 List of revenue villages / municipal areas falling fully or partly within the zone of influence is as under:

[Insert list]

Schedule II: List of activities prohibited within wetland/ wetlands complex boundary

- a) Conversion for non-wetland uses including encroachment of any kind;
- b) Setting up of any industry and expansion of existing industries;
- c) Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
- d) Solid waste dumping;
- e) Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
- f) Any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
- g) Poaching.

[Other activities, likely to have an adverse impact on the ecosystem to be inserted from the Brief Document]

Schedule III: List of activities regulated within the boundary of wetlands / wetlands complex and its zone of influence and for which prior approval of [State Government/ UT Administration/MoEF&CC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland / wetlands complex	Within the zone of influence
[Insert from brief document]	[Insert from Brief Document]	[Insert from Brief Document]

Schedule IV: List of activities permitted within the boundary of wetlands / wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland / wetlands complex	Within the zone of influence
[Insert from brief document]	[Insert from Brief Document]	[Insert from Brief Document]

Annex 4: Steps and format for developing Integrated Management Plan

1. Wetlands provide wide-ranging ecosystem services that support human well-being in a number of ways. Numerous plant and animal species depend on wetlands during different parts of their life-cycle. In order to ensure that wetlands continue to provide their ecosystem services and support biodiversity, it is essential that a well-defined strategy and actions are identified for their conservation and wise use. An Integrated Management Plan reflects a common understanding between various stakeholders on the management purpose, significant threats and constraints limiting conservation and wise use, opportunities and specific actions for addressing these threats, and mainstreaming wetlands within the wider developmental planning.
2. The Integrated Management Plan is formulated to serve the following purposes:
 - Identify the objectives of wetland management;
 - Identify the factors that affect or may affect the wetland;
 - Resolve conflicts between various stakeholders having an interest in the wetland;
 - Define monitoring requirements and research needs;
 - Help obtain financial resources for managing the wetland;
 - Enable communication between different wetland managers, organizations and stakeholders;
 - Ensure compliance with extant laws and regulation; and,
 - Demonstrate that management is effective and efficient
3. Systematic diagnosis of various wetlands features and factors influencing these features is essential to arrive at management objectives and actions. The following eight steps are recommended for developing an Integrated Management Plan:

Step 1: Preamble

4. The process for management planning must begin with an exercise of setting up an overarching preamble describing the rationale for application of human, technical and financial resources for the wetland. This is a concise policy statement that expresses the commitment of the State Government/ UT Administration for integrated management. The preamble can be developed on the basis of:
 - Importance of the wetland for the state / UT
 - Ways in which the wetlands conservation and wise use will contribute to conservation and developmental goals
 - Alignment with sectoral policies, directives and planning frameworks

Step 2: Description of wetland features

5. This step entails collation and synthesis of existing information on various site features so as to provide a basis for the identification of management objectives. A generic listing of management information needs and data requirements are presented in Table 1.

Table 1: Information Required for Description of Wetlands Features

Wetland feature	Management information needs	Data requirement
Wetland type and extent	<ul style="list-style-type: none"> ▪ Location ▪ Wetland type ▪ Wetland area ▪ Significant inter-annual changes in the wetland ▪ Major changes in the wetland extent in the last 20 – 30 years (if available) 	<ul style="list-style-type: none"> ▪ Geographical coordinates ▪ Land use and land cover data for the wetland (at least for two seasons, pre and post-monsoon) ▪ Historical map of the wetland (can be developed from the Survey of India toposheets) (if available)
Catchment/ Drainage Basin	<ul style="list-style-type: none"> ▪ Direct and indirect catchment of the wetland ▪ Geological and geomorphological characteristics that have led to the formation of the wetland ▪ Present land use and land cover of the catchment and their implication for wetland ▪ Major developmental activities in the catchment and their impacts on the wetland 	<ul style="list-style-type: none"> ▪ Geology and geomorphology ▪ Topography ▪ Drainage pattern ▪ Soil types ▪ Climate setting ▪ Land use and land cover change
Hydrological regimes	<ul style="list-style-type: none"> ▪ Major sources of water inflow and outflow from the wetland ▪ Major sources of sediments into the wetland ▪ Inundation regime ▪ Trends in water holding capacity and factors for the decline ▪ Water quality and pollution status ▪ Water use pattern within the wetland catchment and implication for wetland 	<ul style="list-style-type: none"> ▪ Water inflow, outflow and balance ▪ Inundation pattern ▪ Sedimentation ▪ Groundwater ▪ Water quality ▪ Water use within the basin
Biodiversity	<ul style="list-style-type: none"> ▪ Species richness ▪ Role of the wetland in the life-cycle of migratory species ▪ Invasive species and major contributing factors ▪ Major changes in species richness and habitat and factors thereof 	<ul style="list-style-type: none"> ▪ Species richness and diversity ▪ Biological significance of habitats ▪ Risk of species invasion

Ecosystem Services	<ul style="list-style-type: none"> ▪ Key ecological and hydrological characteristics required for the sustained provision of ecosystem services ▪ Ecosystem services trade-offs 	<ul style="list-style-type: none"> ▪ Provisioning services (direct wetland products, eg: food, fibre, water) ▪ Regulating services (the ability of an ecosystem to regulate hydrological regimes, influence micro-climate, reduce disaster risk, groundwater recharge) ▪ Cultural services (recreational values, cultural and religious norms and beliefs related to wetlands) ▪ Supporting services (Primary production and other ecosystem functions which enable wetlands to deliver all above ecosystem services)
Socioeconomics and livelihoods	<ul style="list-style-type: none"> ▪ Extent of dependence on wetlands for livelihoods ▪ Status of community infrastructure (such as water and sanitation) and implication for wetlands ▪ Livelihood vulnerability and relationship with changes in wetland resources ▪ Resource use conflicts ▪ Major shifts in livelihoods and implications for wetlands 	<ul style="list-style-type: none"> ▪ Demographic features of communities living in and around ▪ The contribution of wetland to income and employment ▪ Community resource use and management practices

6. Attention should be paid to the robustness of data and associated uncertainties thereof. It is recommended that the data on-site features and linked metadata are, to the extent possible, maintained in a spatial format to enable updation at a later stage as more information becomes available through monitoring programmes. The step should also include identification of data gaps.

Step 3: Evaluation of wetland features

7. This step entails an evaluation of information on status and trends on wetlands features (conducted in the previous step) to identify:
- a) Key wetland features that should be a priority for management planning
 - b) Natural variability within these features, including describing thresholds, if any
 - c) Threats that limit (or potentially limit) maintenance of wetlands features in the desirable state
8. Evaluation of wetland features can be done on the basis of criteria such as:
- Naturalness
 - Rarity
 - Criticality for ecosystem functioning
 - Socioeconomic importance
 - Requirement under the extant regulatory regime
9. The evaluation process will lead to narrowing down of the list of wetland features, for which threats may be identified. The management plan is a response to these threats. Through this process, it is

ensured that the plan does not merely focus on symptoms (for example, poor water quality) but on the root causes (in this case, ineffective sewage management in wetland catchments).

Step 4: Defining an institutional arrangement for wetland management

10. The purpose of this step is to evaluate whether existing institutional arrangements are sufficient and effective in addressing the threats to wetlands. Based on the gaps identified, an institutional arrangement for implementation of the management plan is developed.
11. This step includes:
 - a) Enlisting of government departments having programmes which impact (or have the potential to impact) wetlands features or threats on these features;
 - b) An analysis of laws and regulation related to wetland, access and use of wetland resources, biodiversity or any dimension;
 - c) Ownership, rights and privileges pertaining to wetlands;
 - d) Analysis of the role of CSOs and communities in wetlands management, with particular reference to their views, rights and capacities; and,
 - e) Gaps and challenges.
12. Based on the analysis, an institutional arrangement for wetlands management should be developed, clearly stating:
 - a) The nodal agency responsible for managing wetlands
 - b) Role of different government departments and mechanisms for inter-departmental coordination
 - c) Role of CSOs and communities
13. In line with the requirements of Wetlands (Conservation and Management) Rules, 2017, the following should be specified:
 - a) Activities prohibited within the boundary of wetlands;
 - b) Activities to be regulated within wetlands and zone of influence and regulation thresholds; and,
 - c) Activities permitted.

Step 5: Setting management objectives

14. This step involves the identification of site management objectives that need to be met so as to ensure that site features are maintained or improved. The management objectives may address the threats identified in the previous step, and issues relating to maintenance of wetland in a desired healthy state.
15. While defining objectives, the following may be considered:
 - a) **Measurability** – The objectives must be measurable so as to enable reporting on progress towards meeting them (for example, reducing silt load from the wetland catchment by xx %)
 - b) **Achievability** – The objectives must be achievable at least in the medium or long term. An objective that cannot be achieved can lead to an overall loss of sense of direction and misallocation of resources (for example, completely preventing nutrient enrichment in a wetland located in the intensive agricultural landscape is an unachievable objective, a much better proposition would be to reduce the current rate by xx%).

- c) **Indicative of purpose and not the process** – The objectives should not be prescriptively stating the way the objective should be achieved. It should ideally reflect the purpose of management (for example – afforestation in xxx ha is not an objective but a way to reduce siltation. Focusing just on afforestation then limits the use of other options for reducing siltation in a wetland).

Step 6: Developing a monitoring and evaluation plan

16. This section aims at outlining a monitoring and evaluation plan to enable assessment of overall management effectiveness and identify needs for mid-term correction.

Performance indicators

17. For each of management objectives, a set of performance indicators should be identified.

Table 2: Performance Indicators

Wetland feature	Management objective	Performance Indicator	Means of measurement
Area	Maintain wetland area	Wetland area which has not been altered for non-wetland usages	Area estimated from analysis of remote sensing images and ground truthing
Catchments	Reduction in silt load from catchment	Silt load	Monitoring pilot watersheds
Hydrological regimes	Reduce pollution	Biological Oxygen Demand, Chemical Oxygen Demand or any other water quality parameter assessed against a threshold	Water quality monitoring
	Enhance hydrological connectivity within wetlands complex	Area of wetland complex inundated during high floods period	Analysis of remote sensing data, and hydrological surveys
Biodiversity	Maintain and enhance habitat of waterbirds	Area of wetland used by waterbirds	Physical survey
	Reduce area under invasive macrophyte	Area under invasive macrophyte	Analysis of remote sensing images and ground truthing
	Maintain fish species richness	Fish species richness	Sampling

Socioeconomics	Reduce use of harmful fishing practices	Number of destructive fishing gear used in the wetland	Survey
	Reduce direct dependence of communities on capture fisheries	Reduction in % of income derived from wetland	Socioeconomic surveys

18. For each performance indicator, a baseline value at the beginning of management plan implementation may be specified. These values should be tracked over the course of management plan implementation to assess whether management objectives are being met.

Monitoring mechanism

19. Besides setting up performance indicators for the management plan, it is also essential to set up a monitoring system for the wetland to be able to assess changes in ecosystem condition over a period of time.

20. A generic listing of monitoring parameter, method and frequency is presented in the Table 3 below. Parameters marked with a single asterisk (*) sign are relevant for all wetlands and must form a part of the monitoring system. In addition to these, parameters marked with a double asterisk (**) are relevant for wetlands located in urban and peri-urban areas. Other parameters may be included based on the assessment of relevance and wetland contexts.

21. Photographic documentation (before, during and after management intervention) may also be maintained as part of monitoring process. Aquatic drones/ buoy-based sensor induced transmission for online data updating may be used for large wetlands, which will further help in enriching the management practices.

Table 3: Parameters for wetlands monitoring

Wetland feature	Monitoring parameter	Monitoring method	Recommended Frequency
Wetland extent	• Wetland area*	Remote sensing and ground truthing	Once in a year
	• Land use and land cover within the wetland area	Remote sensing and ground truthing	Once in a year
	• Connectivity with other adjoining wetlands, river / streams, coastal zone	Remote sensing and ground truthing	Once in a year

Wetland Catchment	• Climate	Data from the nearest weather station	Monthly
	• Land use and Land Cover*	Remote sensing and ground truthing	Once in 3 years
	• Total sediment yield	Stream gauging station	Monthly
	• Total nutrient yield	Stream gauging station	Monthly
Hydrological regimes	• Water inflow and outflow*	Stream gauging station	Monthly
	• Waterholding capacity	Bathymetric survey	Once in 5 years
	• Peak inundation	Remote sensing and ground truthing	Once in 2 years
	• Dissolved Oxygen, Biological Oxygen Demand *	Data from water quality sampling stations	Atleast monthly
	• Chemical Oxygen Demand **	Data from water quality sampling stations	Atleast monthly
	• Number of point sources discharging untreated sewage into the wetland **	Surveys	Once a year
Biodiversity and Habitat	• Population of major wetland dependent species groups (such as waterbirds, mammals etc.)*	Mid-winter counts	Once a year
	• Habitat use by key species	Physical surveys	Once a year
	• Number of migratory species using the wetland as a habitat	Physical surveys	Once a year
	• Area under invasive macrophyte **	Physical surveys	Once a year
Ecosystem Services	• Annual Fish yield	Sampling	Monthly samples collated into an annual estimate

	<ul style="list-style-type: none"> • Number of tourists 	Surveys	Monthly samples collated into an annual estimate
	<ul style="list-style-type: none"> • Volume of surface water abstracted from wetland 	Hydrographic surveys	Monthly samples collated into an annual estimate
	<ul style="list-style-type: none"> • Volume of groundwater recharged 	Hydrographic surveys	Once a year
	<ul style="list-style-type: none"> • Proportion of floodwaters stored in the wetland 	Hydrographic surveys	Once a year
	<ul style="list-style-type: none"> • Use of wetland for research and education 	Surveys	Annual estimate
Livelihoods	<ul style="list-style-type: none"> • Population living around the wetland* 	Surveys	Once every three years
	<ul style="list-style-type: none"> • Population depending on wetlands for livelihoods 	Surveys	Once every three years
	<ul style="list-style-type: none"> • Number of households around the wetland using safe sanitation practices 	Surveys	Once every three years
	<ul style="list-style-type: none"> • Participation of communities in wetlands management 	Surveys	Once every three years

Note: (i) The frequency, as above, is advisable for wetlands above 100 ha and is indicative in nature. The Wetland Authority may suitably modify based on logistics involved.

(ii) For wetlands less than say 100 ha, the frequency may be appropriately **divided**.

Step 7 - Developing an action plan

22. The last stage of the management planning process includes defining the action plan, or specific interventions that address the identified management objectives. A generic listing of activities is presented in Table 4. The projects need to be defined very clearly to ensure good implementation. While identifying activities for management of wetlands, the following must be kept in mind:

- a) Ecosystem-based interventions should be promoted as far as possible
- b) Engineering interventions in wetlands should be taken up in a limited manner, with impact assessments conducted for all major works
- c) Operations and maintenance of all structural works should be included in project design

d) Participation of local communities should be included to the extent possible

Table 4: Generic listing of activities for management of wetlands

Management Plan component	Activities	Key considerations
Boundary delineation and demarcation	Boundary mapping and delineation	Site boundaries should be established with reference to inundation regimes, soil conditions and vegetation types. Landscape connectivity should also be taken into account when wetlands exist in patches. All activities should be completed within the first year.
	Removal of encroachments	Boundaries should be notified and legally protected wherever possible. All activities should be completed within the first year.
	Shoreline management	Mostly required for wetlands in urban and peri-urban setting. For stabilizing bunds of wetlands, naturalization of slopes using vegetative measures should be preferred. Development of promenade for urban lakes can be included based on an evaluation of natural drainage and shoreline ecosystem niches.
Catchment conservation	Afforestation and aided regeneration	Catchment conservation plans should be developed at watershed scales and based on Joint Forest Management approaches. Native species should be used for forestry operations. Pilot watershed should be periodically monitored to assess changes in soil moisture regimes. Livelihood interventions for catchment communities aimed at reducing dependence on wood as an energy source should be included as appropriate.
	Small scale engineering measures (gully plugging, check dams, gabion structures etc.)	Community participation in design, implementation and post-project maintenance of structures should be ensured.
Water management	Selective dredging and desilting to improve hydrological connectivity	Dredging to be used only selectively, and be based on assessments of bathymetric profile and species interactions. For inflowing channels, dredging can be used to improve water inflow.
	Interception, diversion and	Mostly recommended for wetlands in the urban and peri-urban setting.

Management Plan component	Activities	Key considerations
	treatment of point sources of pollution	Provision of comprehensive sanitation and safe drinking water coverage to communities living around the wetlands may be ensured. Engineering (STPs) as well as biological options (constructed wetlands) should be evaluated for application. Planning for Operation and Maintenance expenses should be included for all engineering structures.
	Construction and operation of hydraulic structures for maintenance of water regimes and flood control	For each significant structure, environmental impact assessments should be carried out prior to construction.
	Balancing water allocation for human and ecological purposes	Environmental flows for wetlands, hydrological regimes of which are affected by hydraulic structures, should be assessed and implemented in consultation in water managers
Biodiversity conservation	Habitat evaluation and improvement	Until specifically desired, plantation of terrestrial plant species in wetlands should be avoided.
	Improvement and maintenance of migratory routes	Community groups should be involved in habitat monitoring and maintenance of migratory routes
	Maintenance of breeding and spawning grounds for key species	Community groups should be involved in the maintenance of breeding and spawning grounds
	Management of invasive species	A mix of mechanical and biological methods for controlling species invasion should be used. For plant invasives, economic utilization along with physical removal should be included.
Sustainable resource development and livelihood improvement	Microenterprise development for reducing dependence on wetland resources for livelihoods	Identification of micro-enterprise development options should be based on an assessment of community livelihoods, capacities, resources and market linkages.
	Sustainable fisheries development	Only capture based fisheries techniques should be promoted in natural wetlands

Management Plan component	Activities	Key considerations
		Options for improving culture fisheries in areas around wetlands may be included to reduce dependence on capture fisheries
	Sustainable agriculture development	Organic farming practices in immediate catchments should be included to minimize nutrient enrichment in wetland.
Institutional development	Setting regulatory regimes	Site regulation should be harmonized with national and State level regulations. Local customary self-regulation which supports maintenance of conservation values should be promoted
	Development of monitoring and evaluation system	Comprehensive monitoring and evaluation mechanism for hydrological, ecological, socio-economic and institutional features should be made a part of the management system Involvement of stakeholders in monitoring should be encouraged.
	Communication and Outreach	Increasing awareness on values and functions of wetland should be made an integral part of the management plan. The use of television, print, electronic and social media for awareness generation and outreach may be included as appropriate. Developing and disseminating dos and donts in wetlands for general public may also be considered.
	Research	For each site, key research areas to support management needs should be identified and included in the management plan

Step 8: Developing budget and financing plan

23. A complete costing of the Integrated Management Plan item wise may be done for the entire tenure of the plan using the existing norms of the State and central government, as may be the case. Year wise requirement of funds for various items of work/ activities, band PERT charts for the works/activities should be prepared. Summary of Cost Estimates and year-wise breakup of the requirement of funds may be presented in the formats given below:

Table 5: Summary of budget

S. No.	Management Plan component	Budget

--	--	--

Table 6: Year wise breakup of requirement of funds

S. No.	Activity	Funds Required in Yr I	Funds Required in Yr II	Funds Required in Yr III	Funds Required in Yr IV	Funds Required in Yr V	Total

Table 7: year wise breakup of requirement of funds

S. No.	Total Budget	Funds from Central Government Scheme (Scheme Name)	Funds from State Government (Scheme Name)	Funds from other donors (Project and donor name)	Funds from private sector (Name of the agency)	Funds available from convergence sources	Funds required to be raised
	(a)	(b)	©	(d)	(e)	(f) = (b) + (c) + (d) + (e)	(g) = (a) - (f)

Format for compiling Integrated Management Plan

24. The management plan should have a cover sheet with the following information:

- Wetland Name
- Wetland Area (in ha)
- Location: (District(s), State / UT)
- Area of the direct catchment (in ha)
- Name of the nodal agency for management plan implementation
- Management plan period
- Date on which approval of State / UT Wetland Authority was obtained
- Total budget
- Total funds available from convergence sources

25. The management plan may be compiled in the following eight chapters:

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
1. Introduction	1.1 Rationale for management planning	Describe the importance of wetland, ways in which wetlands conservation and wise use will contribute to state conservation and development goals and alignment with state and central government policies, directives and planning frameworks	Step 1
	1.2 Terms of reference	Enlist the overall terms of reference for the management plan	Step 1
	1.3 Approach and Method	Provide an overview of approach (ways in which the recommended steps have been used) Describe the data sources and research carried out for management planning if any	Step 1
2. Description of wetlands features	Description of wetland features <ul style="list-style-type: none"> • Location and extent • Wetland catchments • Hydrological regimes • Biodiversity • Ecosystem Services • Socioeconomics and livelihoods 	Describe wetland features. As far as possible, present the data in maps.	Step 2
3. Evaluation of wetlands features	Evaluation <ul style="list-style-type: none"> • Priority wetland features that need to be maintained and thresholds thereof • Threats 	From the wetlands features described in the previous section, enlist the priority wetlands features. Describe the threats that adversely affect the priority wetland features.	Step 3

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
4. Institutional arrangements	4.1 Review of existing arrangements <ul style="list-style-type: none"> • Key organizations and programmes • Rules and regulations • Role of civil society and community based organizations 	Provide an overview of the current institutional arrangements in the context of wetlands management	Step 4
	4.2 Gaps	Discuss why the current institutional arrangements are insufficient in ensuring wetlands conservation and wise use.	Step 4
	4.3 Proposed arrangements for wetland management	Propose institutional arrangement for wetland management, which specific focus on a) nodal agency, b) role of various departments and agencies and coordination mechanism, and c) the role of civil society and communities. Develop an organogram for management plan implementation.	Step 4
5. Setting Management Objectives	5.1 Goal and purpose	Provide a statement of the overall goal that the management plan seeks to achieve	Step 5
	5.2 Benefits (ecological as well as societal)	Summarize the ecological and economic benefits that are expected from management plan implementation	
	5.3 Management objectives	Enlist the specific objectives	Step 5
	5.4 Strategies	Describe strategy(ies) for achieving each of the management objectives	Step 5
6. Monitoring and evaluation plan	6.1 Monitoring strategy	Present an overview of monitoring the wetland, and management plan implementation	Step 6
	6.2 Monitoring parameters, frequency and responsibility	Describe the monitoring parameters, the frequency of monitoring and the agency that will be responsible for monitoring	Step 6

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
	6.3 Institutional design	Describe how coordination between different monitoring agencies will be achieved.	Step 6
	6.4 Infrastructure and human resources design	Discuss the infrastructure and human resource requirement for implementing the management plan as far as possible, including local universities, research organizations and NGOs in wetlands monitoring	Step 6
	6.5 Reporting	Discuss the frequency in which reporting shall be done and the responsible agency.	Step 6
	6.6 Review and adaptation	Discuss how the monitoring outcomes will be used to adapt management	Step 6
7. Developing an Action Plan	7.1 Component wise activities linked with management objectives	<p>Generic listing of activities indicating:</p> <ul style="list-style-type: none"> • What will be done? • Where will the activity be done? • What is the priority for the activity? 	Step 7.1
	7.2 Components for consideration for support under National Plan for Conservation of Aquatic Ecosystems (NPCA)	<p>For all activities eligible for support under NPCA indicate:</p> <ul style="list-style-type: none"> • Why is the activity important? • How will the activity be implemented? (include intermediate steps, technical specifications and relevant drawings, as may be the case) • Where will the activity be implemented? • Who will implement the activity? • What are the quantitative targets to be met? 	Step 7.2

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
8. Budget and activity phasing	8.1 Activity linked budget	<p>Present a summary budget in line with Table 5</p> <p>Provide details of funding available from convergence sources in line with Table 6</p> <p>Provide detailed budget for NPCA in line with Table 7</p>	Step 8
	8.2 Time planning	Present a monthly Gantt Chart for management plan implementation	Step 8

Checklist for submission of Integrated Management Plan

- Approved by the State Govt./ UT Administration/ State Wetlands Authority/ UT Wetlands Authority (minutes of meeting to be enclosed)
- Forwarding letter states -commitment of the State Government/ UT for providing their share of budget (supporting document indicating concurrence to be enclosed)
- Integrated Management Plan has a cover sheet providing details on Wetland, catchment area, implementing agency, total budget and fund requested from NPCA
- Brief Document is enclosed with the management plan (as per Annex V)
- Wetlands map is provided in a standard GIS format
- Map of zone of influence is provided in a standard GIS format.
- Management plan is aligned with recommended format of eight chapters
- All activities proposed to be funded by the NPCA fall within the list of core and non-core activities
- Necessary drawings and technical specification for major activities is provided.
- Core activities have been allocated not less than 75% of the budget
- Non-core activities have been allocated not more than 25% of the budget
- Budget has been prepared with reference to an approved Schedule of Rates

Annex 5: Format for reporting status of notified wetlands

1. Wetlands / Wetlands Complex Name:		Report Date:		
		Reporting Officer:		
2. Wetlands status				
2.1 Area: current- ; in notification -				
2.2 Water inflow and outflow (attach data in an annex)				
2.3 Water quality (attach data in an annex)				
2.4 Status of major threats				
(such as encroachment, linear infrastructure development, destructive fishing practices, untreated sewage discharge, solid and liquid waste dumping, dumping of hazardous waste, invasive species, habitat modification / destruction/alteration or any other that has or may induce an adverse change in wetland ecological character)				
3. Status of enforcement of the regulatory regime				
Activity regulated	Whether regulation complied with?	Violation if any?	Where has the violation been reported?	Action taken
4. Implementation of the management plan				
Management Plan Component and Activity Planned for the period	Progress of implementation during the period	Nodal agency	Remarks (successes and challenges)	

क्रम-संख्या-244 (क)



रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०-
डब्लू०/एन०पी०-91/2014-16
लाइसेन्स टू पोस्ट एट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, सोमवार, 7 दिसम्बर, 2020

अग्रहायण 16, 1942 शक सम्बत्

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4

संख्या 1397/81-4-2020-06-2018

लखनऊ, 7 दिसम्बर, 2020

अधिसूचना

प0आ0-375

चूँकि आर्द्रभूमि (संरक्षण और प्रबन्ध) नियम, 2017, जिसे आगे उक्त नियम कहा गया है, के नियम 7 के उप नियम (3) की अपेक्षानुसार जिला गोरखपुर स्थित रामगढ़ ताल को आर्द्रभूमि के रूप में घोषित करने हेतु जन सामान्य के सूचनार्थ और तत्सम्बन्ध में आपत्तियाँ आमंत्रित करने की दृष्टि से अधिसूचना संख्या-530/81-4-2020-06-2018 दिनांक 15 जून, 2020 प्रकाशित की गयी थी;

और, चूँकि, आपत्ति प्राप्त करने का समय अब समाप्त हो गया है तथा नियत अवधि में जन-सामान्य की आपत्तियों का नियमानुसार निस्तारण किया जा चुका है;

और चूँकि जिला गोरखपुर स्थित रामगढ़ ताल, जिसका विवरण नीचे अनुसूची में उल्लिखित है, के पारिस्थितिकीय एवं जैव विविधता सम्बन्धी विस्तार तथा विशेष महत्व को दृष्टिगत रखते हुए स्थानीय समाज एवं समुदाय, पारिस्थितिकीय स्वरूप और आर्द्रभूमि के पारिस्थितिकीय महत्व को स्थाई करना और रामगढ़ ताल आर्द्रभूमि तथा उसके प्रभावित परिक्षेत्र में विकासपरक क्रियाकलापों को नियंत्रित करना आवश्यक है;

अतएव, अब, उक्त नियम के नियम 7 द्वारा प्रदत्त शक्तियों का प्रयोग करके, राज्यपाल एतद्वारा ऊपर उल्लिखित क्षेत्र को आर्द्रभूमि के रूप में घोषित करती हैं, जिसे, अब आगे "रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर" के रूप में जाना जायेगा।

अनुसूची

“रामगढ़ ताल आर्द्रभूमि ” की सीमा—

उत्तर—	पैडलेगंज चौकी से कुशीनगर—देवरिया मार्ग
पूर्व—	महादेव झारखण्डी ग्राम संख्या—2
दक्षिण—	देवरिया बाईपास मार्ग और ग्राम सिक्टौर
पश्चिम—	पैडलेगंज पुलिस चौकी से सर्किट हाऊस रोड से शहीद अशाफाक उल्ला खां प्राणि उद्यान, गोरखपुर होते हुए देवरिया बाईपास ।

“रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर” के अधीन सम्मिलित क्षेत्र का विवरण, नीचे दी गयी सारिणी में उल्लिखित है और उक्त आर्द्रभूमि तथा उसके प्रभावित परिक्षेत्र का विस्तार, प्रतिषिद्ध तथा विनियमित क्रियाकलाप तथा उनमें अनुज्ञात क्रियाकलाप क्रमशः अनुलग्नक-1, अनुलग्नक-2 और अनुलग्नक-3 में दिये गये हैं।

जैसा और जब उत्तर प्रदेश राज्य आर्द्रभूमि प्राधिकरण की अनुज्ञा/अनुमोदन अपेक्षित होगा जिला आर्द्रभूमि समिति की संस्तुति के अधीन विनियमित क्रियाकलाप अनुज्ञेय होंगे।

‘रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर’ के क्षेत्र निम्नानुसार हैं :-

‘रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर’ का क्षेत्रफल 742.245 हेक्टेयर है, जिसके स्वामित्व का विवरण निम्नानुसार है:-

1—गोरखपुर विकास प्राधिकरण (ताल)	— 529.169 हे०
2—गोरखपुर विकास प्राधिकरण (राजकीय सम्पत्ति)	— 177.325 हे०
3—निजी काश्तकार	— 35.751 हे०

1— खतौनी मौजा ताल रामगढ़ मुहाल परगना हवेली, तहसील सदर, जिला गोरखपुर बावत 1427 फसली (742.245 हेक्टेयर)

क्र०सं०	खाता नम्बर	नाम काश्तकार बकैद वल्दियत व कौमियत व सकूमत	गाटा संख्या	रकबा (हेक्टेयर में)	लगान	कैफियत
1	2	3	4	5	6	7
1	4	ताल जमन-15 (1) जमींदारी क्षेत्र	1	0.057		
2	4	ताल जमन-15 (1) जमींदारी क्षेत्र	2	0.304		
3	4	ताल जमन-15 (1) जमींदारी क्षेत्र	3	0.012		
4	4	ताल जमन-15 (1) जमींदारी क्षेत्र	4	0.081		
5	4	ताल जमन-15 (1) जमींदारी क्षेत्र	6/1	0.535		
6	3	ताल जमन-15 (1) जमींदारी क्षेत्र	71	0.166		
7	3	ताल जमन-15 (1) जमींदारी क्षेत्र	73/1	0.781		
8	3	ताल जमन-15 (1) जमींदारी क्षेत्र	73/2	0.405		
9	4	ताल जमन-15 (1) जमींदारी क्षेत्र	74	0.162		
10	4	ताल जमन-15 (1) जमींदारी क्षेत्र	79	0.547		
11	4	ताल जमन-15 (1) जमींदारी क्षेत्र	92/2	0.053		
12	4	ताल जमन-15 (1) जमींदारी क्षेत्र	93	0.555		
13	4	ताल जमन-15 (1) जमींदारी क्षेत्र	96	0.849		
14	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97/1 क	5.379		
15	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97/3	0.101		
16	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97/4	0.101		
17	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97/5	0.032		
18	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97/5	0.251		
19	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97/7	0.121		
20	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97/8	0.121		

क्र०सं०	खाता नम्बर	नाम काश्तकार बकैद वल्लिदयत व कौमियत व सकूमत	गाटा संख्या	रकबा (हेक्टेयर में)	लगान	कैफियत
21	3	ताल जमन-15 (1) जमींदारी क्षेत्र	97 / 10	0.061		
22	8	ताल जमन-15 (1) जमींदारी क्षेत्र	97 / 2	0.016		
23	8	ताल जमन-15 (1) जमींदारी क्षेत्र	97 / 2 मि०	0.076		
24	8	ताल जमन-15 (1) जमींदारी क्षेत्र	101 / 2	0.036		
		योग-		10.802		
25	526	ताल	11 / 2	97.781		
26	526	ताल	80 / 1	1.214		
27	526	ताल	92 / 1	2.788		
28	526	ताल	111 / 2	140.217		
29	526	ताल	111 / 3 / 2	0.101		
30	526	ताल	111 / 4	7.082		
31	526	ताल	112 / 2 / 1	0.251		
32	526	ताल	112 / 3	0.061		
33	526	ताल	112 / 6	0.506		
34	526	ताल	112 / 14	0.061		
35	526	ताल	112 / 16 / 1	198.881		
36	526	ताल	112 / 28	0.125		
37	526	ताल	112 / 30	0.125		
38	526	ताल	112 / 33	0.125		
39	526	ताल	112 / 36	1.829		
40	526	ताल	112 / 32 / 2	0.061		
41	526	ताल	112 / 35 / 2	0.170		
42	526	ताल	112 / 1 / 2	0.170		
43	526	ताल	439	0.032		
44	526	ताल	502	14.172		
45	526	ताल	502 / 4	0.081		
46	526	ताल	502 / 5	0.162		
47	526	ताल	502 / 9	0.032		
48	526	ताल	502 / 13	16.207		
49	526	ताल	580	0.032		
50	526	ताल	625 / 1	32.687		
51	526	ताल	625 / 2	0.040		
52	526	ताल	625 / 4	0.405		
53	526	ताल	625 / 6	0.036		
54	526	ताल	625 / 8 / 1	0.251		
55	526	ताल	625 / 9	0.194		
56	526	ताल	625 / 10	0.316		
57	526	ताल	625 / 12	0.809		
58	526	ताल	625 / 15	0.809		
59	526	ताल	1069	0.146		
60	526	ताल	1070	0.154		
61	526	ताल	1113	0.097		
62	526	ताल	1115	0.024		
63	526	ताल	1117	0.040		
64	526	ताल	1223	0.093		
		योग-		518.367		
		कुल योग-		529.169		

2-गोरखपुर विकास प्राधिकरण (राजकीय सम्पत्ति) के पक्ष में आराजी संख्या जो जलमग्न है, का विवरण निम्नवत है-

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
1	2	3	4	1	2	3	4
1	2	6/2	5.605	157	2	420	0.061
2	2	6/2/1	1.011	158	2	421/1	0.101
3	2	6/2/2	0.255	159	2	421/2	0.034
4	2	6/2/4	0.255	160	2	422	0.056
5	2	6/2/5	0.255	161	2	423/2	0.065
6	2	6/2/6	0.506	162	2	423/1	0.061
7	2	6/2/7	0.506	163	2	424/1	0.049
8	2	6/2/8	0.255	164	2	424/2	0.105
9	2	6/2/9	0.255	165	2	425/2	0.069
10	2	11/1/1	17.882	166	2	425/1	0.073
11	2	11/1/2	0.073	167	2	426	0.186
12	2	11/1/3	0.073	168	2	427	0.061
13	2	11/1/4	0.202	169	2	428	0.045
14	2	11/1/5	0.202	170	2	429	0.057
15	2	11/1/6	0.251	171	2	430	0.077
16	2	11/1/7	0.162	172	2	431	0.081
17	2	11/3/1	2.816	173	2	432	0.040
18	2	11/3/3	0.121	174	2	433	0.036
19	2	11/3/4	0.202	175	2	434	0.020
20	522	11/1/3मि०	3.220	176	2	435	0.024
21	2	30	0.036	177	2	436	0.045
22	2	66	0.073	178	2	437	0.049
23	522	101/2 मि०	0.028	179	2	438	0.032
24	2	111/1/2	0.097	180	2	438	0.490
25	2	111/1/1मि०	7.386	181	2	440	0.113
26	2	111/1/6मि०	0.065	182	2	441	0.081
27	2	111/1/7	0.073	183	2	442	0.870
28	2	111/1/8	0.202	184	2	443	0.158
29	2	111/1/9	0.121	185	2	444	0.178
30	2	111/3/1	0.539	186	2	445	0.146
31	522	111/1/1मि०	7.889	187	2	446	0.190
32	522	111/1/4मि०	0.125	188	2	447	0.020
33	522	111/1/5मि०	0.125	189	2	448/2	0.109
34	522	111/1/6मि०	0.057	190	2	448/1	0.445
35	522	111/3/1मि०	2.294	191	2	449	0.450
36	2	112/25/7	0.753	192	2	450	0.405
37	2	112/19 का	0.129	193	2	451	0.628
38	2	112/21 क	0.132	194	2	452	0.081
39	2	112/16/2	0.376	195	2	453	0.037
40	2	112/25/21	0.065	196	2	454	0.040
41	2	112/25/5	0.065	197	2	455	0.138
42	2	112/34	0.061	198	2	456	0.032
43	2	112/17	0.202	199	2	457	0.121
44	2	112/25/20	0.19	200	2	457 मि०	0.032
45	2	112/8	0.125	201	2	458	0.049
46	2	112/10	0.061	202	2	459	0.101

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
47	2	112/20	0.174	203	2	483/1	0.049
48	2	112/25/9	0.125	204	2	483/2	0.028
49	2	112/25/14	0.065	205	2	484	0.045
50	2	112/25/12	0.251	206	2	484/2	0.057
51	2	112/12	0.506	207	2	486	0.061
52	2	112/23/1	40.497	208	2	487	0.045
53	2	112/25/28	0.380	209	2	488	0.364
54	2	112/1/1	1.011	210	2	495	0.240
55	2	112/27	0.125	211	2	496	0.057
56	2	112/32/1	0.125	212	2	497	0.012
57	2	112/23/2	0.376	213	2	498	0.061
58	2	112/25/1	23.614	214	2	499	0.032
59	2	112/25/2	0.045	215	2	500	0.093
60	2	112/25/13	0.024	216	2	617	0.020
61	2	112/25/19	0.012	217	2	625/13	0.587
62	2	112/25/22	0.016	218	2	625/14	0.223
63	2	112/25/23	0.020	219	2	626	0.632
64	2	112/25/26	0.090	220	2	630	0.053
65	2	112/25/29	0.506	221	2	631	0.040
66	2	112/25/30	0.506	222	2	632	0.138
67	2	112/25/24	0.065	223	2	633	0.162
68	2	112/11	0.372	224	2	634	0.057
69	2	112/24	0.510	225	2	635	0.150
70	2	112/2	0.259	226	2	638	0.185
71	2	112/25/15	0.251	227	2	639	0.206
72	2	112/9	0.061	228	2	640	0.093
73	2	112/19 मि०	0.045	229	2	643	0.134
74	2	112/21 मि०	0.046	230	2	644	0.053
75	2	112/13/1	0.049	231	2	645	0.781
76	2	112/16/1 म०	0.607	232	2	651	0.053
77	2	112/25/17	0.065	233	2	652	0.121
78	2	112/15	0.061	234	2	653	0.364
79	2	112/25/26	0.065	235	2	654	0.089
80	2	112/25/11	0.065	236	2	655	0.061
81	2	112/4	0.061	237	2	656	0.089
82	2	112/29	0.125	238	2	657	0.065
83	2	112/25/10	0.125	239	2	658	0.522
84	2	112/25/6	0.130	240	2	740 मि०	0.034
85	2	112/31	0.125	241	2	740	0.030
86	2	112/25/6	0.125	242	2	742 मि०	0.010
87	2	112/5	0.061	243	2	744	0.053
88	2	112/25/25	0.125	244	2	1068	0.125
89	2	112/2/2	0.376	245	2	1074/2	0.109
90	2	112/32/2	0.065	246	2	1074/2	0.113
91	2	112/7	0.061	247	2	1074/1	0.109
92	2	112/18	0.174	248	2	1075	0.421
93	2	112/22	0.170	249	2	1076	0.210

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
94	2	112/26	0.073	250	2	1077	0.146
95	2	112/25/27	0.380	251	2	1078	0.130
96	522	112/25/110	12.627	252	2	1079	0.097
97	522	112/25/2	0.206	253	2	1080	0.093
98	522	112/25/3	0.097	254	2	1081	0.138
99	522	112/25/13	0.053	255	2	1081	0.275
100	522	112/25/19	0.053	256	2	1082	0.255
101	522	112/25/22	0.109	257	2	1083	0.413
102	522	112/25/23	0.105	258	2	1084	0.162
103	522	112/25/25	0.632	259	2	1085	0.995
104	522	112/25/26	0.320	260	2	1091	0.158
105	522	112/25/27	0.324	261	2	1092	0.142
106	2	140 मि०	0.287	262	2	1093	0.267
107	2	141/2	0.231	263	2	1094/1	0.097
108	2	141/1	0.040	264	2	1095	0.182
109	2	142	0.057	265	2	1096	0.640
110	2	143	0.053	266	524	28	0.008
111	2	144	0.138	267	524	54/1	0.214
112	2	145 मि०	0.045	268	524	54/2	0.121
113	2	145 मि०	0.093	269	524	65	0.024
114	2	146	0.061	270	524	105	0.012
115	2	147 मि०	0.368	271	524	213	0.308
116	2	148 मि०	0.123	272	527	357 मि०	0.530
117	2	149	0.057	273	524	363	0.028
118	2	163	0.081	274	524	368	0.109
119	2	164	0.085	275	524	369	0.061
120	2	165	0.069	276	523	374	0.105
121	2	166	0.336	277	522	501 मि०	0.045
122	2	170	0.036	278	522	577 मि०	0.032
123	2	174	0.121	279	524	592/1	0.024
124	2	211	0.089	280	522	599 मि०	0.016
125	2	212	0.182	281	522	616 मि०	0.012
126	2	215	0.231	282	524	641	0.324
127	2	309	0.081	283	524	642	0.134
128	2	357 मि०	0.114	284	524	646	0.105
129	2	357 का	0.364	285	524	647	0.093
130	2	357 मि०	0.182	286	524	648	0.064
131	2	357 मि०	0.186	287	524	649	0.174
132	2	360	0.271	288	523	650 मि०	1.392
133	2	361	0.109	289	2	1094	0.170
134	2	362 मि०	0.008	290	524	1104	0.182
135	2	365	0.012	291	524	1105	1.591
136	522	365	0.053	292	522	1107/1 मि०	0.315
137	2	366	0.053	293	522	1110 मि०	0.268
138	2	367	0.049	294	522	1116 मि०	0.040
139	2	370	0.044	295	522	1126	0.101
140	2	371	0.029	296	522	1129 मि०	0.016

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
141	2	371	0.109	297	524	1219	0.032
142	2	372	0.045	298	522	1233 मि०	0.141
143	2	373/1	0.036	299	522	1234 मि०	0.077
144	2	373/1	0.069	300	2	1097	0.543
145	2	373/2	0.012	301	2	1098/2	1.497
146	2	374 का	0.065	302	2	1098/1	0.101
147	2	374 का मि०	0.025	303	2	1099	0.323
148	2	374 मि०	0.012	304	2	1100	0.178
149	2	412	0.154	305	2	1101	0.218
150	2	413	0.049	306	2	1102	0.182
151	2	414	0.040	307	2	1103	0.194
152	2	415	0.049	308	2	1106	0.615
153	2	416	0.053	309	2	1129 मि०	0.020
154	2	417	0.223	310	2	1245 मि०	0.185
155	2	418	0.049	311	2	1253/1 मि०	0.077
156	2	419	0.085	312	2	1253/2	0.077
		योग	148.48			योग	28.845
		कुल योग-				(148.48 + 28.845)	177.325

3-निजी काश्तकार के पक्ष में आराजी संख्या जो जलमग्न है, का विवरण निम्नवत है :-

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
1	2	3	4	1	2	3	4
1	208	5	0.0400	134	312	576	0.040
2	130	6/2/3	2.023	135	23	577 मि०	0.029
3	302	6/3/2	1.214	136	60	578/1	0.028
4	466	6/3/1	3.234	137	318	578/2	0.028
5	24	7	0.008	138	198	579	0.170
6	24	8	0.012	139	318	581	0.065
7	132	9	0.061	140	318	582	0.069
8	495	10	0.036	141	198	583	0.223
9	222	11/4	0.012	142	66	584	0.061
10	222	11/5	0.024	143	66	585	0.065
11	222	11/6	0.036	144	66	586	0.049
12	258	11/1/8	0.202	145	9	587/2	0.024
13	258	11/1/9	0.607	146	170	587/1	0.020
14	265	11/3/2	0.109	147	66	588	0.032
15	410	11/1/1	0.607	148	3	589	0.085
16	29	12	0.053	149	82	590	0.101
17	29	13	0.020	150	9	591	0.093
18	288	14	0.040	151	198	592/3	0.081
19	58	15	0.057	152	321	592/3	0.251
20	58	16	0.036	153	71	593	0.077
21	58	17	0.028	154	71	594	0.020
22	58	18	0.024	155	364	595	0.069

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
1	2	3	4	1	2	3	4
23		19	0.020	156	364	596	0.089
24	222	20	0.028	157		597	0.061
25	421	21	0.020	158	197	598	0.032
26	421	22	0.052	159	23	599 मि०	0.016
27	222	23	0.024	160	71	600	0.202
28	222	24	0.064	161	254	601	0.061
29	230	25	0.024	162	384	602	0.028
30	120	26	0.057	163	198	603	0.097
31	120	27	0.008	164	458	607	0.020
32	391	29	0.012	165	458	608	0.121
33	54	31	0.028	166	86	609	0.065
34	270	32	0.012	167	86	610/1	0.024
35	249	33	0.012	168	182	610/2	0.049
36	249	34	0.020	169	182	611	0.089
37	426	35	0.028	170	23	612 मि०	0.020
38	267	36	0.020	171		612 मि०	0.020
39	72	37	0.012	172	468	613	0.032
40	38	38	0.012	173	207	614	0.061
41	105	39	0.020	174	397	615	0.032
42	438	40	0.045	175	23	616 मि०	0.008
43	253	41	0.020	176	392	617 मि०	0.020
44	189	42	0.040	177	263	618	0.020
45	189	43	0.024	178	397	619	0.036
46	189	44	0.077	179	194	620	0.020
47	147	45	0.081	180	446	621	0.166
48	37	46	0.020	181	353	622	0.138
49	221	47	0.008	182	109	623	0.004
50	221	48	0.024	183	353	624	0.049
51	221	49	0.020	184	16	625/8/2	0.251
52	135	50 मि०	0.016	185	295	625/5	0.089
53	179	51	0.093	186	182	625/3	0.105
54	38	52	0.020	187	511	625/7	2.136
55	38	53	0.028	188	251	625/11	0.081
56	36	55	0.065	189	510	636	0.275
57	157	56	0.045	190	510	637	0.053
58	420	57	0.028	191	422	650 मि०	1.392
59	231	58	0.032	192	519	1069 मि०	0.008
60	157	59	0.029	193	519	1070 मि०	0.136
61	157	60	0.036	194	491	1107 मि०	0.313
62	157	61	0.044	195	23	1107/1मि०	0.313
63	68	62	0.061	196	520	1107/2	0.623
64	231	63	0.028	197	307	1108	0.170
65	68	64	0.040	198	127	1109	0.061
66	358	67	0.008	199	393	1110 मि०	0.267
67	236	80/2	0.117	200	451	1110 मि०	0.268
68	338	97/2	0.053	201	451	1111	0.053

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
1	2	3	4	1	2	3	4
69	1	97/11	0.405	202	605	1112	0.077
70	2	97/6	0.194	203	196	1114	0.012
71	2	97/9	0.121	204	393	1116 मि०	0.041
72	100	101/1	0.081	205	173	1118	0.053
73	34	102	0.032	206	368	1119	0.040
74	81	103	0.057	207	178	1120	0.138
75	81	104	0.020	208	195	1121	0.089
76	141	106	0.012	209	282	1122	0.271
77	141	107	0.069	210	206	1123	0.291
78	147	108	0.053	211	6	1124/2	0.214
79	141	109	0.044	212	271	1124 क	0.271
80	141	110	0.008	213	158	1125/1	0.405
81	92	111/1/3	0.295	214	271	1125/2	0.388
82	92	111/1/5	0.202	215	23	1126 मि.	0.105
83	221	111/5	0.049	216	491	1126 मि.	0.101
84	381	111/1/4	0.255	217	367	1127	0.194
85	433	111/1/5	0.255	218	167	1128	0.065
86	450	111/3/3	0.405	219	23	1129 मि०	0.016
87	119	112/25/4	0.502	220	481	1129 मि०	0.433
88	237	112/25/18	0.251	221	6	1130	0.190
89	274	112/16/1 म०	0.202	222	341	1131	0.081
90	485	112/25/1	0.632	223	434	1215	0.218
91	186	150	0.024	224	4	1216	0.178
92	378	170 मि०	0.036	225	344	1217	0.146
93	465	362 मि०	0.053	226	344	1218	0.134
94	23	501 मि०	0.040	227	416	1220	0.049
95	277	502/8 मि०	0.016	228	416	1221	0.053
96	31	502/6	0.081	229	328	1222	0.045
97	50	502/8 मि०	0.032	230	606	1224	0.073
98	67	502/7	0.073	231	144	1225	0.275
99	251	502/12	0.109	232	339	1226	0.065
100	22	502/8 मि०	0.016	233	339	1227	0.032
101	308	502/1	0.040	234	363	1228	0.028
102	308	502/3	0.057	235	363	1229	0.040
103	452	502/8 मि०	0.065	236	339	1230	0.049
104	459	502/8 मि०	0.065	237	363	1232	0.040
105	462	502/8 मि०	0.106	238	79	1233 मि०	0.142
106	493	502/11	0.332	239	23	1234 मि०	0.073
107	498	502/10	0.101	240	33	1234 मि०	0.206
108	308	552	0.121	241	144	1235	0.344
109	308	553	0.125	242	144	1236	0.089
110	197	554	0.081	243	47	1237	0.032
111	464	555	0.024	244	255	1238	0.020
112	308	557	0.963	245	111	1239 मि०	0.012
113	308	558	0.057	246	161	1239 मि०	0.016
114	504	559	0.024	247	161	1240	0.016

क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि		क्र०सं०	खाता संख्या	1427 फसली सन् की वर्तमान खतौनी के अनुसार भूमि	
		गाटा संख्या	रकबा हे० में			गाटा संख्या	रकबा हे० में
1	2	3	4	1	2	3	4
115	448	560	0.012	248	161	1241/1	0.146
116	308	561	0.012	249	337	1241/2	0.174
117	308	562	0.012	250	337	1242	0.057
118	504	563	0.065	251	161	1243	0.380
119	218	564	0.016	252	17	1244/2 मि०	0.006
120		565	0.016	253	162	1244/1	0.146
121	308	566	0.061	254	390	1244/2 मि०	0.003
122	308	567	0.053	255	480	1244/2 मि०	0.003
123	308	568/1	0.140	256	17	1245 मि०	0.242
124	198	568/2	0.070	257	99	1245 मि०	0.183
125	66	569/1	0.101	258	390	1245 मि०	0.178
126	473	569/2	0.040	259	480	1245 मि०	0.177
127	66	570	0.154	260	514	1245 मि०	0.112
128	122	571/1	0.158	261	390	1252 मि०	0.009
129	233	571/2	0.045	262	480	1252 मि०	0.009
130	233	572	0.061	263	514	1252 मि०	0.018
131	138	573	0.069	264	256	1253/1 मि०	0.065
132	46	574	0.049	265	344	1253/2 मि०	0.061
133	138	575	0.101				
		योग	18.078			योग	17.673
		कुल योग-	(18.078 + 17.673)				35.751
		महायोग-	(529.169 + 177.325 + 35.751)				742.245

आज्ञा से,
सुधीर गर्ग,
प्रमुख सचिव।

अनुलग्नक-1

‘रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर’ के प्रभावित परिक्षेत्र (जोन आफ इन्प्लूयेन्स) का विवरण निम्नवत है :-

क्र०सं०	रामगढ़ ताल आर्द्रभूमि की सीमा के निर्देशांक		रामगढ़ ताल आर्द्रभूमि के प्रभावित परिक्षेत्र (जोन आफ इन्प्लूयेन्स) का निर्देशांक		रामगढ़ ताल सीमा एवं प्रभावित परिक्षेत्र (जोन आफ इन्प्लूयेन्स) के मध्य की दूरी (मी० में)
	अक्षांश	देशान्तर	अक्षांश	देशान्तर	
1	N26° 44 .921'	E83° 24 .555'	N26° 44 .933'	E83° 24 .540'	50.00
2	N26° 44 .776'	E83° 24 .277'	N26° 44 .801'	E83° 24 .277'	50.00
3	N26° 44 .774'	E83° 23 .486'	N26° 44 .798'	E83° 23 .477'	50.00
4	N26° 44 .729'	E83° 23 .367'	N26° 44 .751'	E83° 23 .352'	50.00
5	N26° 44 .611'	E83° 23 .183'	N26° 44 .620'	E83° 23 .155'	50.00
6	N26° 44 .522'	E83° 23 .304'	N26° 44 .517'	E83° 23 .274'	50.00
7	N26° 44 .304'	E83° 23 .385'	N26° 44 .300'	E83° 23 .355'	50.00
8	N26° 43 .862'	E83° 23 .555'	N26° 43 .838'	E83° 23 .513'	80.00
9	N26° 43 .619'	E83° 23 .693'	N26° 43 .600'	E83° 23 .670'	50.00
9A	N26° 43 .457'	E83° 23 .805'	N26° 43 .433'	E83° 23 .791'	50.00
10	N26° 43 .450'	E83° 23 .823'	N26° 43 .422'	E83° 23 .823'	50.00
11	N26° 43 .398'	E83° 24 .128'	N26° 43 .361'	E83° 24 .120'	50.00

क्र०सं०	रामगढ़ ताल आर्द्रभूमि की सीमा के निर्देशांक		रामगढ़ ताल आर्द्रभूमि के प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) का निर्देशांक		रामगढ़ ताल सीमा एवं प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) के मध्य की दूरी (मी० में)
	अक्षांश	देशान्तर	अक्षांश	देशान्तर	
12	N26° 43 .195'	E83° 24 .646'	N26° 43 .190'	E83° 24 .616'	50.00
13	N26° 42 .728'	E83° 24 .501'	N26° 42 .732'	E83° 24 .471'	50.00
14	N26° 42 .686'	E83° 24 .511'	N26° 42 .666'	E83° 24 .489'	50.00
15	N26° 42 .415'	E83° 24 .810'	N26° 42 .386'	E83° 24 .811'	50.00
15A	N26° 42 .521'	E83° 24 .874'	N26° 42 .503'	E83° 24 .943'	119.00
16	N26° 43 .095'	E83° 24 .967'	N26° 43 .094'	E83° 25 .029'	100.40
17	N26° 43 .252'	E83° 24 .946'	N26° 43 .251'	E83° 25 .007'	100.00
18	N26° 43 .639'	E83° 24 .897'	N26° 43 .617'	E83° 24 .953'	100.00
19	N26° 43 .823'	E83° 24 .989'	N26° 43 .811'	E83° 25 .049'	100.00
20	N26° 43 .932'	E83° 25 .081'	N26° 43 .929'	E83° 25 .106'	50.00
21	N26° 44 .119'	E83° 25 .000'	N26° 44 .116'	E83° 25 .031'	50.00
22	N26° 44 .314'	E83° 24 .978'	N26° 44 .311'	E83° 25 .009'	50.00
23	N26° 44 .424'	E83° 24 .956'	N26° 44 .427'	E83° 24 .984'	50.00
24	N26° 44 .568'	E83° 24 .898'	N26° 44 .581'	E83° 24 .923'	50.00
24A	N26° 44 .578'	E83° 24 .885'	N26° 44 .593'	E83° 24 .909'	50.00
24B	N26° 44 .600'	E83° 24 .863'	N26° 44 .615'	E83° 24 .886'	50.00
25	N26° 44 .788'	E83° 24 .666'	N26° 44 .785'	E83° 24 .696'	50.00
26	N26° 44 .887'	E83° 24 .678'	N26° 44 .885'	E83° 24 .698'	50.00
27	N26° 45 .100'	E83° 24 .831'	N26° 45 .110'	E83° 24 .858'	50.00
28	N26° 45 .155'	E83° 24 .640'	N26° 45 .173'	E83° 24 .618'	50.00

‘रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर’ में गिरने वाले प्रमुख जल प्रवाह भी

प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) में सम्मिलित किया गया है, जिनका विवरण निम्न प्रकार है :-

1. कूड़ा घाट नाला।
2. मोहददीपुर पावर हाऊस नाला।
3. रफीक अहमद किदवई नाला।
4. गोल्फ क्लब नाला।
5. साहबगंज पैडलेगंज नाला।
6. गोडघईया नाला।
7. अन्य समस्त नाले जो रामगढ़ताल आर्द्रभूमि, जिला गोरखपुर में गिरते हैं।

टिप्पणी :- प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) में जल प्रवाह की जी०पी०एस० रीडिंग सम्मिलित की गयी है।

- 1.1 राजस्व ग्राम /नगर पालिका क्षेत्र, जो पूर्णतः/आंशिक रूप से आर्द्रभूमि के अन्दर आते हैं, निम्नानुसार हैं :-

ग्राम :- रामगढ़ ताल

- 1.2 राजस्व ग्राम/नगर पालिका क्षेत्र, जो पूर्णतः/आंशिक रूप से प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) के अन्तर्गत हैं, निम्नानुसार हैं :-

ग्राम :-रामगढ़ ताल

सुधीर गर्ग,
प्रमुख सचिव।

अनुलग्नक-2

‘रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर’ एवं उसके प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) में प्रतिषिद्ध तथा विनियमित क्रियाकलापों का विवरण निम्नवत है :-
प्रतिषिद्ध क्रियाकलापें-

1. जीर्णोद्धार/मिट्टी का भरान।
2. नये उद्योगों की स्थापना/पूर्व में स्थापित उद्योगों का विस्तार।
3. खतरनाक वस्तुओं का संचालन, भण्डारण एवं निस्तारण।
4. ठोस अपशिष्ट निस्तारण।
5. शोधित तथा अशोधित मल जल /औद्योगिक बहिःश्राव (इण्डस्ट्रीयल एफ्लुएन्ट)/ अपशिष्ट जल।
6. निर्माण क्रियाकलाप (बोट जैटी के अतिरिक्त)
7. प्लास्टिक/पॉलीथीन एवं अन्य अक्षरणीय अपशिष्ट।
8. आर्द्रभूमि (संरक्षण एवं प्रबन्ध) नियम, 2017 के अधीन समस्त प्रतिषिद्ध क्रियाकलाप।

विनियमित क्रियाकलाप :-

क्रियाकलाप	प्रतिबंध	
	आर्द्रभूमि सीमा के भीतर	प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) के भीतर
<ol style="list-style-type: none"> 1. जल निष्कासन/जल की घेरा बन्दी/ दिक्वपरिवर्तन या अन्य जलीय हस्तक्षेप। 2. संसाधनों का विदोहन (जीवित/ अजीवित)। 3. चराई। 4. नाव घाट का निर्माण और अस्थायी उपयोग के लिए सुविधाएं यथा पीपापुल। 5. आर्द्रभूमि की सीमा में जल-कृषि कार्य। 6. उत्तर प्रदेश नगर योजना और विकास अधिनियम, 1973 के अधीन निर्मित विद्यमान महायोजना के अधीन प्रस्तावित मार्ग और केन्द्रीय सरकार, राज्य सरकार और उनके द्वारा गठित प्राधिकरण एवं स्थानीय निकायों के अधीन निर्माण क्रियाकलापों सहित परियोजना। 7. ऐसे समस्त क्रियाकलाप जो आर्द्रभूमि पारिस्थितिकीय प्रणाली पर प्रतिकूल प्रभाव डालती हैं। 8. इस अधिसूचना के प्रकाशित किये जाने के दिनांक के पूर्व के कृत निर्माण पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा। 	<p>जिला आर्द्रभूमि समिति की संस्तुति पर जैसा और जब अपेक्षित हो उत्तर प्रदेश राज्य आर्द्रभूमि प्राधिकरण अनुज्ञा दे सकता है।</p>	<p>जिला आर्द्रभूमि समिति की संस्तुति पर जैसा और जब अपेक्षित हो। उत्तर प्रदेश राज्य आर्द्रभूमि प्राधिकरण अनुज्ञा दे सकता है।</p>

सुधीर गर्ग,
प्रमुख सचिव।

अनुलग्नक-3

‘रामगढ़ ताल आर्द्रभूमि, जिला गोरखपुर’ एवं इसके प्रभावित परिक्षेत्र (जोन आफ इन्फ्लूयेन्स) में अनुज्ञेय क्रियाकलापों का विवरण निम्नवत है:-

अनुलग्नक-1 और अनुलग्नक-2 में दिये गये क्रियाकलापों के अतिरिक्त अन्य समस्त ऐसे क्रियाकलाप, जिनसे आर्द्रभूमि (संरक्षण और प्रबन्ध) नियम, 2017 का उल्लंघन नहीं होता है।

सुधीर गर्ग,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Notification No.1397/LXXXI/4-2020-06-2018 dated December 7, 2020.

No. 1397/LXXXI-4-2020-06-2018

Dated Lucknow, December 7, 2020

WHEREAS, Ramgarh Taal situated in district Gorakhpur was published as Wetland vide Government Notification No. 530/LXXXI-4-2020-06-2018 dated June 15, 2020 for the information of the general public and with a view of inviting objections in respect thereof as required under sub rule (3) of rule 7 of Wetland (Conservation and Management) Rule, 2017 hereinafter referred to as the said rules.

AND, WHEREAS, the time for receiving objection is now over and in the fixed duration the objections of the general public have been disposed, according to the rules.

AND, WHEREAS, considering the ecological and biodiversity expanse and special importance of the Ramgarh Taal situated in district Gorakhpur details of which are mentioned in the Schedule below, it is necessary to make local society and community, ecological character and ecological importance of wetland enduring, and control the developmental activities in the Ramgarh Taal Wetland and its Zone of Influence.

NOW, THEREFORE, in exercise of the powers conferred by rule 7 of the said rules, the Governor hereby declares the above mentioned area as Wetland which now onwards will be known as "Ramgarh Taal Wetland, district Gorakhpur".

SCHEDULE

Boundary of Ramgarh Taal Wetland

North:- Paidleyganj chowki to Kushinagar – Deoria Road.

East:- Mahadev Jharkhandi Village No. 2.

South:- Deoria by-pass Road and Village Siktaur.

West:- Paidleyganj Police Chowki to Circuit House Road to Shaheed Ashfaq Ullah Khan Prani Udyan, Gorakhpur via Deoria Bypass.

The description of the area included under "Ramgarh Taal Wetland, district Gorakhpur" is mentioned in the table given below and the expansion of Zone of Influence, the activities prohibited and regulated and activities permitted therein of the said wetland are given in Annexure-1, Annexure-2 and Annexure -3 respectively.

Regulated activities will be permissible under the recommendation of the District Wetland Committee as and when required permission/approval of the U.P. State Wetland Authority.

The areas of "Ramgarh Taal Wetland, district Gorakhpur" as under :-

The areas of "Ramgarh Taal Wetland, district Gorakhpur" is 742.245 Hect. details of its Ownership is as under:-

- | | |
|---|-----------------|
| 1- Gorakhpur Development Authority (Taal) | - 529.169 Hect. |
| 2- Gorakhpur Development Authority (Govt. Property) | - 177.325 Hect. |
| 3- Private | - 35.751 Hect. |

1. Khatauni Mauja Taal Ramgarh Muhal Paragana Haveli, Tehsil Sadar, district-Gorakhpur Bawat 1427 Crops (742.245 Hect.)

Sl. no.	Khata no.	Name Kashtkar bakad waldiyat & Kaumiyat & Sakumat	Gata no.	Rakaba (In Hect.)	Lagan	Kaifiyat
1	2	3	4	5	6	7
1	4	Taal Jaman-15 (1) Jamidari Kshetra	1	0.057		
2	4	Taal Jaman-15 (1) Jamidari Kshetra	2	0.304		
3	4	Taal Jaman-15 (1) Jamidari Kshetra	3	0.012		

Sl. no.	Khata no.	Name Kashtkar bakad waldiyat & Kaumiyat & Sakumat	Gata no.	Rakaba (In Hect.)	Lagan	Kaifiyat
1	2	3	4	5	6	7
4	4	Taal Jaman-15 (1) Jamidari Kshetra	4	0.081		
5	4	Taal Jaman-15 (1) Jamidari Kshetra	6 /1	0.535		
6	3	Taal Jaman-15 (1) Jamidari Kshetra	71	0.166		
7	3	Taal Jaman-15 (1) Jamidari Kshetra	73/1	0.781		
8	3	Taal Jaman-15 (1) Jamidari Kshetra	73/2	0.405		
9	4	Taal Jaman-15 (1) Jamidari Kshetra	74	0.162		
10	4	Taal Jaman-15 (1) Jamidari Kshetra	79	0.547		
11	4	Taal Jaman-15 (1) Jamidari Kshetra	92/2	0.053		
12	4	Taal Jaman-15 (1) Jamidari Kshetra	93	0.555		
13	4	Taal Jaman-15 (1) Jamidari Kshetra	96	0.849		
14	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /1 Ka	5.379		
15	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /3	0.101		
16	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /4	0.101		
17	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /5	0.032		
18	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /5	0.251		
19	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /7	0.121		
20	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /8	0.121		
21	3	Taal Jaman-15 (1) Jamidari Kshetra	97 /10	0.061		
22	8	Taal Jaman-15 (1) Jamidari Kshetra	97 /2	0.016		
23	8	Taal Jaman-15 (1) Jamidari Kshetra	97 /2 Mil.	0.076		
24	8	Taal Jaman-15 (1) Jamidari Kshetra	101 /2	0.036		
		Total		10.802		
25	526	Taal	11 /2	97.781		
26	526	Taal	80/1	1.214		
27	526	Taal	92/1	2.788		
28	526	Taal	111 /2	140.217		
29	526	Taal	111 /3/2	0.101		
30	526	Taal	111 /4	7.082		
31	526	Taal	112 /2/1	0.251		
32	526	Taal	112 /3	0.061		
33	526	Taal	112 /6	0.506		
34	526	Taal	112 /14	0.061		
35	526	Taal	112 /16/1	198.881		
36	526	Taal	112 /28	0.125		
37	526	Taal	112 /30	0.125		
38	526	Taal	112 /33	0.125		
39	526	Taal	112 /36	1.829		
40	526	Taal	112 /32/2	0.061		

Sl. no.	Khata no.	Name Kashtkar bakad waldiyat & Kaumiyat & Sakumat	Gata no.	Rakaba (In Hect.)	Lagan	Kaifiyat
1	2	3	4	5	6	7
41	526	Taal	112 /35/2	0.170		
42	526	Taal	112 /1/2	0.170		
43	526	Taal	439	0.032		
44	526	Taal	502	14.172		
45	526	Taal	502 /4	0.081		
46	526	Taal	502 /5	0.162		
47	526	Taal	502 /9	0.032		
48	526	Taal	502 /13	16.207		
49	526	Taal	580	0.032		
50	526	Taal	625/1	32.687		
51	526	Taal	625/2	0.040		
52	526	Taal	625 /4	0.405		
53	526	Taal	625 /6	0.036		
54	526	Taal	625 /8/1	0.251		
55	526	Taal	625 /9	0.194		
56	526	Taal	625 /10	0.316		
57	526	Taal	625 /12	0.809		
58	526	Taal	625 /15	0.809		
59	526	Taal	1069	0.146		
60	526	Taal	1070	0.154		
61	526	Taal	1113	0.097		
62	526	Taal	1115	0.024		
63	526	Taal	1117	0.040		
64	526	Taal	1223	0.093		
		Total		518.367		
		G. Total		529.169		

2. The details of submerged (Jalmagan) Araj Numbers in the favour of GDA (Government Property) are given as under :-

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
1	2	6 /2	5.605	157	2	420	0.061
2	2	6 /2/1	1.011	158	2	421 /1	0.101
3	2	6 /2/2	0.255	159	2	421 /2	0.034
4	2	6 /2/4	0.255	160	2	422	0.056
5	2	6 /2/5	0.255	161	2	423 /2	0.065
6	2	6 /2/6	0.506	162	2	423 /1	0.061
7	2	6 /2/7	0.506	163	2	424 /1	0.049

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
8	2	6 /2/8	0.255	164	2	424 /2	0.105
9	2	6 /2/9	0.255	165	2	425 /2	0.069
10	2	11 /1/1	17.882	166	2	425 /1	0.073
11	2	11 /1/2	0.073	167	2	426	0.186
12	2	11 /1/3	0.073	168	2	427	0.061
13	2	11 /1/4	0.202	169	2	428	0.045
14	2	11 /1/5	0.202	170	2	429	0.057
15	2	11 /1/6	0.251	171	2	430	0.077
16	2	11 /1/7	0.162	172	2	431	0.081
17	2	11 /3/1	2.816	173	2	432	0.040
18	2	11 /3/3	0.121	174	2	433	0.036
19	2	11 /3/4	0.202	175	2	434	0.020
20	522	11 /1/3Mil	3.220	176	2	435	0.024
21	2	30	0.036	177	2	436	0.045
22	2	66	0.073	178	2	437	0.049
23	522	101 /2 Mil	0.028	179	2	438	0.032
24	2	111 /1 /2	0.097	180	2	438	0.490
25	2	111 /1/1Mil	7.386	181	2	440	0.113
26	2	111 /1/6Mil	0.065	182	2	441	0.081
27	2	111/1/7	0.073	183	2	442	0.870
28	2	111/1/8	0.202	184	2	443	0.158
29	2	111/1/9	0.121	185	2	444	0.178
30	2	111/3/1	0.539	186	2	445	0.146
31	522	111/1/1Mil	7.889	187	2	446	0.190
32	522	111/1/4Mil	0.125	188	2	447	0.020
33	522	111/1/5Mil	0.125	189	2	448 /2	0.109
34	522	111/1/6Mil	0.057	190	2	448 /1	0.445
35	522	111/3/1Mil	2.294	191	2	449	0.450
36	2	112/25/7	0.753	192	2	450	0.405
37	2	112/19 Ka	0.129	193	2	451	0.628
38	2	112/21 Ka	0.132	194	2	452	0.081
39	2	112/16/2	0.376	195	2	453	0.037
40	2	112/25/21	0.065	196	2	454	0.040
41	2	112/25/5	0.065	197	2	455	0.138
42	2	112/34	0.061	198	2	456	0.032
43	2	112/17	0.202	199	2	457	0.121
44	2	112/25/20	0.19	200	2	457 Mil	0.032
45	2	112/8	0.125	201	2	458	0.049
46	2	112/10	0.061	202	2	459	0.101
47	2	112 /20	0.174	203	2	483/1	0.049
48	2	112/25/9	0.125	204	2	483/2	0.028
49	2	112/25/14	0.065	205	2	484	0.045
50	2	112/25/12	0.251	206	2	484/2	0.057
51	2	112/12	0.506	207	2	486	0.061

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
52	2	112/23/1	40.497	208	2	487	0.045
53	2	112/25/28	0.380	209	2	488	0.364
54	2	112/1/1	1.011	210	2	495	0.240
55	2	112/27	0.125	211	2	496	0.057
56	2	112/32/1	0.125	212	2	497	0.012
57	2	112/23/2	0.376	213	2	498	0.061
58	2	112/25/1	23.614	214	2	499	0.032
59	2	112/25/2	0.045	215	2	500	0.093
60	2	112/25/13	0.024	216	2	617	0.020
61	2	112/25/19	0.012	217	2	625/13	0.587
62	2	112/25/22	0.016	218	2	625/14	0.223
63	2	112/25/23	0.020	219	2	626	0.632
64	2	112/25/26	0.090	220	2	630	0.053
65	2	112/25/29	0.506	221	2	631	0.040
66	2	112/25/30	0.506	222	2	632	0.138
67	2	112/25/24	0.065	223	2	633	0.162
68	2	112/11	0.372	224	2	634	0.057
69	2	112/24	0.510	225	2	635	0.150
70	2	112/2	0.259	226	2	638	0.185
71	2	112/25/15	0.251	227	2	639	0.206
72	2	112/9	0.061	228	2	640	0.093
73	2	112/19 Mil	0.045	229	2	643	0.134
74	2	112/21 Mil	0.046	230	2	644	0.053
75	2	112/13/1	0.049	231	2	645	0.781
76	2	112 /16/1 Mil	0.607	232	2	651	0.053
77	2	112/25/17	0.065	233	2	652	0.121
78	2	112/15	0.061	234	2	653	0.364
79	2	112/25/26	0.065	235	2	654	0.089
80	2	112/25/11	0.065	236	2	655	0.061
81	2	112/4	0.061	237	2	656	0.089
82	2	112/29	0.125	238	2	657	0.065
83	2	112/25/10	0.125	239	2	658	0.522
84	2	112/25/6	0.130	240	2	740 Mil	0.034
85	2	112/31	0.125	241	2	740	0.030
86	2	112/25/6	0.125	242	2	742 Mil	0.010
87	2	112/5	0.061	243	2	744	0.053
88	2	112/25/25	0.125	244	2	1068	0.125
89	2	112/2/2	0.376	245	2	1074/2	0.109
90	2	112/32/2	0.065	246	2	1074/2	0.113
91	2	112/7	0.061	247	2	1074/1	0.109
92	2	112/18	0.174	248	2	1075	0.421
93	2	112/22	0.170	249	2	1076	0.210
94	2	112/26	0.073	250	2	1077	0.146
95	2	112/25/27	0.380	251	2	1078	0.130

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
96	522	112/25/1Mil	12.627	252	2	1079	0.097
97	522	112 /25/2	0.206	253	2	1080	0.093
98	522	112/25/3	0.097	254	2	1081	0.138
99	522	112/25/13	0.053	255	2	1081	0.275
100	522	112/25/19	0.053	256	2	1082	0.255
101	522	112/25/22	0.109	257	2	1083	0.413
102	522	112/25/23	0.105	258	2	1084	0.162
103	522	112/25/25	0.632	259	2	1085	0.995
104	522	112/25/26	0.320	260	2	1091	0.158
105	522	112/25/27	0.324	261	2	1092	0.142
106	2	140 Mil	0.287	262	2	1093	0.267
107	2	141/2	0.231	263	2	1094/1	0.097
108	2	141/1	0.040	264	2	1095	0.182
109	2	142	0.057	265	2	1096	0.640
110	2	143	0.053	266	524	28	0.008
111	2	144	0.138	267	524	54/1	0.214
112	2	145 Mil	0.045	268	524	54/2	0.121
113	2	145 Mil	0.093	269	524	65	0.024
114	2	146	0.061	270	524	105	0.012
115	2	147 Mil	0.368	271	524	213	0.308
116	2	148 Mil	0.123	272	527	357 Mil	0.530
117	2	149	0.057	273	524	363	0.028
118	2	163	0.081	274	524	368	0.109
119	2	164	0.085	275	524	369	0.061
120	2	165	0.069	276	523	374	0.105
121	2	166	0.336	277	522	501 Mil	0.045
122	2	170	0.036	278	522	577 Mil	0.032
123	2	174	0.121	279	524	592/1	0.024
124	2	211	0.089	280	522	599 Mil	0.016
125	2	212	0.182	281	522	616 Mil	0.012
126	2	215	0.231	282	524	641	0.324
127	2	309	0.081	283	524	642	0.134
128	2	357 Mil	0.114	284	524	646	0.105
129	2	357 Ka	0.364	285	524	647	0.093
130	2	357 Mil	0.182	286	524	648	0.064
131	2	357 Mil	0.186	287	524	649	0.174
132	2	360	0.271	288	523	650 Mil	1.392
133	2	361	0.109	289	2	1094	0.170
134	2	362 Mil	0.008	290	524	1104	0.182
135	2	365	0.012	291	524	1105	1.591
136	522	365	0.053	292	522	1107/1 Mil	0.315
137	2	366	0.053	293	522	1110 Mil	0.268
138	2	367	0.049	294	522	1116 Mil	0.040
139	2	370	0.044	295	522	1126	0.101

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
140	2	371	0.029	296	522	1129 Mil	0.016
141	2	371	0.109	297	524	1219	0.032
142	2	372	0.045	298	522	1233 Mil	0.141
143	2	373 /1	0.036	299	522	1234 Mil	0.077
144	2	373/1	0.069	300	2	1097	0.543
145	2	373 /2	0.012	301	2	1098/2	1.497
146	2	374 Ka	0.065	302	2	1098/1	0.101
147	2	374 Ka Mil	0.025	303	2	1099	0.323
148	2	374 Mil	0.012	304	2	1100	0.178
149	2	412	0.154	305	2	1101	0.218
150	2	413	0.049	306	2	1102	0.182
151	2	414	0.040	307	2	1103	0.194
152	2	415	0.049	308	2	1106	0.615
153	2	416	0.053	309	2	1129 Mil	0.020
154	2	417	0.223	310	2	1245 Mil	0.185
155	2	418	0.049	311	2	1253/1 Mil	0.077
156	2	419	0.085	312	2	1253/2	0.077
		Total	148.48			Total	28.845
		G. Total	(148.48 + 28.845)				177.325

3-The details of submerged (Jalmagan) Araj Numbers in the favour of Private Land are given as under :-

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sr.no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
1	208	5	0.0400	134	312	576	0.040
2	130	6/2/3	2.023	135	23	577 Mil	0.029
3	302	6/3/2	1.214	136	60	578/1	0.028
4	466	6/3/1	3.234	137	318	578/2	0.028
5	24	7	0.008	138	198	579	0.170
6	24	8	0.012	139	318	581	0.065
7	132	9	0.061	140	318	582	0.069
8	495	10	0.036	141	198	583	0.223
9	222	11/4	0.012	142	66	584	0.061
10	222	11/5	0.024	143	66	585	0.065
11	222	11/6	0.036	144	66	586	0.049
12	258	11/1/8	0.202	145	9	587/2	0.024
13	258	11/1/9	0.607	146	170	587/1	0.020
14	265	11/3/2	0.109	147	66	588	0.032
15	410	11/1/1	0.607	148	3	589	0.085
16	29	12	0.053	149	82	590	0.101

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sr.no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
17	29	13	0.020	150	9	591	0.093
18	288	14	0.040	151	198	592/3	0.081
19	58	15	0.057	152	321	592/3	0.251
20	58	16	0.036	153	71	593	0.077
21	58	17	0.028	154	71	594	0.020
22	58	18	0.024	155	364	595	0.069
23		19	0.020	156	364	596	0.089
24	222	20	0.028	157		597	0.061
25	421	21	0.020	158	197	598	0.032
26	421	22	0.052	159	23	599 Mil	0.016
27	222	23	0.024	160	71	600	0.202
28	222	24	0.064	161	254	601	0.061
29	230	25	0.024	162	384	602	0.028
30	120	26	0.057	163	198	603	0.097
31	120	27	0.008	164	458	607	0.020
32	391	29	0.012	165	458	608	0.121
33	54	31	0.028	166	86	609	0.065
34	270	32	0.012	167	86	610/1	0.024
35	249	33	0.012	168	182	610/2	0.049
36	249	34	0.020	169	182	611	0.089
37	426	35	0.028	170	23	612 Mil	0.020
38	267	36	0.020	171		612 Mil	0.020
39	72	37	0.012	172	468	613	0.032
40	38	38	0.012	173	207	614	0.061
41	105	39	0.020	174	397	615	0.032
42	438	40	0.045	175	23	616 Mil	0.008
43	253	41	0.020	176	392	617 Mil	0.020
44	189	42	0.040	177	263	618	0.020
45	189	43	0.024	178	397	619	0.036
46	189	44	0.077	179	194	620	0.020
47	147	45	0.081	180	446	621	0.166
48	37	46	0.020	181	353	622	0.138
49	221	47	0.008	182	109	623	0.004
50	221	48	0.024	183	353	624	0.049
51	221	49	0.020	184	16	625/8/2	0.251
52	135	50 Mil	0.016	185	295	625/5	0.089
53	179	51	0.093	186	182	625/3	0.105
54	38	52	0.020	187	511	625/7	2.136
55	38	53	0.028	188	251	625/11	0.081
56	36	55	0.065	189	510	636	0.275
57	157	56	0.045	190	510	637	0.053

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sr.no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
58	420	57	0.028	191	422	650 Mil	1.392
59	231	58	0.032	192	519	1069 Mil	0.008
60	157	59	0.029	193	519	1070 Mil	0.136
61	157	60	0.036	194	491	1107 Mil	0.313
62	157	61	0.044	195	23	1107/1 Mil	0.313
63	68	62	0.061	196	520	1107/2	0.623
64	231	63	0.028	197	307	1108	0.170
65	68	64	0.040	198	127	1109	0.061
66	358	67	0.008	199	393	1110 Mil	0.267
67	236	80/2	0.117	200	451	1110 Mil	0.268
68	338	97/2	0.053	201	451	1111	0.053
69	1	97/11	0.405	202	605	1112	0.077
70	2	97/6	0.194	203	196	1114	0.012
71	2	97/9	0.121	204	393	1116 Mil	0.041
72	100	101/1	0.081	205	173	1118	0.053
73	34	102	0.032	206	368	1119	0.040
74	81	103	0.057	207	178	1120	0.138
75	81	104	0.020	208	195	1121	0.089
76	141	106	0.012	209	282	1122	0.271
77	141	107	0.069	210	206	1123	0.291
78	147	108	0.053	211	6	1124/2	0.214
79	141	109	0.044	212	271	1124 Ka	0.271
80	141	110	0.008	213	158	1125/1	0.405
81	92	111/1/3	0.295	214	271	1125/2	0.388
82	92	111/1/5	0.202	215	23	1126 Mil	0.105
83	221	111/5	0.049	216	491	1126 Mil	0.101
84	381	111/1/4	0.255	217	367	1127	0.194
85	433	111/1/5	0.255	218	167	1128	0.065
86	450	111/3/3	0.405	219	23	1129 Mil	0.016
87	119	112/25/4	0.502	220	481	1129 Mil	0.433
88	237	112/25/18	0.251	221	6	1130	0.190
89	274	112/16/1 Mil	0.202	222	341	1131	0.081
90	485	112/25/1	0.632	223	434	1215	0.218
91	186	150	0.024	224	4	1216	0.178
92	378	170 Mil	0.036	225	344	1217	0.146
93	465	362 Mil	0.053	226	344	1218	0.134
94	23	501 Mil	0.040	227	416	1220	0.049
95	277	502/8 Mil	0.016	228	416	1221	0.053
96	31	502/6	0.081	229	328	1222	0.045
97	50	502/8 Mil	0.032	230	606	1224	0.073
98	67	502/7	0.073	231	144	1225	0.275

Sl. no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax		Sr.no.	Khata no.	Land according to the present Khatauni of 1427 cropped flax	
		Gata no.	Rakaba (In Hect.)			Gata no.	Rakaba (In Hect.)
1	2	3	4	1	2	3	4
99	251	502/12	0.109	232	339	1226	0.065
100	22	502/8 Mil	0.016	233	339	1227	0.032
101	308	502/1	0.040	234	363	1228	0.028
102	308	502/3	0.057	235	363	1229	0.040
103	452	502/8 Mil	0.065	236	339	1230	0.049
104	459	502/8 Mil	0.065	237	363	1232	0.040
105	462	502/8 Mil	0.106	238	79	1233 Mil	0.142
106	493	502/11	0.332	239	23	1234 Mil	0.073
107	498	502/10	0.101	240	33	1234 Mil	0.206
108	308	552	0.121	241	144	1235	0.344
109	308	553	0.125	242	144	1236	0.089
110	197	554	0.081	243	47	1237	0.032
111	464	555	0.024	244	255	1238	0.020
112	308	557	0.963	245	111	1239 Mil	0.012
113	308	558	0.057	246	161	1239 Mil	0.016
114	504	559	0.024	247	161	1240	0.016
115	448	560	0.012	248	161	1241/1	0.146
116	308	561	0.012	249	337	1241/2	0.174
117	308	562	0.012	250	337	1242	0.057
118	504	563	0.065	251	161	1243	0.380
119	218	564	0.016	252	17	1244/2 Mil	0.006
120		565	0.016	253	162	1244/1	0.146
121	308	566	0.061	254	390	1244/2 Mil	0.003
122	308	567	0.053	255	480	1244/2 Mil	0.003
123	308	568/1	0.140	256	17	1245 Mil	0.242
124	198	568/2	0.070	257	99	1245 Mil	0.183
125	66	569/1	0.101	258	390	1245 Mil	0.178
126	473	569/2	0.040	259	480	1245 Mil	0.177
127	66	570	0.154	260	514	1245 Mil	0.112
128	122	571/1	0.158	261	390	1252 Mil	0.009
129	233	571/2	0.045	262	480	1252 Mil	0.009
130	233	572	0.061	263	514	1252 Mil	0.018
131	138	573	0.069	264	256	1253/1 Mil	0.065
132	46	574	0.049	265	344	1253/2 Mil	0.061
133	138	575	0.101				
		Total	18.078			Total	17.673
		Net. Total	(18.078 + 17.673)				35.751
		G. Total	(529.169 + 177.325 + 35.751)				742.245

By order,
SUDHIR GARG,
Pramukh Sachiv.

Annexure-1

Detail of Zone of Influence of “Ramgarh Taal Wetland, district Gorakhpur” is as under:-

Sl. no.	Co-ordinates of boundary of Ramgarh Taal Wetland		Co-ordinates of ZOI of Ramgarh Taal Wetland		Distance between Ramgarh Taal boundary and ZOI (in Mtr.)
	Latitude	Longitude	Latitude	Longitude	
1	N26 ⁰ 44 .921'	E83 ⁰ 24 .555'	N26 ⁰ 44 .933'	E83 ⁰ 24 .540'	50.00
2	N26 ⁰ 44 .776'	E83 ⁰ 24 .277'	N26 ⁰ 44 .801'	E83 ⁰ 24 .277'	50.00
3	N26 ⁰ 44 .774'	E83 ⁰ 23 .486'	N26 ⁰ 44 .798'	E83 ⁰ 23 .477'	50.00
4	N26 ⁰ 44 .729'	E83 ⁰ 23 .367'	N26 ⁰ 44 .751'	E83 ⁰ 23 .352'	50.00
5	N26 ⁰ 44 .611'	E83 ⁰ 23 .183'	N26 ⁰ 44 .620'	E83 ⁰ 23 .155'	50.00
6	N26 ⁰ 44 .522'	E83 ⁰ 23 .304'	N26 ⁰ 44 .517'	E83 ⁰ 23 .274'	50.00
7	N26 ⁰ 44 .304'	E83 ⁰ 23 .385'	N26 ⁰ 44 .300'	E83 ⁰ 23 .355'	50.00
8	N26 ⁰ 43 .862'	E83 ⁰ 23 .555'	N26 ⁰ 43 .838'	E83 ⁰ 23 .513'	80.00
9	N26 ⁰ 43 .619'	E83 ⁰ 23 .693'	N26 ⁰ 43 .600'	E83 ⁰ 23 .670'	50.00
9A	N26 ⁰ 43 .457'	E83 ⁰ 23 .805'	N26 ⁰ 43 .433'	E83 ⁰ 23 .791'	50.00
10	N26 ⁰ 43 .450'	E83 ⁰ 23 .823'	N26 ⁰ 43 .422'	E83 ⁰ 23 .823'	50.00
11	N26 ⁰ 43 .398'	E83 ⁰ 24 .128'	N26 ⁰ 43 .361'	E83 ⁰ 24 .120'	50.00
12	N26 ⁰ 43 .195'	E83 ⁰ 24 .646'	N26 ⁰ 43 .190'	E83 ⁰ 24 .616'	50.00
13	N26 ⁰ 42 .728'	E83 ⁰ 24 .501'	N26 ⁰ 42 .732'	E83 ⁰ 24 .471'	50.00
14	N26 ⁰ 42 .686'	E83 ⁰ 24 .511'	N26 ⁰ 42 .666'	E83 ⁰ 24 .489'	50.00
15	N26 ⁰ 42 .415'	E83 ⁰ 24 .810'	N26 ⁰ 42 .386'	E83 ⁰ 24 .811'	50.00
15A	N26 ⁰ 42 .521'	E83 ⁰ 24 .874'	N26 ⁰ 42 .503'	E83 ⁰ 24 .943'	119.00
16	N26 ⁰ 43 .095'	E83 ⁰ 24 .967'	N26 ⁰ 43 .094'	E83 ⁰ 25 .029'	100.40
17	N26 ⁰ 43 .252'	E83 ⁰ 24 .946'	N26 ⁰ 43 .251'	E83 ⁰ 25 .007'	100.00
18	N26 ⁰ 43 .639'	E83 ⁰ 24 .897'	N26 ⁰ 43 .617'	E83 ⁰ 24 .953'	100.00
19	N26 ⁰ 43 .823'	E83 ⁰ 24 .989'	N26 ⁰ 43 .811'	E83 ⁰ 25 .049'	100.00
20	N26 ⁰ 43 .932'	E83 ⁰ 25 .081'	N26 ⁰ 43 .929'	E83 ⁰ 25 .106'	50.00
21	N26 ⁰ 44 .119'	E83 ⁰ 25 .000'	N26 ⁰ 44 .116'	E83 ⁰ 25 .031'	50.00
22	N26 ⁰ 44 .314'	E83 ⁰ 24 .978'	N26 ⁰ 44 .311'	E83 ⁰ 25 .009'	50.00
23	N26 ⁰ 44 .424'	E83 ⁰ 24 .956'	N26 ⁰ 44 .427'	E83 ⁰ 24 .984'	50.00
24	N26 ⁰ 44 .568'	E83 ⁰ 24 .898'	N26 ⁰ 44 .581'	E83 ⁰ 24 .923'	50.00
24A	N26 ⁰ 44 .578'	E83 ⁰ 24 .885'	N26 ⁰ 44 .593'	E83 ⁰ 24 .909'	50.00
24B	N26 ⁰ 44 .600'	E83 ⁰ 24 .863'	N26 ⁰ 44 .615'	E83 ⁰ 24 .886'	50.00
25	N26 ⁰ 44 .788'	E83 ⁰ 24 .666'	N26 ⁰ 44 .785'	E83 ⁰ 24 .696'	50.00
26	N26 ⁰ 44 .887'	E83 ⁰ 24 .678'	N26 ⁰ 44 .885'	E83 ⁰ 24 .698'	50.00
27	N26 ⁰ 45 .100'	E83 ⁰ 24 .831'	N26 ⁰ 45 .110'	E83 ⁰ 24 .858'	50.00
28	N26 ⁰ 45 .155'	E83 ⁰ 24 .640'	N26 ⁰ 45 .173'	E83 ⁰ 24 .618'	50.00

Main water streams flowing into “Ramgarh Taal Wetland, district Gorakhpur” are also included in the Zone of Influence whose details are as follows :-

1. Kuda Ghat Nala
2. Mohaddipur Power House Nala
3. Rafiq Ahmed Kidwai Nala
4. Golf Club Nala
5. Sahabganj Paidleganj Nala
6. Gordhaiya Nala
7. All other water streams flowing into the “Ramgarh Taal wetland, district Gorakhpur”.

Note :-The GPS reading of the water streams has been included in the Zone of Influence.

- 1.1 List of revenue village/municipal areas falling or partly within the wetland as under.
Village–Taal Ramgarh
- 1.2 List of revenue village/municipal areas falling or partly within the Zone of Influence as under.
Village–Taal Ramgarh

SUDHIR GARG,
Pramukh Sachiv.

Annexure-2

Description of prohibited and regulated activities in “Ramgarh Taal Wetland, District Gorakhpur” and its Zone of Influence are as under:-

Prohibited activities:-

1. Reclamation / filling up
2. Setting up new industries / expansion of existing industries
3. Handling or storage / disposal of hazardous substance
4. Solid Waste dumping
5. Sink for treated and untreated sewage / industrial effluent /waste water
6. Construction activities (except boat jetties)
7. Plastic, polythene and other non bio-degradable waste
8. All activities prohibited under Wetland (conservation and management) Rules, 2017.

Regulated activities :-

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
1- Withdrawal of water/impoundment /diversion or any other hydrological intervention. 2- Harvesting of resources (living / non-living). 3- Grazing. 4- Construction of boat jetties, and facilities for temporary use, as pantoon bridges. 5- Aquaculture activities within the Wetland boundaries. 6- Road Proposed under prevalent master plan prepared under U.P. Urban Planning & Development Act, 1973 and project including construction activities under Central Government, State Government and Authorities/Local bodies constituted by them. 7- All activities having adverse effect on the wetland ecosystem. 8- There will be no adverse effect on construction done before the date of notification.	On the recommendation of District Wetland Committee as and when required U.P. State Wetland Authority may permit .	On the recommendation of District Wetland Committee as and when required U.P. State Wetland Authority may permit .

SUDHIR GARG,
Pramukh Sachiv.

Annexure-3

Description of Permitted Activities in “Ramgarh Taal wetland, District Gorakhpur” and its Zone of Influence are as under:-

All activities except described in Annexure-1 and Annexure-2 which are not in contravention of Wetland (Conservation and Management) Rules, 2017.

SUDHIR GARG,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 498 राजपत्र-2020-(1050)-599 प्रतियां-(कम्प्यूटर/टी/आफसेट)।

पी०एस०यू०पी०-ए०पी० 4 सा० पर्यावरण वन एवं जलवायु-(1051)-200 प्रतियां-(कम्प्यूटर/टी/आफसेट)।



Sree Fabricators

Mob : 80080 88807
93999 66658

FABRICATORS OF FLOATING CRAFTS, ALL PIPELINE WORKS
SHIP REPAIRS, STRUCTURAL & ALL ERECTION WORKS

D No 62-15-21, Ranadeep Nagar, Jagannaickpur, Kakinada - 533 002

24-12-2024.

BUILDER CERTIFICATE

This is to certify that we have constructed floating by M/s Sree Fabricators, Kakinada for M/s LAKEVERSE Pvt. Ltd., in the year 2022.

We have constructed the floating platform restaurant under my supervision and guidance at GURAKHPUR, UTTERPRADESH, "NO OBJECTION" to owner registering the floating platform restaurant with concerned authorities and the floating platform restaurant details as follows:-

Name of the platform	-	LAKEVERSE float restaurant
Length overall	-	40 mtrs
Breadth	-	10 mtrs
Depth	-	2.8 mtrs
Draft	-	1.4 mtrs
Hill of platform	-	Welded steel
Type of platform	-	Restaurant
No. of Bulkheads	-	06
No. of Decks	-	03

The floating platform "Floating Restaurant" Was fitted with equipment's and also safety equipment as per IV rules and the floating platform restaurant is ready for intended operation.

Yours faithfully,
For Sree fabricators

Proprietor

**REPORT OF STABILITY CRITERIA CHECK OF FLOTEL
A FLOATING RESTAURANT**

LOCATION: RAMGADTAL, GORAKHPUR, UP

J. N. Roy

**J. N. ROY
NAVAL ARCHITECT**

Assumptions:

Following assumptions were made based on estimates and observations: -

A) Lightship Condition

- (i) Displacement : 284.37 t
- (ii) Draft, Mean : 0.82 m
- (iii) LCG, Ford of AP : 20.93 m
- (iv) VCG, Above Base : 4.33 m
- (v) Abeam Wind Area : 406.88 sq m
- (vi) No. of Pax : 3
- (vii) Centre of Abeam Wind Force on projected area: -
 - (a) Longitudinal, Ford of AP : 21.64 M
 - (b) Vertical, Above Base : 6.39 m

B) Full Load Condition

- (viii) Displacement : 465.63 t
- (ix) Draft, Mean : 1.27 m
- (x) LCG, Ford of AP : 18.26 m
- (xi) VCG, Above Base : 3.45 m
- (xii) Abeam Wind Area : 388.52 sq m
- (xiii) No. of Pax : 500
- (xiv) Centre of Abeam Wind Force on projected area: -
 - (c) Longitudinal, Ford of AP : 21.70 M
 - (d) Vertical, Above Base : 6.64 m

C) Wind Effect: -

From historical data, and increasing it by 20%, the maximum athwart ship wind speed considered : 150 km/ hr
 Athwart ship wind pressure calculated from maximum wind speed : 965 Pascals

J. N. Roy
J. N. ROY
 NAVAL ARCHITECT

- D) Height of Watertight Deck, Main Deck, above Base : 2.8 m
- E) Downflooding Condition: -
Lowest point for downflooding (ingress of water) are: -
- (a) Main Deck Opening for Food Lift of size 2100 mm L x 1700 mm B, 100 mm from Lake side
 - (b) Main Deck Opening for Passenger Lift of size 5800 mm L x 2900 B, 100 mm from Lake side.

Result obtained: -

Vessel passes the Safety Rules for European Inland Vessels for Passenger Crowding and Wind Heeling.

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NAVAL ARCHITECT

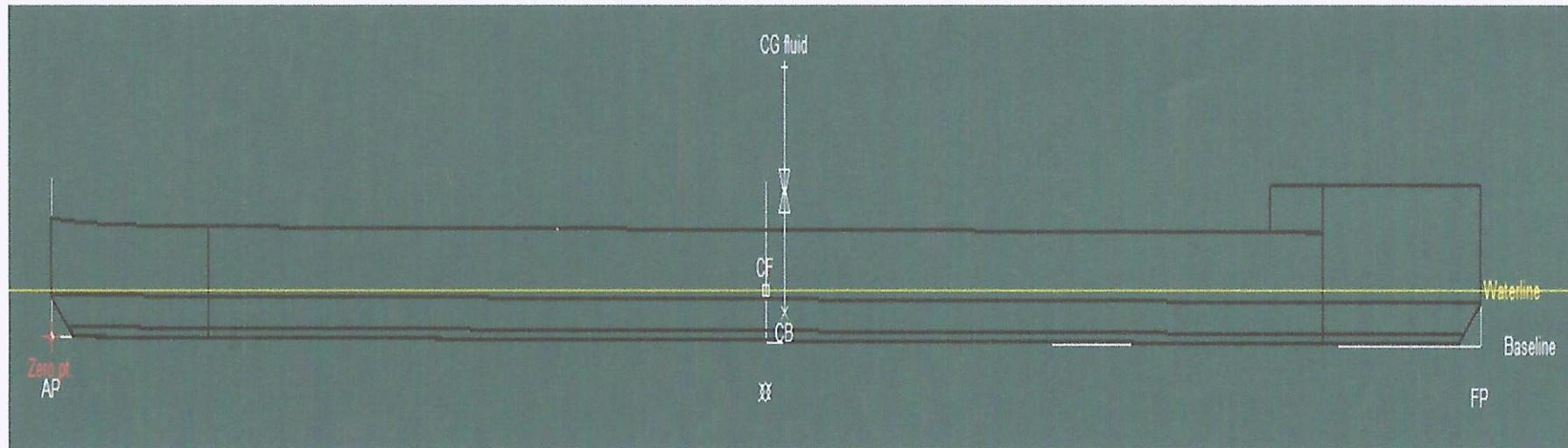
Loadcase – lightship

Intact

Free to Trim

Fluid analysis method: Use corrected VCG

Item Name	Quantity	Unit Mass tonne	Total Mass tonne	Unit Volume m ³	Total Volume m ³	Long. Arm m	Trans. Arm m	Vert. Arm m	Total FSM tonne.m
Lightship	1	284.370	284.370			20.930	0.000	4.330	0.000
Total Loadcase			284.370	0.000	0.000	20.930	0.000	4.330	0.000
FS correction								0.000	
VCG fluid								4.330	



REPRESENTATIVE DIAGRAM, NOT TO SCALE

J. N. Roy
J. N. ROY
 NAVAL ARCHITECT

Particular	Value
Draft Amidships m	0.817
Displacement t	284.4
Volume (displaced) m ³	277.434
Heel deg	0.0
Draft at FP m	0.878
Draft at AP m	0.756
Draft at LCF m	0.817
Trim (+ve by stern) m	-0.123
WL Length m	40.800
Beam max extents on WL m	10.000
Wetted Area m ²	420.870
Waterpl. Area m ²	390.595
Prismatic coeff. (Cp)	0.889
Block coeff. (Cb)	0.776
Max Sect. area coeff. (Cm)	0.884
Waterpl. area coeff. (Cwp)	0.957
LCB from zero pt. (+ve fwd) m	20.942
LCF from zero pt. (+ve fwd) m	20.400
KB m	0.451
KG fluid m	4.330
BMt m	11.211
BML m	180.358
GMt corrected m	7.332
GML m	176.479
KMt m	11.662
KML m	180.808
Immersion (TPc) tonne/cm	4.004
MTc tonne.m	12.300
Trim angle (+ve by stern) deg	-0.1721

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NAVAL ARCHITECT

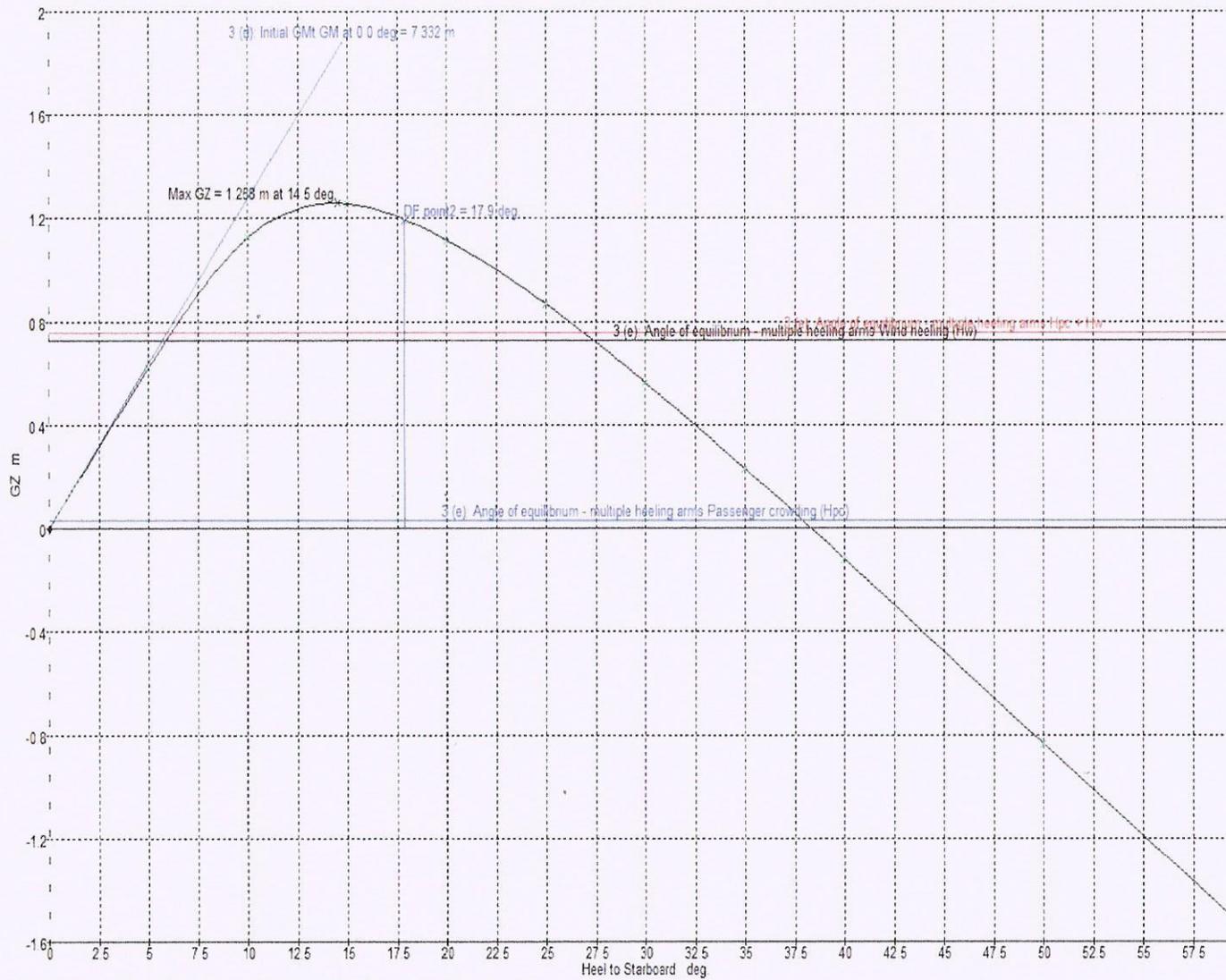
Heel to Starboard deg	0.0	5.0	10.0	15.0	20.0	25.0	30.0	35.0	40.0	50.0	60.0
GZ m	0.000	0.620	1.124	1.256	1.115	0.868	0.564	0.231	-0.118	-0.835	-1.542
Area under GZ curve from zero heel m.deg	0.0000	1.5599	6.0304	12.1349	18.1336	23.1188	26.7171	28.7116	29.0007	24.2303	12.3357
Displacement t	284.4	284.4	284.4	284.4	284.4	284.4	284.4	284.4	284.4	284.4	284.4
Draft at FP m	0.878	0.876	0.859	0.806	0.726	0.624	0.510	0.384	0.241	-0.127	-0.692
Draft at AP m	0.756	0.751	0.720	0.638	0.563	0.494	0.423	0.347	0.262	0.049	-0.276
WL Length m	40.800	40.800	40.800	40.800	40.800	40.800	40.800	40.800	40.800	40.798	40.792
Beam max extents on WL m	10.000	9.831	9.173	7.909	7.168	5.850	4.975	4.356	3.889	3.264	2.887
Wetted Area m ²	420.870	417.245	393.181	382.224	380.751	381.098	381.523	381.875	381.694	381.423	381.262
Waterpl. Area m ²	390.595	382.166	349.706	264.438	210.217	173.726	148.682	130.789	116.972	98.355	87.111
Prismatic coeff. (Cp)	0.889	0.889	0.888	0.867	0.825	0.795	0.777	0.765	0.755	0.742	0.732
Block coeff. (Cb)	0.776	0.630	0.521	0.589	0.660	0.718	0.766	0.805	0.839	0.867	0.875
LCB from zero pt. (+ve fwd) m	20.942	20.942	20.943	20.946	20.946	20.942	20.938	20.933	20.928	20.918	20.909
LCF from zero pt. (+ve fwd) m	20.400	20.448	20.615	20.753	21.137	21.246	21.292	21.317	21.338	21.358	21.362
Max deck inclination deg	0.1721	5.0031	10.0018	15.0017	20.0011	25.0005	30.0002	35.0000	40.0000	50.0002	60.0004
Trim angle (+ve by stern) deg	-0.1721	-0.1767	-0.1944	-0.2362	-0.2283	-0.1815	-0.1219	-0.0516	0.0305	0.2468	0.5847

J. N. ROY
NAVAL ARCHITECT

Key point	Type	Immersion angle deg	Emergence angle deg
DF point1	Downflooding point	18.2	0
DF point2	Downflooding point	17.9	0

Code	Criteria	Value	Units	Actual	Status	Margin %
Intact	3.(a)i: Angle of max GZ	15.0	deg	14.5	Fail	-3.03
Intact	3.(a)ii: Value of max. GZ	0.200	m	1.258	Pass	+529.00
Intact	3.(b): Angle of downflooding	20.0	deg	17.9	Fail	-10.43
Intact	3.(c): GZ area between limits	4.0107	m.deg	11.5640	Pass	+188.33
Intact	3.(d): Initial GMt	0.150	m	7.332	Pass	+4788.00
Intact	3.(e): Angle of equilibrium - multiple heeling arms				Pass	
	Passenger crowding (Hpc)	10.0	deg	0.3	Pass	+97.43
	Wind heeling (Hw)	10.0	deg	5.9	Pass	+41.01
	Hpc + Hw	12.0	deg	6.2	Pass	+48.52

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 NAVAL ARCHITECT



Stability	
■	GZ
■	DF point 2 = 17.9 deg.
■	3 (d) Initial GMt GM at 0.0 deg = 7.332 m
■	3 (e) Angle of equilibrium - multiple heeling arms Passenger crowding (Hpc)
■	3 (e) Angle of equilibrium - multiple heeling arms Wind heeling (Hw)
■	3 (e) Angle of equilibrium - multiple heeling arms Hpc + Hw
■	Max GZ = 1.258 m at 14.5 deg.

GZ = -0.000 m Heel to Starboard = 0.000 deg. Area (from zero heel) = 0 m deg.

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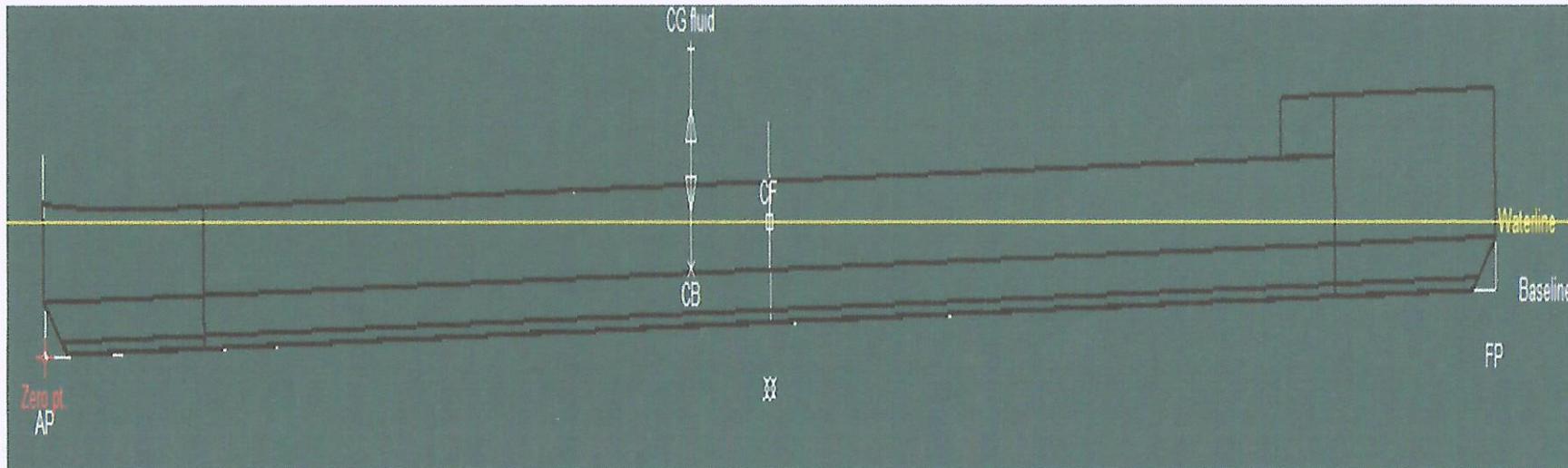
Loadcase – loaded

Intact

Free to Trim

Fluid analysis method: Use corrected VCG

Item Name	Quantity	Unit Mass tonne	Total Mass tonne	Unit Volume m ³	Total Volume m ³	Long. Arm m	Trans. Arm m	Vert. Arm m	Total FSM tonne.m
Full load	1	465.630	465.630			18.260	0.000	3.450	0.000
Total Loadcase			465.630	0.000	0.000	18.260	0.000	3.450	0.000
FS correction								0.000	
VCG fluid								3.450	



REPRESENTATIVE DIAGRAM, NOT TO SCALE

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Particular	Value
Draft Amidships m	1.270
Displacement t	465.6
Volume (displaced) m ³	454.274
Heel deg	0.0
Draft at FP m	0.863
Draft at AP m	1.676
Draft at LCF m	1.270
Trim (+ve by stern) m	0.813
WL Length m	40.808
Beam max extents on WL m	10.000
Wetted Area m ²	458.719
Waterpl. Area m ²	390.670
Prismatic coeff. (Cp)	0.748
Block coeff. (Cb)	0.670
Max Sect. area coeff. (Cm)	0.937
Waterpl. area coeff. (Cwp)	0.958
LCB from zero pt. (+ve fwd) m	18.206
LCF from zero pt. (+ve fwd) m	20.400
KB m	0.703
KG fluid m	3.450
BMt m	6.848
BML m	110.212
GMt corrected m	4.101
GML m	107.465
KMt m	7.550
KML m	110.893
Immersion (TPc) tonne/cm	4.004
MTc tonne.m	12.264
Trim angle (+ve by stern) deg	1.1411

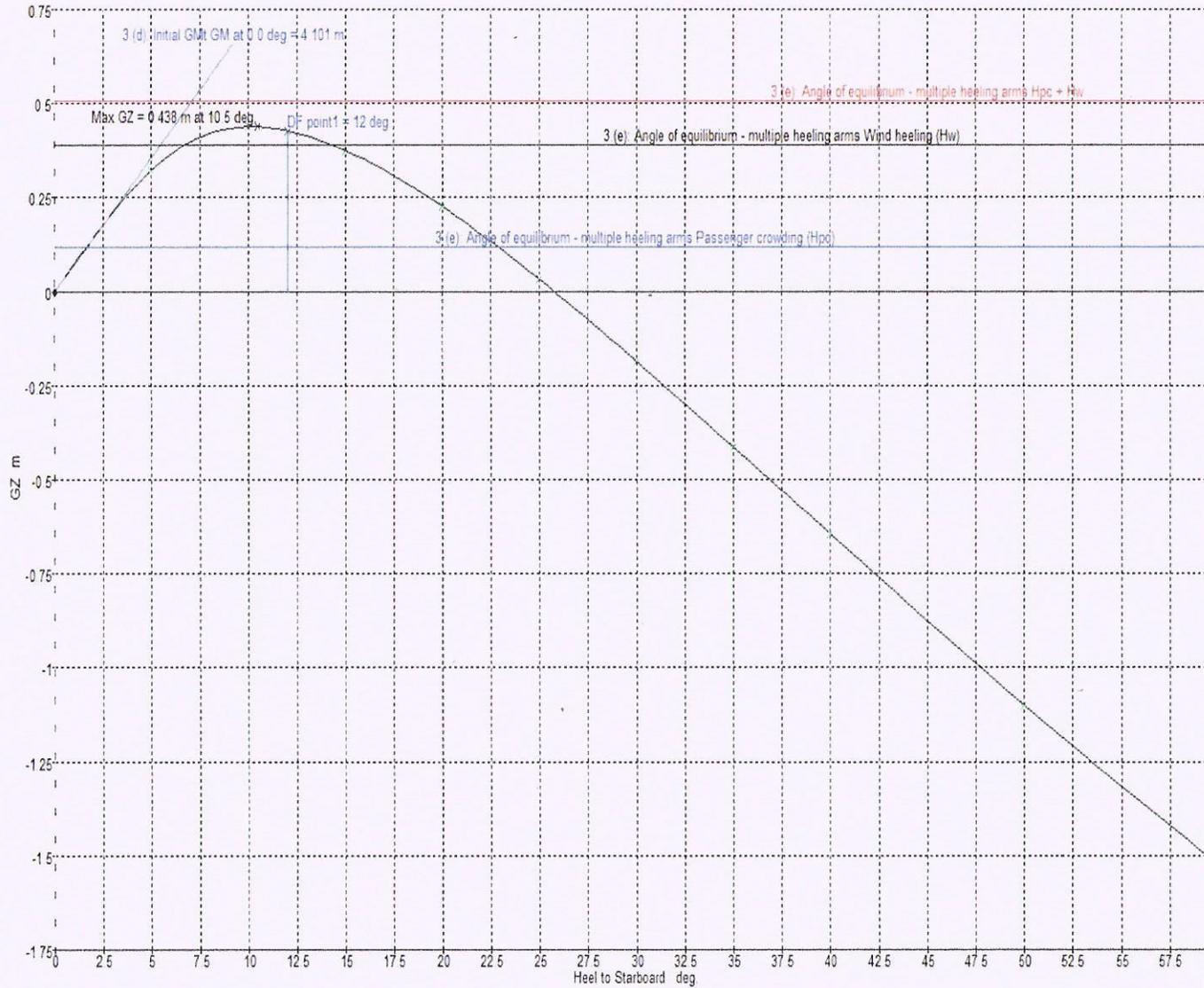
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Heel to Starboard deg	0.0	5.0	10.0	15.0	20.0	25.0	30.0	35.0	40.0	50.0	60.0
GZ m	0.000	0.323	0.438	0.374	0.226	0.032	-0.186	-0.414	-0.645	-1.100	-1.525
Area under GZ curve from zero heel m.deg	0.0000	0.8629	2.8600	4.9427	6.4663	7.1251	6.7474	5.2514	2.6065	-6.1320	-19.2770
Displacement t	465.6	465.6	465.6	465.6	465.6	465.6	465.6	465.6	465.6	465.6	465.6
Draft at FP m	0.863	0.848	0.792	0.733	0.631	0.500	0.347	0.173	-0.025	-0.538	-1.294
Draft at AP m	1.676	1.712	1.919	2.244	2.656	3.132	3.668	4.274	4.963	6.732	9.410
WL Length m	40.808	40.809	40.815	40.739	40.516	40.284	40.075	39.891	39.732	39.460	39.255
Beam max extents on WL m	10.000	10.038	9.658	8.473	7.132	5.824	4.957	4.359	3.911	3.405	2.887
Wetted Area m ²	458.719	493.206	551.972	574.516	581.337	585.187	587.419	588.774	589.681	590.716	591.104
Waterpl. Area m ²	390.670	353.843	279.120	222.085	182.229	152.736	131.685	116.265	104.598	88.561	78.652
Prismatic coeff. (Cp)	0.748	0.760	0.766	0.762	0.755	0.748	0.742	0.737	0.733	0.726	0.723
Block coeff. (Cb)	0.670	0.595	0.642	0.635	0.639	0.663	0.679	0.685	0.684	0.702	0.708
LCB from zero pt. (+ve fwd) m	18.206	18.203	18.183	18.158	18.126	18.092	18.058	18.026	18.003	17.960	17.949
LCF from zero pt. (+ve fwd) m	20.400	21.757	22.916	23.053	23.123	23.079	23.056	23.054	23.050	23.065	23.065
Max deck inclination deg	1.1411	5.1435	10.1194	15.1361	20.1703	25.2087	30.2447	35.2750	40.2965	50.3116	60.2806
Trim angle (+ve by stern) deg	1.1411	1.2128	1.5820	2.1209	2.8416	3.6912	4.6530	5.7397	6.9690	10.1041	14.6997

Key point	Type	Immersion angle deg	Emergence angle deg
DF point1	Downflooding point	12	0
DF point2	Downflooding point	13.5	0

Code	Criteria	Value	Units	Actual	Status	Margin %
Intact	3.(a)i: Angle of max GZ	15.0	deg	10.5	Fail	-30.30
Intact	3.(a)ii: Value of max. GZ	0.200	m	0.438	Pass	+119.00
Intact	3.(b): Angle of downflooding	20.0	deg	12.0	Fail	-39.89
Intact	3.(c): GZ area between limits	4.0107	m.deg	3.0592	Fail	-23.72
Intact	3.(d): Initial GMt	0.150	m	4.101	Pass	+2634.00
Intact	3.(e): Angle of equilibrium - multiple heeling arms				Equilibrium angle not valid.	
	Passenger crowding (Hpc)	10.0	deg	1.6	Pass	+83.67
	Wind heeling (Hw)	10.0	deg	6.7	Pass	+32.73
	Hpc + Hw	12.0	deg		Invalid parameter	

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GZ = -0.000 m Heel to Starboard = 0.000 deg Area (from zero heel) = 0 m. deg

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 NAVAL ARCHITECT

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आवेदन संख्या : 202200950032126 133/18/22 आवेदन दिनांक : 17-08-2022

संव्यवहार की प्रकृति : बही संख्या -(1) लेखपत्र का प्रकार : पट्टा विलेख/ कबूलियतनामा

प्रस्तुतकर्ता का विवरण

नाम (हिन्दी में) : विशाल रमन नाम (अंग्रेजी में) : VISHAL RAMAN

ई - मेल : मोबाइल : 9711913579

संपत्ति की सं० : 1

सम्पत्ति की स्थिति का विवरण

जनपद : गोरखपुर तहसील : गोरखपुर

वार्ड/परगना : हवेली मोहल्ला/गाँव : तालरामगढ़

सम्पत्ति का विवरण : रामगढ़ ताल नया सवेरा

सम्पत्ति प्राप्ति का श्रोत : प्राधिकरण/परिषद्/अन्य/विरासत

अवधि तक:

वर्ष	महीना
15	0

औसत वार्षिककिराया : 5430000

मूल्यांकन : 99452079

सम्पत्ति का प्रकार

प्रतिफल : 99452079

सम्पत्ति की विशिष्ट संख्या : विद्युत् संयोजन संख्या :

जल संयोजन संख्या :

सम्पत्ति मूल्यांकन विवरण

कुल देय स्टाम्प शुल्क : 1489500/- वास्तविक बाजारी मूल्य : /-

कुल देय निबन्धन शुल्क : 994600/- वास्तविक स्टाम्प शुल्क : 1489500/-

373000

सम्पत्ति की चौहद्दी

पूर्व	पश्चिम	उत्तर	दक्षिण	खसरा संख्या	प्लॉट संख्या /भवन संख्या/दुकान संख्या	संलग्न नक्शा
रामगढ़ ताल	रामगढ़ ताल	रामगढ़ ताल	पैदल पक्ष नया सवेरा			

समस्त संपत्तियों से प्राप्त शुल्क का विवरण

बाजारी मूल्य : 0/- वास्तविक बाजारी मूल्य : 0/-

कुल देय स्टाम्प शुल्क : 1489500/- वास्तविक स्टाम्प शुल्क : 1489500/-

138

710

कुल देय निबन्धन शुल्क	:	994600/-		
			अन्य विवरण	
प्रपत्र में कुल प्रश्नों की संख्या (दोनों तरफ)	:	24	प्रतिलिपिकरण शुल्क-रु०	: 80

139

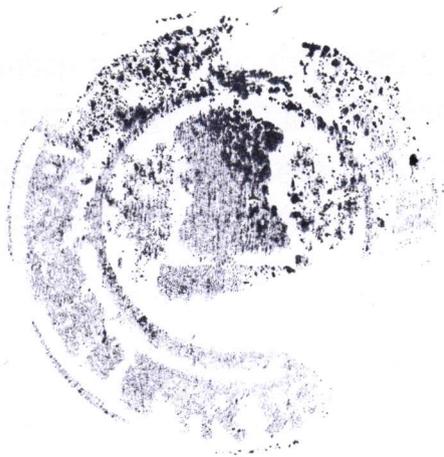
711

आवेदन संख्या	: 202200950032126		आवेदन दिनांक	: 17-08-2022
सत्यवहार की प्रकृति	: बही संख्या -(1)		लेखपत्र का प्रकार	: पट्टा विलेख/ कबूलियतनामा

पक्षकार का विवरण

क्रम सं	पक्षकार प्रकार	नाम	पिता / माता /पति / अन्य का नाम	स्थायी पता	व्यवसाय	प्रस्तुतकर्ता	आधार संख्या/पैन संख्या/मोबाइल न०	संलग्न
1	पट्टा दाता	श्री कुंज बिहारी सहायक अभि० गोरखपुर विप्रा गोरखपुर के द्वारा श्री चंद्रिका प्रसाद	पुत्र श्री मिश्रीलाल	गोरखपुर विप्रा गोरखपुर	अन्य	मुख्तार आम	N/A AAATG7071M	
2	पट्टा गृहीता	श्री लेकवर्स प्राइवेट लिमिटेड इमामपुर उत्तरी गोरखपुर के द्वारा श्री विशाल रमन	पुत्र श्री अवधेश रमन	जगेश्वर भवन जगेश्वर पास चौक इमामपुर उत्तरी गोरखपुर	अन्य	अधिकृत पदाधिकारी/ प्रतिनिधि	N/A AAECL8621P	
3	गवाह-प्रथम	श्री अक्षय आनंद	पुत्र श्री आनंद कुमार	राजेन्द्र नगर गोरखपुर	अन्य		N/A 8073064093	
4	गवाह-द्वितीय	श्री रक्ष राजीव धींगरा	पुत्र श्री राजीव धींगरा	299 एफ दक्षिणी बेतियाहाता गोरखपुर	अन्य		N/A 9628310000	

नोट*:- आवेदक द्वारा दिनांक 18-08-2022 को "लेखपत्र पंजीकरण हेतु अपॉइंटमेंट" दिनांक:- 18-08-2022, Counter 3, समय :- 12.00 PM - 12.10 PM का चयन सफलतापूर्वक संपन्न हुआ। कृपया दिनांक 18-08-2022, Counter 3, समय :- 12.00 PM - 12.10 PM पर सम्बंधित उप निबंधक कार्यालय में उपस्थित होकर रजिस्ट्री का कार्य पूर्ण कराने का कष्ट करें।



713



INDIA NON JUDICIAL -1-
Government of Uttar Pradesh

ANNEXURE R-8
ACC Code-UP14108904
Acc Address-Collectrate Court, Gorakhpur,
Licence No.-13, Mob.-9918189314
Tehsil & Distt. Sahar, Gorakhpur
Signature

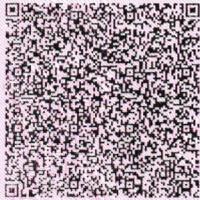
e-Stamp

133/8/22

714,89

[Handwritten Signature]

Certificate No.	: IN-UP67338979632550U
Certificate Issued Date	: 16-Aug-2022 01:32 PM
Account Reference	: NEWIMPACC (SV)/ up14108904/ GORAKHPUR/ UP-GRK
Unique Doc. Reference	: SUBIN-UPUP1410890426694618377052U
Purchased by	: LAKEVERSE PRIVATE LIMITED
Description of Document	: Article 35 Lease
Property Description	: FLOATING RESTAURANT NAYA SAVERA RAMGARHTAL PARIYOZNA GORAKHPUR
Consideration Price (Rs.)	: 14,89,500
First Party	: GORAKHPUR DEVELOPMENT AUTHORITY
Second Party	: LAKEVERSE PRIVATE LIMITED
Stamp Duty Paid By	: LAKEVERSE PRIVATE LIMITED
Stamp Duty Amount(Rs.)	: 14,89,500 (Fourteen Lakh Eighty Nine Thousand Five Hundred only)



Please write or type below this line

For and behalf of
Gorakhpur Development Authority

AE

[Handwritten Signature]
AE

For and behalf of
Gorakhpur Development Authority

LAKEVERSE PRIVATE LIMITED

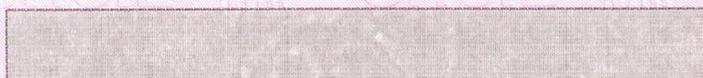
[Handwritten Signature]
DIRECTOR



PU 0000864475

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



SHCIL



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कुंज बिहारी
सहायक अभियन्ता
गोरखपुर विकास प्राधिकरण
गोरखपुर



विशाल रमन पुत्र
गोरखपुर विकास प्राधिकरण
गोरखपुर

इकरारनामा

यह इकरारनामा आज दिनांक 17/08/2022 को गोरखपुर विकास प्राधिकरण, गोरखपुर जरिये श्री कुंज बिहारी, सहायक अभियन्ता (प्रथम पक्ष) व लेकवर्स प्राइवेट लिमिटेड, हुमाँयपुर उत्तरी, गोरखपुर जरिये निदेशक, श्री विशाल रमन पुत्र श्री अवधेश रमन निवासी जगेश्वर भवन, जगेश्वर पासी चौक, हुमाँयपुर उत्तरी, गोरखपुर (द्वितीय पक्ष) के मध्य निष्पादित हुआ।

कमश 3/-

For and behalf of
Gorakhpur Development Authority

AE

LAKEVERSE PRIVATE LIMITED

(Signature)

DIRECTOR



M- 8073064093



Anshu
 (अक्षय आनंद)
 श्री आनंद कुमार

M- 9628310000



Rajiv
 (रक्षा राजीव घिंगरा)
 श्री राजीव घिंगरा



(3)

यह कि रामगढ़ताल परियोजना में "नया सवेरा" पर स्वयं के संसाधनों सहित फ्लोटिंग रेस्तरां (Floating Restaurant) संचालित करने हेतु अनुज्ञा (लाईसेन्स) के आधार पर प्रथम पक्ष द्वारा उपलब्ध प्लेट फार्म नं०-2 का अंश भाग संलग्न साइट प्लान के अनुसार तट(घाट) "जहां है जैसा है" के आधार पर निम्न शर्तों पर देना स्वीकार किया है, जिसे द्वितीय पक्ष भी स्वीकार करते हैं। अतः दोनों पक्ष बिना किसी दबाव व स्वेच्छा से निम्न इकरारनामा करते हैं :-

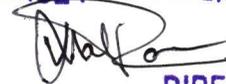
- 1- यह कि यह कि उक्त तट(घाट) हेतु द्वितीय पक्ष द्वारा ई-नीलामी में भाग लेने हेतु जमानत धनराशि के रूप में रू०-2,00,000.00 आन लाईन दिनांक 09.06.2022 को जमा करके ई-नीलामी में रू०-4,52,500.00 प्रतिमाह मासिक किराये की उच्चतम बोली द्वितीय पक्ष द्वारा बोला गया है, जिस पर प्रथम पक्ष द्वारा लाईसेन्स देना स्वीकार किया है। उक्त किराये की धनराशि पर नियमानुसार जी०एस०टी० भी द्वितीय पक्ष को देना होगा।
- 2- यह कि द्वितीय पक्ष द्वारा जमानत धनराशि के रूप में वांछित रू०-10,00,000.00 में से अर्नेस्ट मनी रू०-2,00,000.00 के समायोजन के उपरान्त अवशेष रू०-8,00,000.00 चालान सं०-6287 से दिनांक 25.07.2022 को एवं एक माह का अग्रिम किराया रू०-4,52,500.00 व 18 प्रतिशत जी०एस०टी० रू०-81,450.00 इस प्रकार कुल रू०-5,33,950.00 चालान सं०-6288 से दिनांक 25.07.2022 को प्रथम पक्ष की निधि में द्वितीय पक्ष द्वारा जमा किया गया है, जिसे प्रथम पक्ष स्वीकार करता है।
- 3- यह कि द्वितीय पक्ष द्वारा मासिक किराये की धनराशि को प्रत्येक 03-03 वर्ष पश्चात् 10 प्रतिशत वृद्धि के साथ प्राधिकरण कोष में जमा करना होगा।

कमश4...../-

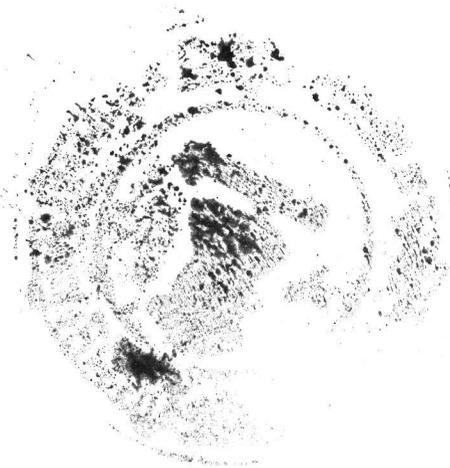
For and behalf of
Gorakhpur Development Authority


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LAKEVERSE PRIVATE LIMITED


DIRECTOR





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- 4- यह कि द्वितीय पक्ष द्वारा प्रथम पक्ष की निधि में उच्चतम बोली के किराये की धनराशि रू0-4,52,500.00 व नियमानुसार जी0एस0टी0 के साथ भुगतान करना होगा, जो फ्लोटिंग रेस्तरां के निर्माण के छः माह बाद माह-~~सितम्बर-23~~ से प्रत्येक माह की 07 तारीख तक देय होगा।
- 5- यह कि द्वितीय पक्ष द्वारा प्रथम पक्ष द्वारा वांछित धनराशि/किराया को विलम्ब से भुगतान करने पर 18 प्रतिशत की दर से दण्ड ब्याज व उस पर देय जी0एस0टी0 का भुगतान करना होगा, जो अधिकतम 03 माह तक देय होगा। निरन्तर 03 माह तक किराये की धनराशि का भुगतान न करने पर जमानत धनराशि को जब्त कर आवंटन/लाईसेन्स उपाध्यक्ष, गोरखपुर विकास प्राधिकरण, गोरखपुर द्वारा निरस्त कर दिया जायेगा।
- 6- यह कि द्वितीय पक्ष को कार्य प्रारम्भ की तिथि से छः महीने के अन्दर फ्लोटिंग रेस्तरा का निर्माण NOC की शर्तों के अनुसार स्वयं के व्यय पर करना होगा।
- 7- यह कि द्वितीय पक्ष को फ्लोटिंग रेस्तरा के संचालन के लिए 15 वर्ष तक की अनुमति होगी, जो कि कार्य सन्तोष जनक स्थिति में 05 वर्ष और बढ़ाया जा सकता है।
- 8- यह कि फ्लोटिंग रेस्तरा के संचालन हेतु खान-पान की दरों का निर्धारण द्वितीय पक्ष द्वारा बाजार दर पर किया जायेगा व किसी भी शासकीय कर इत्यादि के भुगतान का दायित्व द्वितीय पक्ष का होगा।
- 9- यह कि द्वितीय पक्ष, प्रथम पक्ष के कोष में समय से किराया अदा नहीं करेगा, तो उसे 18 प्रतिशत की दर से दण्डात्मक ब्याज एवं उस पर देय जी0एस0टी0 अदा करना पड़ेगा।
- 10- यह कि द्वितीय पक्ष द्वारा निरन्तर 03 माह तक किराये की धनराशि जमा नहीं की जाती है, तो प्रथम पक्ष को यह अधिकार होगा कि जमा जमानत धनराशि को जब्त कर वह किरायेदारी रद्द कर दें और कब्जा वापस ले लें।

कमश 5/-

For and behalf of
Gorakhpur Development Authority

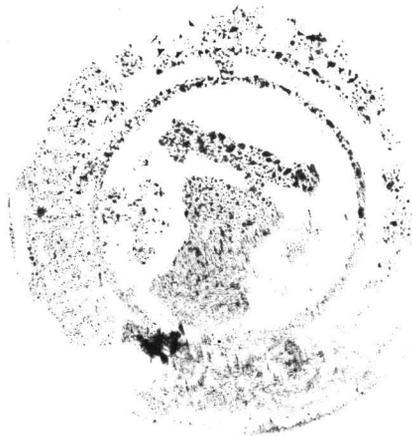

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LAKEVERSE PRIVATE LIMITED



DIRECTOR





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- 11- यह कि द्वितीय पक्ष को निदिष्ट स्थल पर प्लोटिंग रेस्तारा के संचालन हेतु यथा आवश्यक नियमानुसार प्रथम पक्ष से अनुमति प्राप्त कर तदोपरान्त निर्धारित किराया द्वितीय पक्ष द्वारा नियमित रूप से प्रथम पक्ष के कोष में जमा करना होगा। द्वितीय पक्ष द्वारा उक्त स्थल पर किसी भी प्रकार का स्थायी संरचना/निर्माण नहीं किया जायेगा अन्यथा प्रथम पक्ष को अधिकार होगा कि आवंटन/अनुबन्ध रद्द करके स्थल पर कब्जा वापस ले लें।
- 12- यह कि प्लोटिंग रेस्तारा का संचालन विधि विहित प्रक्रिया एवं नियमानुसार किये जाने हेतु सम्बन्धित विभागों/सक्षम अधिकारियों से आवश्यक अनुमति, रजिस्ट्रेशन एवं परमिट आदि प्राप्त करने का उत्तरदायित्व द्वितीय पक्ष का होगा एवं इस सम्बन्ध में होने वाले सम्पूर्ण व्ययों को द्वितीय पक्ष द्वारा वहन किया जायेगा।
- 13- यह कि प्लोटिंग रेस्तारा सुचारु रूप से संचालन हेतु आवश्यक कर्मचारियों/परामर्शदाताओं/विशेषज्ञों के नियोजन का दायित्व भी द्वितीय पक्ष का होगा व इस सम्बन्ध में होने वाले सम्पूर्ण व्ययों को द्वितीय पक्ष द्वारा वहन किया जायेगा।
- 14- यह कि द्वितीय पक्ष प्रथम पक्ष द्वारा दी गयी स्थल की अनुज्ञा (लाईसेन्स) में वर्णित प्रयोजन के अनुसार प्लोटिंग रेस्तारा का संचालन करेगा। इसके अलावा किसी अन्य उद्देश्य/प्रयोजन हेतु इसका प्रयोग नहीं किया जा सकेगा।

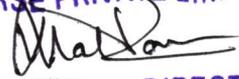
कमश 6/-

For and behalf of
Gorakhpur Development Authority


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LAKEVERSE PRIVATE LIMITED




DIRECTOR



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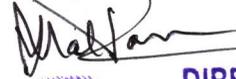
- 15- यह कि द्वितीय पक्ष फ्लोटिंग रेस्तारा में स्वयं कारोबार करेगा, किसी अन्य व्यक्ति को जो उसके परिवार का सदस्य नहीं है, किसी भी हैसियत से बिना इजाजत प्रथम पक्ष आबाद नहीं करायेगा और न ही किसी अन्य को किराये पर देगा ।
- 16- यह कि द्वितीय पक्ष को किसी भी व्यक्ति को फ्लोटिंग रेस्तारा हस्तान्तरित करने का अधिकार नहीं होगा ।
- 17- यह कि फ्लोटिंग रेस्तारा के संचालन हेतु आवश्यक फूड कन्ट्रोल, पेयजल, विद्युत, अग्नि शमन, जीरो वेस्ट डिस्पोजल आदि की सम्बन्धित विभागों से आवश्यक क्लीयरेंस (एनओसी) प्राप्त करने का दायित्व द्वितीय पक्ष का होगा व उसके सम्बन्ध में आवश्यक समस्त व्यय आदि का वहन द्वितीय पक्ष द्वारा किया जायेगा ।
- 18- यह कि द्वितीय पक्ष को प्रथम पक्ष के पास जमानत धनराशि के रूप में जमा रू०-10,00,000.00 (रूपया दस लाख) की धनराशि पर कोई ब्याज देय नहीं होगा । यदि द्वितीय पक्ष पर प्रथम पक्ष का किसी प्रकार का बकाया है, तो उसका समायोजन जमानत धनराशि से किये जाने हेतु प्रथम पक्ष स्वतन्त्र होगा ।
- 19- यह कि फ्लोटिंग रेस्तारा स्वयं के संसाधनों सहित संचालित करने हेतु निर्धारित नियम व शर्तों के अनुसार व्यवस्था सुनिश्चित करने के उद्देश्य से प्रथम पक्ष को समय-समय पर निरीक्षण करने का अधिकार होगा और प्राधिकरण के उपाध्यक्ष एवं उनके द्वारा अधिकृत प्राधिकरण के अधिकारी/कर्मचारी/विशेषज्ञ एवं परामर्शी निरीक्षण करने के अधिकारी होंगे तथा संचालन किसी भाग/अंश में निरीक्षण के दौरान कोई अनियमितता अथवा निर्धारित नियम एवं शर्तों के उल्लंघन सम्बन्धी कोई कृत्य पाये जाने की दशा में प्रथम पक्ष, द्वितीय पक्ष को समुचित निर्देश निर्गत करने तथा अन्य आवश्यक कार्यवाही करने हेतु स्वतन्त्र होगा ।

कमश7/-

For and behalf of
Gorakhpur Development Authority


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LAKEVERSE PRIVATE LIMITED



DIRECTOR





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- 20- यह कि सभी आवश्यक शुल्कों/करों का भुगतान द्वितीय पक्ष को करना होगा।
- 21- यह कि प्रथम पक्ष को फ्लोटिंग रेस्तरा के संचालन हेतु समय-समय पर आवश्यक निर्देश जारी करने का अधिकार होगा तथा द्वितीय पक्ष को उक्त निर्गत निर्देशों का अनुपालन करना बाध्यकारी होगा।
- 22- यह कि फ्लोटिंग रेस्तरा का सुव्यवस्थित एवं कुशल संचालन एवं आवश्यक रख-रखाव, साफ-सफाई आदि की व्यवस्था की जिम्मेदारी द्वितीय पक्ष की होगी तथा किसी अव्यवस्था, आकस्मिक घटना, दुर्घटना अथवा संयोगवश परियोजना का कोई ग्राहक, लाभार्थी, कर्मचारी अथवा कोई विजिटर क्षतिग्रस्त होता है तथा क्षतिपूर्ति का दावा करता है, तो उसकी क्षतिपूर्ति करने का दायित्व द्वितीय पक्ष का होगा।
- 23- यह कि द्वितीय पक्ष अथवा उसके कर्मचारीगण अतिथियों अथवा पर्यटकों के साथ दुर्व्यहार अथवा झगड़ा-फसाद नहीं करेंगे तथा उनकी सुरक्षा की पूर्ण जिम्मेदारी द्वितीय पक्ष की होगी।
- 24- यह कि द्वितीय पक्ष फ्लोटिंग रेस्तरा के संचालन के अतिरिक्त किसी प्रकार अवैध अथवा अनैतिक कृत्य नहीं करेगा और न ही ऐसे अवैध एवं अनैतिक कृत्य किये जाने हेतु किसी को अनुमति या प्रश्रय प्रदान करेगा।
- 25- यह कि प्रथम पक्ष एवं द्वितीय पक्ष के मध्य निष्पादित लाईसेन्स/अनुबन्ध की शर्तों का पालन न करने की दशा में नियमानुसार नोटिस देते हुए समाप्त किया जा सकेगा। उपरोक्त स्थिति में द्वितीय पक्ष को किसी प्रकार की प्रतिपूर्ति (कम्पनशेसन) देय नहीं होगा।
- 26- यह कि लाईसेन्स समाप्त होने/निरस्त किये जाने की दशा में द्वितीय पक्ष फ्लोटिंग रेस्तरा का संचालन बन्द करते हुए यदि कोई उपकरण/सामग्री प्रथम पक्ष से प्राप्त किये है, तो उक्त सामग्री को यथास्थिति में प्रथम पक्ष को वापस करनी होगी।

कमश /-

For and behalf of
Gorakhpur Development Authority

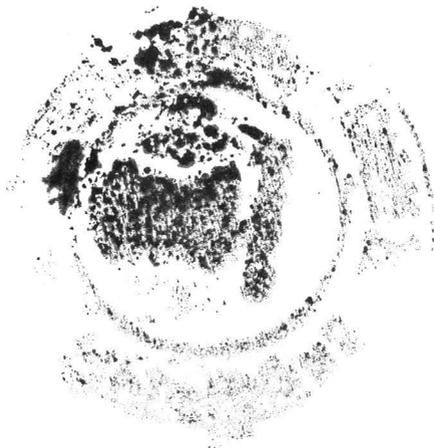
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LAKEVERSE PRIVATE LIMITED



DIRECTOR





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- 27- यह कि फ्लोटिंग रेस्तरा का संचालन हेतु द्वितीय पक्ष द्वारा सम्पत्ति की सुरक्षा एवं किसी दुर्घटना आदि के सम्बन्ध में क्षतिपूर्ति दिये जाने हेतु अपने व्यय पर द्वितीय पक्ष द्वारा सर्वग्राही इन्श्योरेंस कराया जायेगा।
- 28- यह कि आपरेटिंग एरिया में एक्वेटिक लाइफ की सुरक्षा की जिम्मेदारी द्वितीय पक्ष की होगी।
- 29- यह कि झील में पानी प्राकृतिक रूप से उपलब्ध है। अतः झील का स्तर कम अथवा अधिक होने की स्थिति में एवं झील की सफाई के समय फ्लोटिंग रेस्तरा का संचालन प्रभावित होने पर द्वितीय पक्ष का किसी प्रकार का क्लेम मान्य नहीं होगा।
- 30- यह कि दैवीय आपदा की स्थिति में रेन्ट के छूट के सम्बन्ध में उपाध्यक्ष, गोरखपुर विकास प्राधिकरण, गोरखपुर का निर्णय अन्तिम होगा।
- 31- यह कि फ्लोटिंग रेस्तरा के अधीन संचालित सेवाओं एवं सुविधाओं से सम्बन्धित सभी स्थानों का समुचित रख-रखाव, साफ-सफाई आदि की व्यवस्था का पूर्ण दायित्व द्वितीय पक्ष अपने व्यय पर स्वयं वहन करेगा।
- 32- यह कि यदि विकास प्राधिकरण/नगर निगम/सिचाई विभाग/शासन द्वारा एवं माननीय न्यायालय द्वारा द्वितीय पक्ष को झील में निर्दिष्ट स्थल के सम्बन्ध में कोई आदेश/निर्देश निर्गत किये जाते हैं या कोई नियम एवं शर्त निर्धारित की जाती है, जिससे आवंटित स्थल प्रभावित हो तो इन नियमों/शर्तों के अनुसार कार्यवाही की जायेगी जो द्वितीय पक्ष को मान्य/बाध्य होगी। इस सम्बन्ध में द्वितीय पक्ष को प्रथम पक्ष से किसी भी प्रकार का प्रतिकर पाने का कोई अधिकार नहीं होगा।

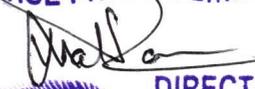
कमश 09/1-

For and behalf of
Gorakhpur Development Authority



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LAKEVERSE PRIVATE LIMITED



DIRECTOR





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- 40- यह कि किसी भी दशा में 100 Visitors से अधिक क्षमता के रेस्टोरेन्ट की अनुमति नहीं होगी तथा इसका उपयोग रात्रि में पर्यटकों के विश्राम के लिए नहीं किया जायेगा।
- 41- यह कि Visitors के लिये पार्किंग की जिम्मेदारी द्वितीय पक्ष की स्वयं की होगी।
- 42- यह कि नया सवेरा पर निर्धारित स्थान पर ही फ्लोटिंग रेस्तरा चलाने की अनुमति होगी।
- 43- यह कि किसी भी प्रकार के मादक पदार्थ का सेवन बिना सक्षम स्तर से लाईसेन्स प्राप्त किये प्रतिबन्धित रहेगा।
- 44- यह कि प्रस्तावित फ्लोटिंग रेस्तरा को किसी अन्य एजेन्सी को Sublet नहीं किया जायेगा।
- 45- यह कि विद्युत/प्रकाश इत्यादि की व्यवस्था द्वितीय पक्ष को स्वयं करनी होगी।
- 46- यह कि Soild waste disposal हेतु Zero waste management policy का पालन द्वितीय पक्ष को करना होगा। जिस हेतु Pollution विभाग की अनापत्ति द्वितीय पक्ष को प्राप्त करनी होगी।
- 47- यह कि रात्रि 11.00 बजे के पश्चात् फ्लोटिंग रेस्तरा के संचालन की अनुमति नहीं होगी। रात्रि 11.00 बजे से 12.00 बजे का समय फ्लोटिंग रेस्तरा की सफाई/रख-रखाव के लिए अनुमन्य होगा।
- 48- यह कि Wet land होने के कारण पर्यावरण विभाग की NOC प्राप्त करनी होगी।
- 49- यह कि द्वितीय पक्ष को फ्लोटिंग रेस्तरा के संचालन हेतु नगर निगम की अनापत्ति प्राप्त करनी होगी।
- 50- यह कि GDA के कर्मचारियों एवं उनके परिवार के सदस्यों को 20% की छूट द्वितीय पक्ष द्वारा प्रदान की जायेगी।
- 51- यह कि प्रथम पक्ष द्वारा यदि झील में पर्यटन हेतु अन्य फ्लोटिंग रेस्तरा अथवा बोटिंग के संचालन की अनुमति दी जाती है या पूर्व में अनुमति दी गयी है, तो द्वितीय पक्ष को कोई आपत्ति नहीं होगी।
- 52- यह कि उपरोक्त के अलावा अन्य किसी विभाग की अनापत्ति की आवश्यकता होगी तो वह भी द्वितीय पक्ष को उपलब्ध करानी होगी।

कमश12...../-

For and behalf of
Gorakhpur Development Authority

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LAKEVERSE PRIVATE LIMITED



DIRECTOR



आवेदन सं०: 202200950032126

पट्टा विलेख/ कबूलियतनामा

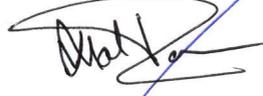
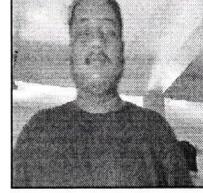
बही सं०: 1

रजिस्ट्रेशन सं०: 13318

वर्ष: 2022

प्रतिफल- 99452079 स्टाम्प शुल्क- 1489500 बाजारी मूल्य - 0 पंजीकरण शुल्क - 994600 प्रतिलिपिकरण शुल्क - 80 योग : 994680

श्री लेकवर्स प्राइवेट लिमिटेड हूमायपुर उत्तरी गोरखपुर द्वारा
विशाल रमन अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री अवधेश रमन
व्यवसाय : अन्य
निवासी: जगेश्वर भवन जगेश्वर पासी चौक हूमायपुर उत्तरी गोरखपुर

श्री, लेकवर्स प्राइवेट लिमिटेड हूमायपुर उत्तरी गोरखपुर द्वारा
ने यह लेखपत्र इस कार्यालय में दिनांक 18/08/2022 एवं 01:08:24 PM बजे
निबंधन हेतु पेश किया।

विशाल रमन अधिकृत पदाधिकारी/ प्रतिनिधि

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

प्रसेनजीत कुमार सिंह
उप निबंधक :सदर द्वितीय
गोरखपुर
18/08/2022

संदीप कुमार सिंह कनिष्ठ सहायक
निबंधक लिपिक
18/08/2022



(09)

- 33- यह कि फ्लोटिंग रेस्तरा के संचालन एवं व्यवस्था के सम्बन्ध में पर्यावरण सम्बन्धी कानूनों का अनुपालन द्वितीय पक्ष को सुनिश्चित करना होगा।
- 34- यह कि द्वितीय पक्ष द्वारा उपरोक्त समस्त नियम एवं शर्तों का अनुपालन सुनिश्चित किया जायेगा। उपरोक्तानुसार उल्लिखित किसी एक अथवा अधिक नियम एवं शर्तों का द्वितीय पक्ष द्वारा उल्लंघन किये जाने पर अथवा किसी कानून का उल्लंघन किये जाने पर अथवा शासकीय तथा न्यायालय द्वारा पारित आदेशों का परोक्ष अथवा अपरोक्ष रूप से अनुपालन न किये जाने पर अथवा सन्तोषजनक सेवा व व्यवस्था प्रदान न किये जाने की स्थिति में जमा समस्त जमानत धनराशि जब्त करने का पूर्ण अधिकार उपाध्यक्ष, गोरखपुर विकास प्राधिकरण, गोरखपुर को होगा। ऐसी दशा में द्वितीय पक्ष को कोई क्षतिपूर्ति या मुआवजा देय नहीं होगा।
- 35- यह कि फ्लोटिंग रेस्तरा के संचालन की गतिविधि हेतु उपलब्ध कराये गये स्थल पर कोई क्षति कारित नहीं की जायेगी।
- 36- यह कि लाइफ गार्ड टीम के साथ सुरक्षा सम्बन्धी सभी उपकरण यथा लाइफ जैकेट, फर्स्ट ऐड किट, आक्सीजन केन, हाई पावर टार्च आदि हर समय उपलब्ध रखने की जिम्मेदारी द्वितीय पक्ष की होगी।
- 37- यह कि द्वितीय पक्ष को सम्पूर्ण एरिया को "No Smoking Zone" के रूप में विकसित करते हुये अग्नि से सुरक्षा सम्बन्धी उपायों के साथ सभी आवश्यक उपकरणों की स्थल पर व्यवस्था करनी होगी तथा अग्नि शमन विभाग की अनापत्ति प्राप्त करनी होगी।
- 38- यह कि फ्लोटिंग रेस्तरा का स्वामित्व द्वितीय पक्ष का होगा। फ्लोटिंग रेस्तरा का Design and Fabrication कुशल इन्जीनियर्स/एक्सपर्ट की देखरेख में इस हेतु निर्धारित विशिष्टियों एवं IS Code के प्राविधानों के अनुसार स्वयं के खर्च पर कराना होगा तथा Structure Safety का प्रमाण-पत्र देना होगा। फ्लोटिंग रेस्तरा के दो तल से अधिक के निर्माण की अनुमति नहीं होगी।
- 39- यह कि फ्लोटिंग रेस्तरा नया एवं पूर्ण रूप से चालू स्थिति में होना चाहिए।

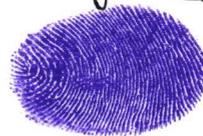
कमश 10/-

For and behalf of
Gorakhpur Development Authority

AE

LAKEVERSE PRIVATE LIMITED

DIRECTOR



आवेदन सं०: 202200950032126

पट्टा विलेख/ कबूलियतनामा

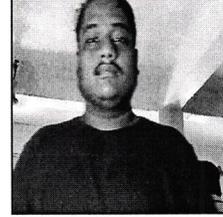
बही सं०: 1

रजिस्ट्रेशन सं०: 13318

वर्ष: 2022

प्रतिफल- 99452079 स्टाम्प शुल्क- 1489500 बाजारी मूल्य - 0 पंजीकरण शुल्क - 373000 प्रतिलिपिकरण शुल्क - 80 योग : 373080

श्री लोकवर्स प्राइवेट लिमिटेड हूमायूपुर उत्तरी गोरखपुर द्वारा
विशाल रमन अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री अवधेश रमन
व्यवसाय : अन्य
निवासी: जगेश्वर भवन जगेश्वर पासी चौक हूमायूपुर उत्तरी गोरखपुर

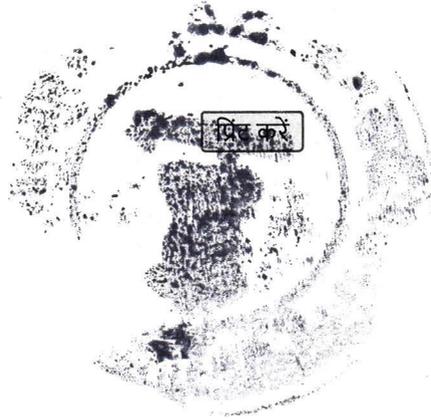
श्री, लोकवर्स प्राइवेट लिमिटेड हूमायूपुर उत्तरी गोरखपुर द्वारा
ने यह लेखपत्र इस कार्यालय में दिनांक 18/08/2022 एवं 01:08:24
PM बजे
निबंधन हेतु पेश किया।

विशाल रमन अधिकृत पदाधिकारी/
प्रतिनिधि

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

प्रसेनजीत कुमार सिंह
उप निबंधक :सदर द्वितीय
गोरखपुर
18/08/2022

संदीप कुमार सिंह कनिष्ठ सहायक
निबंधक लिपिक
18/08/2022



(17)

- 53- यह कि शर्तों आदि के सम्बन्ध में विवाद की स्थिति में विवाद का निस्तारण आर्बिट्रेशन एण्ड कन्सीलिएशन एक्ट 1996 के प्राविधानों के अनुसार होगा।
- 54- यह कि फ्लोटिंग रेस्तरां का संचालन एन0जी0टी0 के नियमों/आदेशों के अधीन होगा।
- 55- यह कि किसी भी प्रकार के विवाद होने की दशा में न्यायिक क्षेत्र गोरखपुर होगा।
- यह इकरारनामा दिनांक 17-08-2022 को हस्त कि गोरखपुर विकास प्राधिकरण, गोरखपुर जरिये श्री कुंज लक्ष्मी, सहायक अभियन्ता प्रथम पक्ष व लेकवर्स प्राइवेट लिमिटेड, हुमाँयूपुर उत्तरी, गोरखपुर बजरिये निदेशक, श्री विशाल रमन पुत्र श्री अवधेश रमन निवासी जगेश्वर भवन, जगेश्वर पासी चौक, हुमाँयूपुर उत्तरी, गोरखपुर द्वितीय पक्ष के मध्य निष्पादित हुआ।

यह कि रामगढ़ताल परियोजना में "नया संवेरा" पर स्वयं के संसाधनों सहित फ्लोटिंग रेस्तरां (Floating Restaurant) संचालित करने हेतु प्लेट फार्म नं0-2 का अंश भाग संलग्न साइट प्लान के अनुसार तट(घाट) "जहां है जैसा है" के आधार पर द्वितीय पक्ष को किराये पर दिया गया है, जिसकी चौहद्दी निम्नवत है :-

पूरब- रामगढ़ ताल

पश्चिम- रामगढ़ ताल

उत्तर- रामगढ़ ताल

दक्षिण- चैदल पक्ष नया संवेरा

कमरा 12/-

For and behalf of
Gorakhpur Development Authority


JAE

LAKEVERSE PRIVATE LIMITED


DIRECTOR



आवेदन सं०: 202200950032126

बही सं०: 1

रजिस्ट्रेशन सं०: 13318

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पट्टा दाता: 1

श्री कुंज बिहारी सहायक अभि० गोरखपुर विप्रा गोरखपुर के द्वारा चंद्रिका प्रसाद , पुत्र
श्री मिश्रीलाल

निवासी: गोरखपुर विप्रा गोरखपुर

व्यवसाय: अन्य

पट्टा गृहीता: 1

श्री लेकवर्स प्राइवेट लिमिटेड हूमायपुर उत्तरी गोरखपुर के द्वारा विशाल रमन , पुत्र श्री
अवधेश रमन

निवासी: जगेश्वर भवन जगेश्वर पासी चौक हूमायपुर उत्तरी गोरखपुर

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया | जिनकी पहचान

पहचानकर्ता : 1



श्री अक्षय आनंद , पुत्र श्री आनंद कुमार

निवासी: राजेन्द्र नगर गोरखपुर

व्यवसाय: अन्य

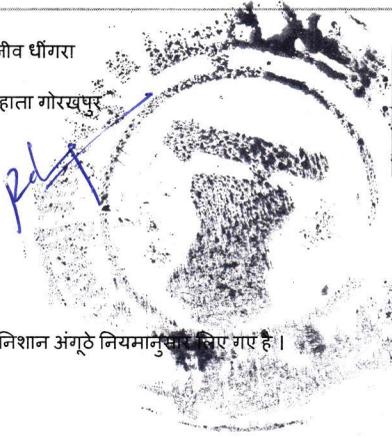
पहचानकर्ता : 2



श्री रक्ष राजीव धींगरा , पुत्र श्री राजीव धींगरा

निवासी: 299 एफ दक्षिणी बेतियाहाता गोरखपुर

व्यवसाय: अन्य

ने की | प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।
टिप्पणी :

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

प्रसेनजीत कुमार सिंह
उप निबंधक : सदर द्वितीय
गोरखपुर
18/08/2022संदीप कुमार सिंह कनिष्ठ सहायक
निबंधक लिपिक गोरखपुर
18/08/2022

प्रिंट करें

(17)

यह कि इस इकरारनामा पर पक्षकारों ने सोच-समझ कर हस्ताक्षर किया कि वक्त पर काम आवें। इसकी पाबन्दी पक्षकारों के वारिसान पर भी होगी।

For and behalf of
Gorakhpur Development Authority

प्रथम पक्ष

हस्ताक्षर

सचिव, गोरखपुर विकास प्राधिकरण, गोरखपुर।

सहायक सम्पत्ति अधिकारी
गोरखपुर विकास प्राधिकरण
गोरखपुर

गवाह :- (1)

(2)

राममणि
(दिगिठ)

LAKEVERSE PRIVATE LIMITED

DIRECTOR

द्वितीय पक्ष

लेकवर्स प्राइवेट लिमिटेड, हुमाँयपुर उत्तरी,
गोरखपुर बजारिये निदेशक, श्री विशाल रमन
पुत्र श्री अवधेश रमन निवासी जगेश्वर भवन,
जगेश्वर पासी चौक, हुमाँयपुर उत्तरी,
गोरखपुर।

गवाह :- (1) श्री अक्षय आनन्द
पुत्र श्री आनन्द कुमार,
निवासी राजेन्द्र नगर,
गोरखपुर।

रज्जीव
(2) श्री रक्ष धींगरा,
पुत्र श्री रज्जीव धींगरा,
निवासी 299एफ दक्षिणी
बेतियाहाता, गोरखपुर।

आवेदन सं०: 202200950032126

बही संख्या 1 जिल्द संख्या 18902 के पृष्ठ 39 से 62 तक क्रमांक 13318 पर दिनांक 18/08/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

प्रसेनजीत कुमार सिंह

उप निबंधक : सदर द्वितीय

गोरखपुर

18/08/2022



Application Details

Application Number: 202200950032126

Date:17-08-2022

Nature Of Behavior: Ledger Number (1)

Type Of Instrument: Lease Deed

Presenter Details

Applicant Name: Vishal Raman

E-Mail:

Mobile Number: 9711913579

No. of Properties:

Description Of Property Condition

District: Gorakhpur

Tehsil: Gorakhpur

Ward: Haveli

Colony/Village: Talramgarh

Property Description: Ramgarh Lake Naya Savera

Source Of Property: Authority Council Other Heritage

By Period: Year Month

15 0

Average Annual Rent: 5430000

Evaluation: 99452079

Type Of Property

Return:99452079

Specific Number of Assets:

Electrical Connection Number:

Water Composition Number:

Property Valuation Statement

Actual Market Value:

Total Stamp Duty Payable : 1489500
1489500/-

Actual Stamp Value :

Total Registration Fee Payable : 373000

Property Boundary

East	West	South	North
Ramgarh Tal	Ramgarh Tal	Ramgarh Tal	Pedestriannayasavera

Details Of Fees Received From All Properties

Market Value: 0
0

Actual Market Value :

Total Stamp Duty Payable: 1489500/-

Actual Stamp Duty: 1489500/-

Total Registration Fee : 994600/-

Other Details

Total Number Of Pages In The Form (Both Sides) : 24

Copying Fee : 80

Application no	Ledger number - (1)				Application date	Type of paper
Serial no	Type of Party	Name	Father/Mother/Husband/Other name	Permanent address	Occupation	Presenting
1	Lessor	Shri Kunj Bihari	Son of Shri Mishrilal	Gorakhpur mode Gorakhpur	other	General power of Attorney
2	Lessee	Shri Lakewors private limited	Son of Shri Awadesh Raman	Jageshwar Bhawan Jageshwar passi chowk , Humayupur South Gorakhpur	Other	Official representative
3	First Witness	Shri Akshay Anand	Son of Shri Anand Kumar	Rajendra Nagar Gorakhpur	Other	
4	Second Witness	Shri Raksh Rajeev Dhingra	Son of Shri Rajeev Dhingra	299 F North Bettiah Hatha Gorakhpur	Other	

Note: - The applicant has successfully selected the "Appointment for Document Registration" date:- 18-08-2022, Counter 3, Time: 12.00 PM - 12.10 PM on 18-08-2022. Please appear at the concerned sub-registrar office on 18-08-2022, Counter 3, Time: 12.00 PM-12.10 PM and complete the registry work.

AGREEMENT

This Agreement was executed today on 17/08/2022 between Gorakhpur Development Authority, Gorakhpur through Shri Kaj Bihari, Assistant Engineer-717 (First Party) and Lacquers Private Limited, Humayunpur North, Gorakhpur through Director, Shri Vishal Raman son of Shri Awadhesh Raman resident of Jageshwar Bhawan, Jageshwar Pasi Chowk, Humayunpur North, Gorakhpur (Second Party).

That on the basis of license to operate a floating restaurant with own resources at "Naya Savera" in Ramgarhtal project, the first party has agreed to give a part of the available platform no. 2 on the basis of bank (ghat) "as is where is" as per the attached site plan on the following conditions, which are also accepted by the second party. Therefore, both the parties without any pressure and voluntarily enter into the following agreement:-

1-That for the said shore (ghat), the second party has deposited Rs. 2,00,000.00 online on 09.06.2022 as security amount to participate in the e-auction and the second party has quoted the highest bid of Rs. 4,52,500.00 per month as monthly rent in the e-auction, on which the first party has accepted to give the license. As per rules, the second party will also have to pay GST on the said rent amount.

2-That after adjustment of Earnest Money Rs. 2,00,000.00 from Rs. 10,00,000.00 desired by the second party as security amount, the remaining Rs. 8,00,000.00 has been deposited by the second party in the fund of the first party through Challan No. 6287 dated 25.07.2022 and one month's advance rent Rs. 4,52,500.00 and 18 percent GST Rs. 81,450.00, thus a total of Rs. 5,33,950.00 has been deposited by the second party in the fund of the first party through Challan No. 6288 dated 25.07.2022, which is accepted by the first party.

3-That the second party will have to deposit the monthly rent amount in the Authority fund with an increase of 10 percent after every three years.

4-That the second party will have to pay the highest bid rent amount of Rs. 4,52,500.00 along with GST as per rules in the fund of the first party, which will be payable by 07th of every month from September-23, six months after the construction of the floating restaurant.

5-That on delay in payment of the amount/rent required by the first party by the second party, penalty interest at the rate of 18% and GST payable on it will have to be paid, which will be payable for a maximum of 03 months. On not paying the rent amount continuously for 03 months, the security amount will be confiscated and the allotment/license will be cancelled by the Vice President, Gorakhpur Development Authority, Gorakhpur.

6-That the second party will have to construct the floating restaurant within six months from the date of commencement of work at its own expense as per the terms of the NOC.

7-That the second party will be permitted to operate the floating restaurant for 15 years, which can be extended by another 5 years if the work is satisfactory.

That the rates for food and beverages for running the floating restaurant will be determined by the second party at market rates and the second party will be responsible for paying any government taxes etc.

9- That if the second party does not pay the rent in time to the fund of the first party, then he will have to pay penal interest at the rate of 18 percent and the GST due thereon.

10- If the second party does not deposit the rent amount for 03 months continuously, then the first party will have the right to confiscate the deposited security amount, cancel the tenancy and take back the possession.

11- That the second party will have to obtain permission from the first party as per the rules for operating a floating restaurant at the specified place and thereafter the second party will have to regularly deposit the prescribed rent in the fund of the first party. The second party will not make any kind of permanent structure/construction at the said place otherwise the first party will have the right to cancel the allotment/contract and take back possession of the place.

12- That the second party shall be responsible for obtaining necessary permission, registration and permit etc. from the concerned departments / competent authorities for operating the floating restaurant as per the prescribed procedure and rules and all expenses incurred in this regard shall be borne by the second party.

13- That the Second Party shall also be responsible for employing the necessary staff / consultants / experts for the smooth running of the Floating Restaurant and all expenses incurred in this regard shall be borne by the Second Party.

14- That the second party will operate the floating restaurant as per the purpose mentioned in the site license given by the first party. Apart from this, it cannot be used for any other purpose.

15- That the second party will himself carry on the business of the floating restaurant and will not allow any other person, who is not a member of his family, to occupy it in any capacity without the permission of the first party nor will he give it on rent to anyone else.

16- That the Second Party shall not have the right to transfer the Floating Restaurant to any person.

17- That the second party will be responsible for obtaining the necessary clearance (NOC) from the concerned departments for food control, drinking water, electricity, fire fighting, zero waste disposal etc. for running the floating restaurant and all the necessary expenses in this regard will be borne by the second party.

18- That the second party shall not pay any interest on the amount of Rs. 10,00,000.00 (Rupees ten lakhs) deposited with the first party as security deposit. If the second party has any kind of dues of the first party, then the first party shall be free to adjust it with the security deposit.

19- That in order to ensure arrangements as per the prescribed rules and conditions for operating the floating restaurant with its own resources, the first party shall have the right to inspect from time to time and the Vice-Chairman of the Authority and the officers/employees/experts and consultants of the Authority authorized by him shall have the right to conduct the inspection and in case any irregularity or any act related to violation of the prescribed rules and conditions is found during the inspection in any part/section of the operation, the first party shall be free to issue appropriate directions to the second party and take other necessary action.

20- That all necessary duties/taxes will have to be paid by the Second Party.

21- That the First Party shall have the right to issue necessary instructions from time to time for the operation of the Floating Restaurant and it shall be binding on the Second Party to comply with the said issued instructions.

22- That the second party shall be responsible for the systematic and efficient operation of the floating restaurant and for the necessary maintenance, cleanliness etc. and if due to any disorder, accident, mishap or coincidence any customer, beneficiary, employee or any visitor of the project

is harmed and claims compensation, then the second party shall be responsible for compensating him.

23-That the second party or its employees will not misbehave or quarrel with the guests or tourists and the second party will be fully responsible for their safety.

24-That the Second Party will not indulge in any illegal or immoral act apart from operating the Floating Restaurant nor will it provide permission or shelter to anyone for committing such illegal or immoral act.

25-That in case of non-compliance of the terms of the license/contract executed between the first party and the second party, it can be terminated by giving notice as per rules. In the above situation, no compensation of any kind will be payable to the second party.

26-That in case of expiry/cancellation of the license, if the second party closes the operation of the floating restaurant and has received any equipment/material from the first party, then the said material will have to be returned to the first party in the same condition.

27- That for operating the floating restaurant, the second party shall take a comprehensive insurance at its own expense for the safety of the property and to provide compensation in respect of any accident etc.

28-That the second party will be responsible for the safety of aquatic life in the operating area.

29-That water is naturally available in the lake. Hence, in case the level of the lake is low or high and if the operation of the floating restaurant is affected during the cleaning of the lake, then no claim of the second party will be valid.

30-That in case of natural calamity, the decision of the Vice Chairman, Gorakhpur Development Authority, Gorakhpur regarding exemption of rent shall be final.

31-That the second party will bear the full responsibility of proper maintenance, cleanliness etc. of all the places related to the services and facilities operated under the floating restaurant at its own expense.

32-That if any order/directive is issued by the Development Authority/Municipal Corporation/Irrigation Department/Government and Hon'ble Court to the second party in relation to the site specified in the lake or any rules and conditions are determined, which affect the allotted site, then action will be taken according to these rules/conditions which will be acceptable/binding to the second party. In this regard, the second party will not have any right to get any kind of compensation from the first party.

33-That the second party will have to ensure compliance with environmental laws regarding the operation and management of the floating restaurant.

34-That the second party will ensure compliance of all the above terms and conditions. In case of violation of any one or more of the above mentioned terms and conditions by the second party or violation of any law or non-compliance of the orders passed by the government and the court directly or indirectly or non-provision of satisfactory service and arrangements, the Vice Chairman, Gorakhpur Development Authority, Gorakhpur will have full right to confiscate the entire security amount deposited. In such a situation, no compensation or damages will be payable to the second party.

35-That no damage shall be caused to the site provided for the operation of the floating restaurant.

36-It shall be the responsibility of the second party to keep all safety related equipment such as life jackets, first aid kit, oxygen canes, high power torch etc. available with the life guard team at all times.

37- That the second party will have to develop the entire area as a "No Smoking Zone" and will have to arrange for all necessary equipment along with fire safety measures at the site and will have to obtain no objection certificate from the fire department.

38-That the floating restaurant will be owned by the second party. The design and fabrication of the floating restaurant will have to be done at own expense under the supervision of skilled engineers/experts as per the specifications prescribed for this purpose and the provisions of IS Code and a certificate of structure safety will have to be given. The floating restaurant will have to be constructed on more than two floors. Not allowed

39-That the floating restaurant should be new and in fully functional condition.

40-That under no circumstances will a restaurant be permitted to have a capacity of more than 100 visitors and it will not be used for resting tourists at night.

41-That the second party itself will be responsible for parking for the visitors.

42-That floating restaurant will be allowed to run only at the designated place at Naya Savera.

43- That consumption of any type of intoxicant will be prohibited without obtaining a license from the competent level.

44-That the proposed floating restaurant will not be sublet to any other agency.

45-That the second party will have to make arrangements for electricity/light etc.

46- That the second party will have to follow the Zero waste management policy for soil waste disposal. For which the second party will have to obtain no objection certificate from the Pollution Department.

47-That the floating restaurant will not be allowed to operate after 11.00 pm. The time from 11.00 pm to 12.00 pm is for cleaning/maintenance of the floating restaurant Will be permissible.

48- That since it is wet land, NOC from the Environment Department will have to be obtained.

49-That the second party will have to obtain no objection certificate from the Municipal Corporation for operating the floating restaurant.

50-That 20% discount will be provided to the employees of GDA and their family members by the second party.

51-That if the first party gives permission or has already given permission to operate other floating restaurant or boating for tourism in the lake, then the second party will have no objection.

52-That if apart from the above, no objection certificate from any other department is required, that too will have to be provided to the second party.

53- That in case of dispute in respect of the terms and conditions etc., the dispute shall be settled in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

54-That the operation of the floating restaurant shall be subject to the rules/orders of NGT.

55-That in case of any dispute the judicial area will be Gorakhpur.

This Agreement is executed on 17-08-2022 as the case may be, between Gorakhpur Development Authority, Gorakhpur through Shri Kuj Lahari, Assistant Engineer, First Party and Lakevers Private Limited, Humayunpur North, Gorakhpur through Director, Shri Vishal Raman son of Shri Awadhesh Raman resident of Jageshwar Bhawan, Jageshwar Pasi Chowk, Humayunpur North, Gorakhpur, Second Party.

That a part of platform no.2 has been given on rent to second party on "as is where is" basis for operating a floating restaurant with own resources at "Naya Samwera" in Ramgarhtal project as per the attached site plan, whose boundaries are as follows:-

East- Ramgarh Lake

West Ramgarh Tal

Answer- Ramgarh Tal

South - Walking side New Dawn

That the parties signed this agreement after careful consideration so that it would be useful at the right time. Its binding will be on the heirs of the parties as well.

First Party

Secretary, Gorakhpur Development Authority, Gorakhpur.

Second Party

Lakeverse Private Limited,
Humayunpur North,
Gorakhpur Through Director,
Shri Vishal Raman Son Of
Shri Awadhesh Raman
Resident Of Jageshwar
Bhawan, Jageshwar Pasi
Chowk, Humayunpur North,
Gorakhpur.

Application No.: 202200950032126

Lease Deed/ Acceptance Deed

Ledger No.: 1

Registration No.: 13318

Year:2022

Consideration- 99452079 Stamp Duty 1489500 Market Value Registration Fee 373000 Copying Fee 80 POG: 373080

Vishal Raman Authorized Officer/Representative by Shri Lakeverse

Private Limited Humayupur North Gorakhpur

S/o Shri Awadhesh Raman

Occupation: Other

Resident: Jageshwar Bhawan Jageshwar Pasi Chowk Humayunpur North Gorakhpur

Vishal Raman Authorized Officer/Representative

By Shri Lakevars Pvt. Ltd. Humapupur North Gorakhpur

has filed this document in this office on 18/08/2022 and 01:08:24

at PM

Presented For Registration

Signature Of Registration Officer

Prasenjit Kumar Singh

Deputy Registrar Sadar II

Gorakhpur

18/08/2022

Sandeep Kumar Singh Junior Assistant

Registrar Clerk

18/08/2022

Application No: 202200950032126

Ledger No. 1

Registration No.: 13318

Year: 2022

Execution document, hearing and understanding the matter and amount received Rs. as per the document.

Leaseholders

Sri Kunj Bihari Assistant Abhi: Gorakhpur Brahmin Gorakhpur by Chandrika Prasad, Pur Shri Mishrilal

Resident: Gorakhpur Vipa Gorakhpur

Occupation: Other

Leased 1

Shri Lakevars Private Limited, Humayunpur, North Gorakhpur By Vishal Raman, son of Shri Awadhesh Raman

Resident of Jageshwar Bhawan Jageshwar Pasi Chowk Humayunpur Uttali Gorakhpur

Occupation: Other

Who accepted the execution. Whose identity

Identifier: 1

Shri Akshay Anand Son of Anand Kumar

Resident: Rajendra Nagar Gorakhpur

Occupation: Other

Identifier: 2

Shri Raksha Rajeev Dhingra, son of Shri Rajeev Dhingra

Resident 299 F South Bettiahata Gorakhpur

Occupation: Other

Signature of Registration Officer
Deputy Registrar Sadar II Gorakhpur 18/08/22

Sandeep Kumar Singh Junior Assistant

Registrar Clerk Gorakhpur

18/08/2022

Application No.: 202200950032126

Book No. Pages 39 to 62 of Volume No. 18902, Serial No. 13318, registered on 18/08/2022.

Signature of Registration Officer

Prasenjit Kumar Singh

Deputy Registrar: Sadar II

Gorakhpur 18/08/2022

TRUE TRANSLATED COPY

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

213743/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2024**Date: 25/06/2024****To,****M/s****M/s LAKEVERSE PRIVATE LIMITED****Float Platform No.2, Next to Indian Flag, Nauka Vihar, Ramgarh
Lake Tehsil-Sadar, Distt-Gorakhpur,GORAKHPUR,273001****Application Id-
26946085**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **M/s LAKEVERSE PRIVATE LIMITED** located at **Float Platform No.2, Next to Indian Flag, Nauka Vihar, Ramgarh Lake Tehsil-Sadar, Distt-Gorakhpur,GORAKHPUR,273001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s LAKEVERSE PRIVATE LIMITED **granted for the period from 25/06/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Restaurant Service-100 Seat Approx	100	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	5.0 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	D.G. Set of 200 KVA	H.S.D.	01	Sulphur Dioxide	As per Board Norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Sulphur Dioxide	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent shall be subject to order's of Hon'ble NGT in OA no. 438/2018. This consent for M/S LAKEVERSE PVIATE LIMITED, Float Plateform No.2, Next to Indian Flag, Nauka Vihar, Ramgarh Lake Tehsil-Sadar, Distt-Gorakhpur is valid for Restaurant Service- 100 Seat Approx. (Lodging, Room Service).
2. The hotel unit shall submit permission or licenses of Fire act and Food Safety Act. Regulations and conditions of the explosive and fire safety authorities shall be strictly adhered to all the time.
3. The hotel Unit shall comply with all the direction passed by Hon'ble NGT on dated 17.10.2022 in OA No.438/2018 Arti V/s Central Ground Water Authority. Unit shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh

Pollution Control Board for protection and safeguard of environment from time to time.

4. Balance consent fee will be payable if found so.

5. The unit shall install the adequate capacity of Sewage Treatment Plant (STP) for treatment of domestic sewage generated from premises within 03 months as per proposal submitted to this office for reuse treated effluent in utility and gardening purpose.

6. The hotel unit shall develop Green Belt area of Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

7. There shall not be any fugitive emission from the premises.

8. The hotel unit shall obtain prior approval before making any modification in product/process/discharge/plant machinery.

9. The hotel unit shall be obtained N.O.C. from State Ground Water Authority (S.G.W.A.) for ground water obstruction & the copy of the same shall be submitted to this office within 03 months.

10. Solid Waste generated from unit should be disposed such a way not to deteriorate surrounding environment. Unit shall comply the provisions of Solid Waste Rules 2016.

11. This consent is granted on the basis of the other documents furnished by the applicant. If the statement furnished in document is found false or in the case of noncompliance of integrated consent to operate conditions the consent issued will be withdraw/cancelled.

12. Exhaust stack of D.G sets should be prescribed height above roof top and for control noise acoustic enclosure should be installed. DG set should be operated only in absence of electricity supply.

13. The hotel Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, Hazardous and Other Wastes (Management and Tran boundary) Rules- 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016 and direction issued by Hon'ble National Green Tribunal, New Delhi in order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

14. The hotel unit shall comply the provisions of Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain National Ambient Air Quality in respect of Noise Day time (6 AM to 10 PM) - 65 dB (A) Night time (10 PM to 6 AM) - 55 dB (A).

15. This consent is valid for present installed air/water/noise pollution sources. Unit will have to take prior permission from the Board in any type of expansion in air/water/noise pollution sources in the unit. Complaint against unit, if lodged, The Board has rights to revoke the issued consent if unit found in noncompliance of the conditions during sudden inspections.

16. For renewal of the consent in case of continuance of discharge/operation of the unit, application in the prescribed form shall be submitted through the web portal Online System 2 months prior to the date of expiry.

17. Arrangements shall be provided for rain water harvesting and for utilization of harvested rain water. The rain water harvest system shall be at least 20 m away from the soak pit.

18. Non-biodegradable wastes namely plastic shall be collected with due segregation and disposed of safely to genuine recyclers.

19. The hotel unit shall properly channelize the fugitive emission including emissions from cooking and kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions.

20. Preference should be given to cleaner fuels in N-CAP Gorakhpur so that the unit shall use approved fuel (e.g. LPG, P.N.G., Electric for tandoor, boiler etc.)

21. D.G. Set of 20 K.V.A. shall be equipped with acoustic enclosure with proper stack height in case of any new D.G. set to be installed separate N.O.C. should be obtain from the Board.

22. This C.T.O. will be revoked or cancelled in case of non compliance of the above consent conditions issued under Water (Prevention and Control of Pollution) Act. 1974 as amended 1978 and Air (Prevention and Control of Pollution) Act. 1981 an any valid complain received to this office against the industry.

AJEET
KUMAR
SUMAN
Digitally signed
by AJEET KUMAR
SUMAN
Date: 2024.06.25
14:06:47 +05'30'
Regional Officer

Copy to:

CEO 6 : UPPCB, Lucknow.

AJEET
KUMAR
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Digitally signed
by AJEET
KUMAR SUMAN
Date:
2024.06.25
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Regional Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

प्रारूप-छ (संलग्नक-6)**अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)**

यूआईडी संख्या : UPFS/2024/123686/GKP/GORAKHPUR/2273/CF0

दिनांक : 04-07-2024

प्रमाणित किया जाता है कि मेसर्स LAKEVERSE PVT LTD पता AT- FLOAT PLATFORM NO-2, NEXT TO INDIAN FLAG,NAUKA VIHAR, RAMGHARTAL,GORAKHPUR तहसील - SADAR प्लॉट एरिया 4303.75 sq.mt (वर्गमीटर), कुल कवर्ड एरिया 1190.33 (वर्ग मीटर), ब्लॉकों की संख्या - 1 जिसमे -

ब्लॉक/टावर	प्रत्येक ब्लॉक में तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
A	2	1	13.68 mt.

है। भवन का अधिभोग मेसर्स LAKEVERSE PVT LTD द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण अग्निशमन अधिकारी द्वारा दिनांक 08-07-2024 को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री LAKEVERS PVT LTD के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रश्रगत भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी Assembly के अन्तर्गत वैधता तिथि 08-07-2024 से 08-07-2027 तक 3 वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मेसर्स LAKEVERSE PVT LTD अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयवधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मेसर्स LAKEVERSE PVT LTD अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : 1-LAKEVERS PVT LTD द्वारा 01 विशिष्ट बनावट का (जलपोत डिजाइन) आइरन व वुडेन वर्क से निर्मित स्ट्रक्चर बनाया गया है। उक्त विशिष्ट निर्माण की ढांचागत मजबूती के सम्बन्ध में PWD से 03 माह के अन्दर उसकी मजबूती के सम्बन्ध में प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा।

2-उक्त विशिष्ट निर्माण का ड्राइंग का अनुमोदन 03 माह के अन्दर गोरखपुर विकास प्राधिकरण अथवा विमानपत्तन विभाग, जिस किसी से सम्बन्धित हो ड्राइंग का अनुमोदन प्राप्त करना अनिवार्य होगा।

3-फायर पम्प को सदैव आटोमोड पर रखना अनिवार्य होगा।

4-कार्यरत कर्मचारियों को 03 दिवस का अग्निशमन कार्य का प्रशिक्षण प्राप्त कराया जाना अनिवार्य होगा।

5-बिन्दू संख्या 1 व 2 का 03 माह के अन्दर अनुपालन सुनिश्चित न करने पर निर्गत NOC शून्य समझा जाय

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों , सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा | यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

**मुख्य अग्निशमन अधिकारी**

(डिजिटल रूप से हस्ताक्षरित)

Jai Prakash Singh

49E14DDDAB657D84AD71266898C61B1FE4333961

08-07-2024

निर्गत किये जाने का दिनांक : 08-07-2024

स्थान : GORAKHPUR

Form-6 (Annexure-6) Fire
Safety Certificate (Completion No Objection Certificate)

UID Number : UPFS/2024/123686/GKP/GORAKHPUR/2273/CFO
Date : 04-07-2024

This is to certify that M/s LAKEVERSE PVT LTD Address AT- FLOAT PLATFORM NO-2, NEXT TO INDIAN FLAG, NAUKA VIHAR, RAMGHARTAL, GORAKHPUR Tehsil SADAR Plot Area 4303.75 sq.mt (sq.mt), Total Covered Area 1190.33 (sq.mt), Block A Number - 1 in which -

Block/Tower	No. of floors in each block	No. of basements	Height
A	2	1	13.68mt

The building is being occupied by M/s LAKEVERSE PVT LTD. The fire prevention and fire safety systems installed in the building by them as per NBC and the related IS of Bureau of Indian Standards were inspected by the Fire Officer on 08-07-2024 with the building owner/building owner's representative Mr. LAKEVERS PVT LTD. The fire safety systems installed in the building were found to be installed as per the standards. Hence, the Fire Safety Certificate is being issued to the building in question under the NBC occupancy category Assembly for 3 years from the validity date 08-07-2024 to 08-07-2027 with the condition that all the fire fighting systems installed in the building as per the rules will be maintained and kept functional. M/s LAKEVERSE PVT LTD occupier will be fully responsible for any incident due to deficiencies found in the fire fighting systems installed in the building. If the issued fire safety certificate is not renewed within the prescribed time period, the issued fire safety certificate will be automatically considered cancelled, for which M/s LAKEVERSE PVT LTD occupier will be fully responsible.

Note: 1- LAKEVERS PVT LTD has built 01 special design (ship design) structure made of iron and wooden work. It will be mandatory to obtain a certificate regarding the structural strength of the said special construction from PWD within 03 months.

2-The drawing of the said specific construction shall be approved within 03 months by the Gorakhpur Development Authority or Airports Department, whichever

It will be mandatory to obtain approval of the relevant drawing.

3-It will be mandatory to always keep the fire pump on auto mode.

4-It will be mandatory for the working employees to undergo 03 days training on fire fighting work.

5- If compliance of points 1 and 2 is not ensured within 03 months, the issued NOC should be considered void

"This certificate is being issued on the basis of the records and information submitted by you. If these are found to be false, the issued certificate will not be valid. This certificate does not certify the ownership / occupancy of the land / building."

Date of Issue: 08-07-2024
Location: GORAKHPUR

Chief Fire Officer
(Digitally Signed)
Jai Prakash Singh
49E14DDDAB657084AD71266898C6181FE4333961
08-07-2024



Regional Water Testing Laboratory (Uttar Pradesh Jal Nigam, Gorakhpur)

Address: EWS 388,389,390 Rapti Nagar Phase-1, Medical Road,
Gorakhpur(U.P)-273003



CHEMICAL SAMPLE TEST REPORT

Rept. No	171/camp/lab-1	Date:	28/08/2024	Page No	1/1
Customer Details					
Office Name and Address					
Ref Letter No & Date	22/08/2024				
Basic details of sample					
District	Gorakhpur	Block	--		
Gram Panchayat	--	Village	--		
Habitation	--	Location	Lakeverse Private Limited (Float) Naukavihar, Ramgarhtal, Gorakhpur		
Water Source	R.O	Sample Code	51427 (C/24/08/21)		
Quantity of Sample	1000ml+500Acidified	Date of S.C.	22/08/2024		
Receiving Date	22/08/2024	S. Collector	Abhay Singh		
Sample Depositor	Abhay Singh				
Analysis Start Date	23/08/2024	Analysis Completion Date	23/08/2024		

Technical Data of Analysis

Sr. No	Analyzed parameters (Unit of Measurement)	Observed Value	Unit	Specified Values as per BIS 10500:2012		Ref. Method of Analysis
				Acceptable Limit	Permissible Limit	
1	Odour	Agreeable				
2	Turbidity	0.83	NTU	1	5	IS 3025 (Part 10):2023
3	pH (25°C)	7.69	--	6.5-8.5	No relaxation	IS 3025 (Part 11):2022
4	Total Dissolved Solids	97	mg/L	500	2000	IS 3025 (Part 16) :2023
5	Total Hardness	68	mg/L	200	600	IS 3025 (part 21) :2023
6	Total alkalinity	45	mg/L	200	600	IS 3025(Part 23):2023
7	Chloride as Cl	22	mg/L	250	1000	IS 3025(Part 32):2019
8	Calcium	36	mg/L	75	200	IS 3025(Part 40): 2023
9	Magnesium	28	mg/L	30	100	IS 3025(Part 46): 2023
10	Sulphate	6.629	mg/L	200	400	APHA 24th Edition 4500-SO, Method E Turbidimetric Method 2023
11	Nitrate	0.755	mg/L	45	No relaxation	APHA 24th Edition 4500-NO3 Method B UV Screening Method 2023
12	Iron	0.054	mg/L	1	No relaxation	APHA 24th Edition 3500-Fe Method B Phenanthroline Methods 2023
13	Arsenic	BDL	mg/L	0.01	No Relaxation	APHA 24th Edition 3500 Method B (Silver Diethyldithiocarbamate Method)

#BDL- Below Detection Limit, NA- Not Analyzed

** Parameter(s) above permissible limit are in bold digits.

- Note
1. This Certificate refers only to the particular sample(s) submitted for testing.
 2. This certificate shall not be reproduced, except in full, unless written permission for the publication of an approved abstract has.
 3. The test results reported in this certificate are valid at the time of and under the stated conditions of measurements.
 4. Sample will be stored up to 7 days (in case of non perishable items only) from the date of issue of tests reports unless.

Vishal Mand
Review By

Vishal Mand
Authorized Signatory

Laboratory Contact details: Email-labgorakhpur@gmail.com

Contact - +91 8604561988

-----End of Report-----



Regional Water Testing Laboratory, (Uttar Pradesh Jal Nigam, Gorakhpur)

Address: EWS 388,389,390 Rapti Nagar Phase-1, Medical Road, Gorakhpur(U.P)-273003

Page No 02/02

Environmental Condition

Temperature	24.9°C	Relative Humidity	49 %
-------------	--------	-------------------	------

Technical Data of Analysis

S. No	Analysed parameters (Unit of Measurement)	Observed Value	Unit	Specified Values as per BIS		Ref. Method of Analysis
				Acceptable Limit	Permissible Limit	
1	2	3		4	5	6
14	Fluoride	0.762	mg/L	1.0	1.5	APHA 24th Edition 4500-F Method C (Electrode Method) :2023
15	Conductivity	--	(Ms/cm)	NA	NA	IS:3025(Part 10):2017

#BDL- Below Detection Limit, NA- Not Analyzed

** Parameter(s) above permissible limit are in bold digits.

- Note
1. This Certificate refers only to the particular sample(s) submitted for testing.
 2. This certificate shall not be reproduced, except in full, unless written permission for the publication of an approved abstract has.
 3. The test results reported in this certificate are valid at the time of and under the stated conditions of measurements.
 4. Sample will be stored up to 7 days (in case of non perishable items only) from the date of issue of tests reports unless.

Vishal Anand
Review By

Authorized Signatory

Laboratory Contact details: Email-labgorakhpur@gmail.com

Contact - +91 8604561988

-----End of Report-----



Regional Water Testing Laboratory, (Uttar Pradesh Jal Nigam, Gorakhpur)

Address: EWS 388,389,390 Rapti Nagar Phase-1, Medical Road, Gorakhpur(U.P)-273003

BACTERIOLOGICAL SAMPLE TEST REPORT

Rept. No	171 / camp / lab - 1	Date:	28/08/2024	Page No	1/1	
Customer Details						
Office Name and Address						
Ref Letter No & Date		22/08/2024				
Basic details of sample						
District	Gorakhpur	Block	--			
Gram Panchayat	--	Village	--			
Habitation	--	Location	Lakeverse Private Limited (Float) Naukavihar, Ramgarhtal, Gorakhpur			
Water Source	R.O	Sample Code	51427			
Quantity of Sample	500 ml STERLIZED	Date of S.C.	22/08/2024			
Receiving Date	22/08/2024	S. Collector	Abhay Singh			
Sample Depositor	Abhay Singh					
Analysis Start Date	22/08/2024	Analysis Completion Date	24/08/2024			
Technical Data of Analysis						
Sr. No	Analyzed parameters (Unit of Measurement)	Observed Value	Unit	Specified Values as per BIS		Ref. Method of Analysis
				Acceptable Limit	Permissible Limit	
1	pH (25°C ± 2°C)	7.69		6.5-8.5	No relaxation	IS 3025 (Part 11):2017
2	Residual Chlorine	0	mg/L	0.2	1.0	IS 3025 (PART 26) : 1986
3	Total Coliform	0	CFU	0	CFU	APHA 23 rd Edition :2017
4	E. Coli	0	CFU	0	CFU	APHA 23 rd Edition :2017
Result : Satisfactory			Remark: Potable			
<p>Note 1. This Certificate refers only to the particular sample(s) submitted for testing.</p> <p>2. This certificate shall not be reproduced, except in full, unless written permission for the publication of an approved abstract has.</p> <p>3. The test results reported in this certificate are valid at the time of and under the stated conditions of measurements.</p> <p>4. Sample will be stored up to 7 days (in case of non perishable items only) from the date of issue of tests reports unless.</p>						
 Analysed By			 Authorized Signatory			
Laboratory Contact details: Email-labgorakhpur@gmail.com				Contact - +91 8604561988		

-----End of the Report-----

DEPARTMENT OF TOURISM
Government of Uttar Pradesh

दिनांक/Date: 16-01-2024

पंजीकरण सं./Registration No.: GOR/11/TP001/2024

REGISTRATION CERTIFICATE
(ACKNOWLEDGMENT LETTER)

प्रमाणित किया जाता है कि लेकवर्स प्राइवेट लिमिटेड
द्वारा प्रस्तावित फ्लोटिंग रेस्टोरेन्ट
रामगढ़ताल, गोरखपुर। को
उत्तर प्रदेश पर्यटन नीति 2022 के अंतर्गत पर्यटन इकाई के वर्ग फ्लोटल्स/फ्लोटिंग रेस्तरां
में पंजीकृत किया गया है। पंजीकरण की वैधता दिनांक 16-01-2024 से 22-11-2027 तक रहेगी।

Certified that Floating Restaurant
Ramgarhtal, Gorakhpur
proposed by LEKEVERSE PRIVATE LIMITED
in the Category Flotels/ Floating Restaurants Tourism Unit under Uttar Pradesh
Tourism Policy-2022, has been registered. Validity of registration is from 16-01-2024 to 22-11-2027

Director General
Uttar Pradesh Tourism

This certificate has been generated electronically and does not require a signature in ink.

यह अभिलेखित/पंजीकरण प्रमाण पत्र वित्तीय प्रोत्साहन/सब्सिडी हेतु किसी प्रकार प्रत्याभूति स्वयं प्रदान नहीं करता है। संबंधित इकाई को अनमन्य वित्तीय प्रोत्साहन पर्यटन नीति 2022 में निहित सभी पूर्ण शर्तों व प्रावधानों को पूर्ण करने पर ही उपलब्ध होगी।

The award of this registration certificate is not an indication that the proposed unit has been assessed to be eligible for benefits under the policy 2022 claim of each benefit shall be assessed on its own merits at the time of claim.



Form C

Government of Uttar Pradesh
Department of Food Safety and Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 12724031000368



- | | |
|---|---|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | M/S LAKEVERSE PRIVATE LIMITED
204, ISMAILPUR, Gorakhpur, Uttar Pradesh-273005 |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: | FLOAT PLATFORM NO-2, NAUKA BIHAR, RAMGARH TAL, NEXT TO INDIAN FLAG , Zone No-2, Gorakhpur, Uttar Pradesh-273010 |
| 3. Kind of Business / कारोबार का प्रकार: | Food Services - Club/Canteen
Food Services - Restaurants |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु : | No |
| 5. Category of License / अनुज्ञप्ति का वर्ग: | State License |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: Gorakhpur
Issued On / दिनांक: 07-09-2024 (New License)
Valid Upto: / वैधता: 06-09-2025 (For details, refer Annexure)

Designated Officer

Date : 07-09-2024 11:37:35
User Id : 109060
Verified through Mobile : 91XXXXXX54
License Grant on : 06-09-2024 21:43:51
License Issued On : 07-09-2024 11:37:35

Annexures:

- [1. Product Annexure](#)
- [2. Validity Annexure](#)
- [3. Non-Form C Annexure](#)
- [4. Conditions Of License](#)

Note:

- Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.**
- This License is only to commence or carry on food businesses and not for any other purpose.**
- This is computer generated license and doesn't require any signature or stamp by authority.**

4. Communications from FoSCoS are being sent to dkxxxxxxxxxxxxxxxxcom , LAxxxxxxxxxxxxxxxxCOM and 78xxxxx747 , 70xxxxx213.To update these details, visit FoSCoS portal.



Form C
Government of Uttar Pradesh
Department of Food Safety and Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **12724031000368**

Kind Of Business: Food Services - Restaurants

Sl.No.	Food Product Category
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	03 - Edible ices, including sherbet and sorbe
4	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
5	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
6	07 - Bakery products
7	11 - Sweeteners, including honey
8	12 - Salts, spices, soups, sauces, salads and protein products
9	14 - Beverages, excluding dairy products
10	15 - Ready-to-eat savouries
11	16 - Prepared Foods
12	18- Indian Sweets and Indian Snacks & Savouries products

Kind Of Business: Food Services - Club/Canteen

Sl.No.	Food Product Category
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	03 - Edible ices, including sherbet and sorbe
4	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
5	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
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8	12 - Salts, spices, soups, sauces, salads and protein products
9	14 - Beverages, excluding dairy products
10	15 - Ready-to-eat savouries
11	16 - Prepared Foods
12	18- Indian Sweets and Indian Snacks & Savouries products



Form C
Government of Uttar Pradesh
Department of Food Safety and Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **12724031000368**

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
07-09-2024	06-09-2025	07-09-2024	2000 INR	New	State Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.
3. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.
4. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.



Government of Uttar Pradesh
Department of Food Safety and Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **12724031000368**

Person in charge of operations

Name:	ALOK KUMAR AGARWAL	Qualification:	B.A
Contact No:	N/A	Mobile No:	7007985212
Email-ID:	LAKEVERSE.IN@GMAIL.COM		
Address :	13 CIVIL LINES, S S P ROAD NEAR PANJAB NATIONAL BANK, CIVIL LINES		
State:	Uttar Pradesh	District:	Gorakhpur
Pin Code:	273001	Photo Id Card:	Aadhar Card
Photo Id No:	539882421319	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	TEZ PRATAP	Qualification:	B.A
Contact No:	N/A	Mobile No:	7007985213
Email-ID:	LAKEVERSE.IN@GMAIL.COM		
Address :	50, VELPATHAR, BELPATHAR TALUKO MUHAMMADABAD, MUSTAFABAD		
State:	Uttar Pradesh	District:	Ghazipur
Pin Code:	233222	Photo Id Card:	Aadhar Card
Photo Id No:	975803560001	Photo Id Expiry Date:	N/A

Place / स्थान: Gorakhpur
 Issued On / दिनांक: 07-09-2024 (New License)

Designated Officer

Date :	07-09-2024 11:37:35
User Id :	109060
Verified through Mobile :	91XXXXXX54
License Grant on :	06-09-2024 21:43:51
License Issued On :	07-09-2024 11:37:35

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoss.fssai.gov.in>)

Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separates lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter ,ghee ,vanaspti ,edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall minimum a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil ,edible oil and their products shall be edible for license under this act ,unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil , 'semi refined' or 'raw grade I' , edible groundnut flour or edible coconut flour ,or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person ,and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil ,edible groundnut flour or edible coconut flour ,or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



AMRIT DHAROHAR

Implementation Strategy



An initiative
to promote
unique
conservation
values of
Ramsar Sites



Wetlands, ecosystems located at the interface of land and water, play a crucial role in securing human well-being and sustaining biological diversity. The Central Government, under the visionary leadership of Hon'ble PM Shri Narendra Modi, places high emphasis on wetlands conservation.

The Ramsar Convention is an intergovernmental treaty that provides the framework for national action and international cooperation for the conservation and wise use of wetlands and their resources.

India ratified the Convention in 1982. As a fulfilment of its commitments to the Convention and as a significant milestone on its 75th year of independence, India designated 75 wetlands to the list of Wetlands of International Importance of the Ramsar Convention.

Goal

The goal of Amrit Dharohar is 'to promote unique conservation values of Ramsar Sites'.

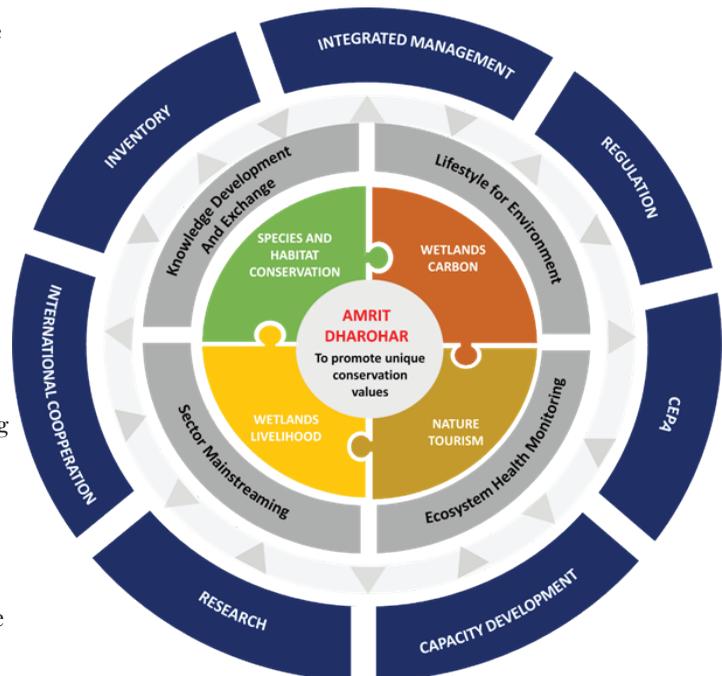
Purpose

The purpose is to maintain a healthy and effectively managed network of Ramsar Sites which:

- provide water and food security
- buffer the landscape from floods, droughts, cyclones and other extreme events
- generate local employment and support livelihoods
- provide habitats for species of local, national and international conservation significance
- maintain and enhance carbon sinks
- conserve and celebrate rich cultural heritage

Amrit Dharohar will exclusively focus on the Ramsar Sites so as to create demonstration, replication and upscaling effect on other wetlands of national and international importance. The activities will emphasise on:

- protecting and promoting unique conservation and cultural heritage values
- creating nature tourism opportunities and income generation for local communities
- encouraging optimal use while ensuring maintenance of wetland ecological character
- safeguarding and enhancing biological diversity and carbon stock
- enabling integrated management to ensure sustained provision of full range of ecosystem services



Components and Key Activities

Component 1: Species and Habitat Conservation

- Ensuring that all Ramsar Sites have Integrated Management Plans
- Commissioning biodiversity inventories with ZSI, BSI and knowledge partners
- Enhancing hydrological monitoring by incorporating wetlands in the National Water Quality Assessment network (of CPCB) and National Grid of Hydrological Stations (of CWC)
- Initiating management-oriented research to address knowledge gaps, as well as enhance the application of best practices in the management of Ramsar Sites
- Publishing a package of best practices for wetlands management
- Bringing Ramsar Sites within the framework of Management Effectiveness Evaluation

Component 2: Nature Tourism

- Formulation of Nature tourism component within the Integrated Management Plans
- A dedicated promotional campaign in partnership with stakeholders
- Wetland interpretation centres at each Ramsar Site as hubs for coordinating nature tourism activities
- Signages for generating awareness among visitors
- Site-profiling videos to capture the biodiversity and cultural heritage values
- Heritage villages around each Ramsar Site
- At least one product for each Ramsar Site as a souvenir
- Training of Trainers programme for wetlands communities to act as nature and culture guides
- Development of access infrastructure to the Ramsar Sites and tourist amenities

Component 3: Wetlands Livelihoods

- Creating job opportunities, linked with wetlands conservation, for youth through targeted skill development programmes
- Supporting microenterprise development linked with sustainable and innovative use of wetland products including developing market linkages
- Comprehensive coverage of drinking water and sanitation facilities around wetlands
- Improving technology interface in wetland linked production technologies to improve sustainability and reduce environmental footprints
- Integrating wetland conservation actions within the sector development plans, programmes and investments

Component 4: Wetlands Carbon

- Preparing a standard protocol for GHG inventory of wetlands
- Establishing a baseline GHG account of Ramsar Sites with specific focus on carbon stock and sequestration rates
- Taking interventions to conserve wetland carbon by restoring degraded wetlands, restoring natural hydrology, rewetting, reducing eutrophication and enhancing natural vegetation
- Linking conservation of select Ramsar Sites with Green Credit Programme

Implementation Arrangements

Amrit Dharohar will be implemented in convergence with various Central Government ministries and agencies, State Wetland Authorities, and a network of formal and informal institutions and individuals, working together for a common cause.

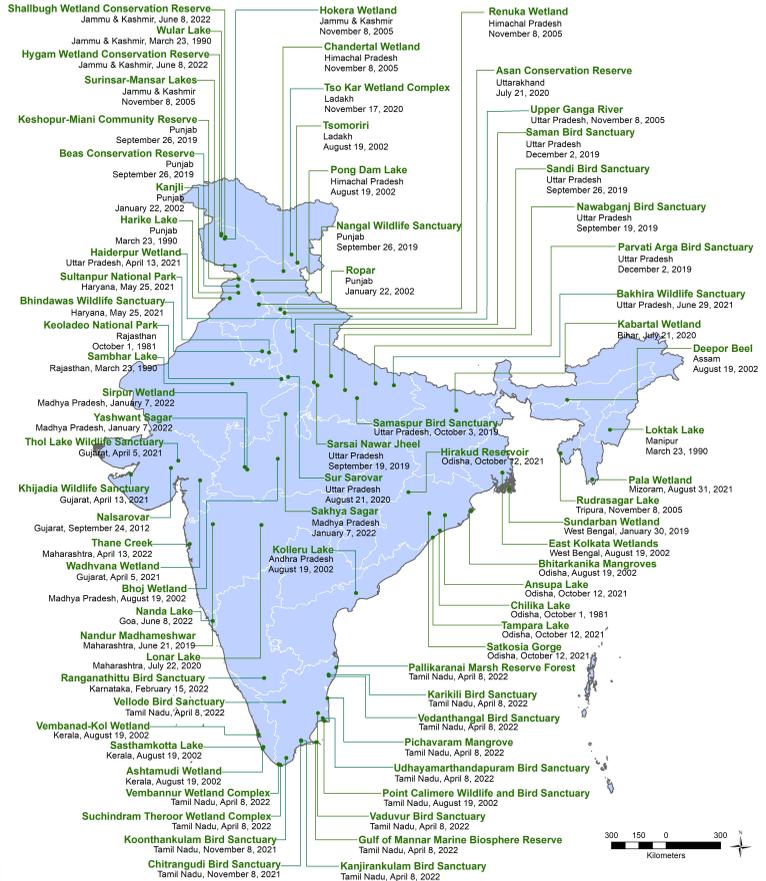
The technical backstopping for the implementation of Amrit Dharohar will be provided by the Knowledge Partners of the Wetlands Division of MoEFCC.

Timeline

The implementation of Amrit Dharohar will commence on June 5, 2023 on the occasion of World Environment Day and will be continued till June 5, 2026.



Ramsar Sites of India



Contact

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771



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Aayushmaan Vatsyayana <advocatevatsyayana@gmail.com>

Service of the Reply on behalf of M/s Lakeverse Private Limited alongwith Affidavit in OA No. 1057/2024 titled "Sudhir Kumar Jha vs. Gorakhpur Development Authority & Ors." pending before the Hon'ble NGT, New Delhi.

1 message

Aayushmaan Vatsyayana <advocatevatsyayana@gmail.com>
To: Vishal Arun Mishra <veerbharatofficial@gmail.com>

Wed, Nov 19, 2025 at 4:21 PM

Kindly accept the service of the Reply on behalf of M/s Lakeverse Private Limited alongwith Affidavit in OA No. 1057/2024 titled "Sudhir Kumar Jha vs. Gorakhpur Development Authority & Ors." pending before the Hon'ble NGT, New Delhi.

veerbharatofficial@gmail.com Advocate for the Petitioner.

 NGT ANNEXURES Final.pdf

Regards,

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